

JOTI JOURNAL
SUBJECT-INDEX
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सम्पादकीय	1
सम्पादकीय	39
सम्पादकीय	75
From Editor's Desk	101
From Editor's Desk	153
From Editor's Desk	171

PART-I
(ARTICLES & MISC.)

1. Appointment of Additional Judges in the High Court of Madhya Pradesh	79
2. Appointment of Additional Judges in the High Court of Madhya Pradesh	156
3. Hon'ble Shri Justice K.K. Trivedi demits office	3
4. Hon'ble Shri Justice Mahendra Kumar Mudgal Demits Office	160
5. Farewell to Hon'ble the Chief Justice Shri A.M. Khanwilkar	77
6. Farewell to Hon'ble Shri Justice Sushil Kumar Gupta, Hon'ble Shri Justice Mool Chand Garg and Hon'ble Shri Justice Umesh Chandra Maheshwari	105
7. Transfer of Hon'ble Shri Justice Alok Aradhe to Jammu & Kashmir High Court	155
8. Transfer of Hon'ble Shri Justice S.S. Kemkar to Maharashtra High Court	78
9. Glimpses of Inaugural Function of the Guest House Block of the New Building of Madhya Pradesh State Judicial Academy held on 15-07-2015	103
10. Obituary	87
11. Photographs	4
12. Photographs	41
13. Adjournment : A Set Back to Speedy Trial	135
14. Amendment A bird's eye view.	175
15. Cognizance under sections 190 and 193 Cr.P.C. – An analysis of present scenario	161
16. Common Procedural Errors	49
17. Judicial Discipline, Criteria of Work Done and Self-Assessment in ACR	45

18. Limit of Punishment – Ambit and Scope of section 71 of IPC	66
19. Professionalism at Work Place	89
20. Role of Principal Judges in Family Courts	107
21. Statutory Presumption and Reverse Burden – An Analysis of Present Scenario	114
22. Training Calender for the first half of the year 2016	35
23. Utilization of Grant-in-Aid for Judicial Education : An overview	28
24. दाण्डिक प्रकरणों का शीघ्र निराकरण - कुछ महत्वपूर्ण बिन्दु	7
25. धारा 125 दं.प्र.सं. का उद्देश्य, प्रकृति, प्रक्रिया और विस्तार	16
26. विक्रय संविदा या विक्रय अनुबंध को साक्ष्य में ग्राह्य करने के बारे में	54
27. धारा 156 (3) दण्ड प्रक्रिया संहिता, 1973 के बारे में	57

PART-II
(NOTES ON IMPORTANT JUDGMENTS)

ACT/ TOPIC	NOTE	PAGE
NO. NO.		
ACCOMMODATION CONTROL ACT, 1961 (M.P.)		
स्थान नियंत्रण अधिनियम 1961 (म.प्र.)		
Sections 12 and 12 (1) (f) – (i) Maintainability of eviction suit filed by one of the co-owners without joining others – Held, such suit is maintainable.		
(ii) Proof of attornment of tenancy.		
(iii) Availability of alternate accommodation.		
(i) धाराएं 12 और 12 (1) (एफ) - (1) एक सह-स्वामी द्वारा अन्य सह-स्वामियों को संयोजित किये बिना प्रस्तुत निष्कासन के बाद की प्रचलनशीलता- अभिनिर्धारित किया गया, ऐसा वाद प्रचलनशील है।		
(ii) किरायेदारी मानने का प्रमाण।		
(iii) वैकल्पिक आवास का उपलब्ध होना।	66	131
Section 13 – Dispute of arrears of rent may arise in the following circumstances: Where the rate of rent and the quantum of arrears of rent are disputed, the whole of section 13 (1) becomes inoperative till provisional fixation of monthly rent by the court under sub-section (2) of section 13, which will govern compliance of section 13 (1) of the Act.		
धारा 13 - बकाया किराये का विवाद निम्न परिस्थितियों में उत्पन्न होता है।		
जहां किराये की दर और बकाया किराये की मात्रा का विवाद हो वहां पूरी धारा 13 (1) लागू नहीं होती है जब तक कि न्यायालय द्वारा धारा 13 (2) के अधीन प्राबधिक मासिक किराया निर्धारित नहीं कर दिया जाता, जो कि धारा 13 (1) अधिनियम के अनुपालन में शासित होता है।	67*	136
ADMINISTRATION OF JUSTICE:		
Administration of justice – Legal infirmity – Cure of and amendment – Permissibility of.		
Section 28 (2) of the PWDV Act permits the Court to lay down its own procedure for disposal of an application under section 12 or 23 (2) – Therefore, such amendments which does not cause prejudice to the other side and necessary to cure legal infirmity must be allowed although there is no enabling provision in CrPC – However, such power has to be exercised sparingly and with caution under limited circumstances.		
	307 (iii)	505
ADVOCATES ACT, 1961		
अधिवक्ता अधिनियम, 1961		
Sections 7, 36 and 49 – Protest call by Bar Association – Disregard to the protest, effect of.		
	181	333

Sections 35 and 49 – Professional misconduct by an Advocate – Appeared for and against the same client.

धाराएं 35 और 49 - एक अभिभावक द्वारा व्यावसायिक दुराचरण - एक ही पक्षकार की ओर से और उसके विरुद्ध उपस्थित होना।

1 1

ARBITRATION AND CONCILIATION ACT, 1996

माध्यस्थम और सुलह अधिनियम, 1996

Part 1 Sections 2 (2) and 34 – Application for setting aside foreign awards, maintainability of and Part 1 of the Act, applicability of.

182 334

Sections 7, 11, 9 and 2 (b), (h) – A reading of sections 2 (b) and 7 of the Act in juxtaposition goes to show that in order to constitute a valid, binding and enforceable arbitration agreement, the requirements contained in Section 7 have to be satisfied strictly – These requirements, apart from others, are (a) there has to be an agreement (b) it has to be in writing (c) parties must sign such agreement or in other words, the agreement must bear the signatures of the parties concerned and (d) such agreement must contain an arbitration clause – In other words, aforementioned four conditions are *sine qua non* for constituting a valid and enforceable arbitration agreement – Failure to satisfy any of the four conditions would render the arbitration agreement invalid and unenforceable and, in consequence, would result in dismissal of the application filed under section 11 of the Act at its threshold.

246 (i) 417

Section 8 – Mere allegation of fraud simplicitor – Not a ground to nullify the effect of arbitration agreement – Civil Court must refer to Arbitration as per clause – Act must be interpreted to strengthen the institutional efficacy of Arbitration.

धारा 8 - मात्र कपटपूर्ण होने के साधारण आरोप - माध्यस्थम करार को शून्य करने के आधार नहीं हो सकते - सिविल न्यायालय को खण्ड अनुसार माध्यस्थम हेतु निर्दिष्ट करना चाहिये - अधिनियम का इस प्रकार निर्वाचन किया जाना चाहिये जिससे कि माध्यस्थम की संस्थागत - प्रभावोत्पादकता मजबूत हो।

313 525

Section 9 – Injunction – Restraining encashment of bank guarantee – Arbitration proceedings in relation to other contract was pending – Sum claimed by the respondent was in the nature of damages related to other contract which is yet to be adjudicated in arbitration proceedings pending in respect thereof – Sum claimed by respondent in relation to contract for which bank guarantee had been furnished – However, sum claimed is neither a sum due in praesenti nor a sum payable – The bank guarantee in question being in the nature of performance guarantee furnished for execution work of earlier contract which having been completed to satisfaction of respondents, they had no right to encash bank guarantee – Injunction granted.

247 419

Section 34 – Setting aside of award – An award can be set aside on three conditions; (a) if it is contrary to fundamental policy, (b) if it is against interest of India, justice or morality or (c) if it is patently illegal and arbitrary.

The Additional District Judge set aside the award only on the ground that appellant has no authority to deduct amount without getting the dispute adjudicated – This finding being contrary to Clause 9.4 of the agreement, the Trial Court exceeded its jurisdiction while dealing with objections preferred under section 34 of the Act.

248 423

BAR COUNCIL OF INDIA RULES, 1975

भारतीय अधिवक्ता परिषद नियम, 1975

Part VI, Section II, Regulation 33 – See Sections 35 and 49 of the Advocates Act, 1961

भाग 6, धारा 2, विनियम 33 - देखें धाराएं 35 और 49 की अधिवक्ता अधिनियम, 1961

1 1

BHUMI VIKAS NIYAM, 2012 (M.P.)

भूमि विकास नियम, 2012 (म.प्र.)

Rule 61 – See Sections 305 and 306 of the Municipal Corporation Act, 1956 (M.P.)

नियम 61 - देखें नगर पालिक निगम अधिनियम, 1956 (म.प्र.) की धाराएं 305 और 306

78 148

CEILING ON AGRICULTURAL HOLDINGS ACT, 1960

कृषिक जोत उच्चतम सीमा अधिनियम, 1960

Sections 4 and 5 – Fifteen transfer of land/transactions executed during the relevant time – Burden on transferor to prove that transfers were not made with intention to defeat the provisions of the Act – Burden must be discharged by credible legal evidence acceptable by preponderance of probabilities – Failure to discharge the burden – Transactions held to be void.

Sections 5 – Prior permission of the collector mandatory – Absence of such permission – Sale to be treated as void.

धाराएं 4 एवं 5 - सुसंगत समय में भूमि के संबंध में 15 अंतरण संव्यवहार निष्पादित किये गये - अंतरक पर यह प्रमाणित करने का भार है कि अंतरण अधिनियम के प्रावधान को विफल करने के उद्देश्य से नहीं किये गये थे - उक्त दायित्व का उन्मोचन विश्वसनीय विधिक साक्ष्य द्वारा किया जाना चाहिये जो कि संभावनाओं की अधिसंभाव्यता को स्वीकार्य हो - दायित्व उन्मोचित करने की विफलता - संव्यवहार शून्य माने जावेंगे।

धारा 5 - कलेक्टर की पूर्व अनुमति आज्ञापक है - अनुमति के अभाव में विक्रय शून्य माना जावेगा।

314 526

CINEMATOGRAPH ACT, 1952

चलचित्र कला अधिनियम, 1952

Section 7 (a) (i) (ii) – See Section 292 (2) (a) of the Indian Penal Code, 1860

281* 476

CIVIL PRACTICE:

सिविल प्रक्रिया

Suit for malicious prosecution – Factors to be established by the plaintiff.

विद्वेषपूर्ण अभियोजन के वाद के लिए वादी द्वारा स्थापित किये जाने वाले कारक।

68 136

CIVIL PROCEDURE CODE, 1908

सिविल प्रक्रिया संहिता, 1908

Sections 2 to 33, 47, 151 & 152 and Order 20 – Amendment of decree – Power of Executing Court, scope of – Executing Court cannot go beyond the decree.

धाराएं 2 से 33, 47, 151 और 152 तथा आदेश 20 - आज्ञापत्र में संशोधन- निष्पादन न्यायालय की शक्तियों का क्षेत्र - निष्पादन न्यायालय आज्ञापत्र के पीछे नहीं जा सकती। **2 3**

Section 2 (2), Order 2 Rule 2 and Order 8 Rule 6-A to 6-D – (i) Order when may amount to decree – If by virtue of the order of the Court, the rights have finally been adjudicated, it would assume the status of a decree.

(ii) Counter-claim, nature and object of.

धारा 2 (2), आदेश 2 नियम 2 और आदेश 8 नियम 6-ए से 6-डी - (i) आदेश कब डिक्री के समान माना जा सकेगा - यदि न्यायालय के आदेश से अधिकारों का अंतिम रूप से न्यायनिर्णयन हो जाता है तब वह डिक्री की प्राप्ति ले लेगा।

(ii) प्रतिदावे की प्रकृति और उद्देश्य। **3 5**

Section 9 – Inherent lack of jurisdiction and erroneous decision within jurisdiction, distinction between – Explained.

Defect of jurisdiction strikes at the very root of the matter – Order, judgment or decree passed without jurisdiction is a nullity and can be established to be invalid even in collateral proceedings – However, if order or judgment is erroneous, though within jurisdiction, it is to be challenged in accordance with law before the appropriate forum.

249 425

Section 9 – Ouster of jurisdiction of Civil Court – Clause in agreement providing for reference of disputes to arbitration – Ouster of jurisdiction of Courts cannot be inferred readily – Such clause requires strict rule of interpretation to find out whether it provides an ouster of jurisdiction and if so, to which Court/Tribunal/Authority, as the case may be.

Jurisdiction of Civil Court with regard to dispute relating to affairs and management of trust and disputes arising *inter se* trustees, beneficiaries in relation to their appointment, powers, duties, obligations, removal, etc. – Such disputes arising under Trusts Act are to be decided under the Trusts Act conferring jurisdiction on Civil Court – The remedy under Arbitration Act is impliedly barred.

246 (ii) 417

& (iii)

Section 9 – Section 18 provides for reference to Micro and Small Enterprises Facilitation Council in case of any dispute with regard to amount due – Council empowered to conduct conciliation or seek assistance for conciliation – Effective alternate remedy available – Jurisdiction of Civil Courts – Impliedly barred.

धारा 9 - धारा 18 देय राशि के संबंध में विवाद को सूक्ष्म, लघु एवं मध्यम उद्यम सुविधा समिति को निर्दिष्ट किये जाने का प्रावधान करती हैं - समिति को सुलह कराने अथवा सुलह के लिये सहयोग प्राप्त करने की शक्तियाँ प्राप्त हैं - प्रभावी वैकल्पिक उपचार उपलब्ध हैं - व्यवहार न्यायालय का क्षेत्राधिकार विवक्षित रूप से वर्जित है। **315* 528**

Section 9 – See sections 83 (4) and 85 (as amended by Act of 2013) of the Wakf Act, 1995.

धारा 9 - देखें वक्फ अधिनियम, 1995 की धारा 83 (4) और 85 (2013) अधिनियम द्वारा संशोधित।

180 331

Section 10 – Pendency of criminal case, whether a ground to stay trial of a civil suit?

धारा 10 - दाण्डिक प्रकरण का लंबित होना क्या व्यवहार वाद के विचारण को स्थगित करने का एक आधार हो सकता है?

69* 138

Section 11 – Doctrine of *res judicata*, applicability of – Held, mere filing of copy of award passed in previous case is not sufficient to prove the objection.

धारा 11 - पूर्व न्याय के सिद्धांत का लागू होना -अभिनिर्धारित किया गया, केवल पूर्व प्रकरण में पारित अवार्ड की प्रतिलिपि प्रस्तुत कर देना आपत्ति को प्रमाणित करने के लिये पर्याप्त नहीं है।

171 (ii)* 318

Section 11 – *Res judicata* – An order passed by the court at an earlier stage in the matter, the same is binding as *res judicata* against the party as well as such court at any subsequent stage before the same court.

धारा 11 - पूर्व न्याय या रेस ज्यूडिकेटा - न्यायालय द्वारा मामले में पूर्व प्रक्रम पर पारित एक आदेश उसी न्यायालय के समक्ष पश्चातवर्ती प्रक्रम पर पूर्व न्याय के रूप में पक्षकार और उस न्यायालय पर भी बंधनकारी होता है।

106 (ii)* 183

Section 11 – *Res Judicata* – Erroneous determination of pure question of law in previous judgment will not operate as *res judicata* in the subsequent proceeding for different property, though between same parties – The Court has power to determine an issue of law correctly in subsequent suit.

250 426

Section 11 – *Res judicata* – The subject-matter and the parties are the same in both the suits but cause of action, issues involved and relief claimed in the subsequent suit are different – Therefore, subsequent suit is not hit by the principle of *res judicata*.

धारा 11 - रेस ज्यूडिकेटा या पूर्व निर्णय - दोनों वादों में वादग्रस्त संपत्ति और पक्षकार समान हैं किन्तु वाद कारण, अंतरग्रस्त वादप्रश्न और चाहा गया अनुतोष पश्चातवर्ती वाद में निम्न है - बाद का रेस ज्यूडिकेटा के सिद्धांत से बाधित नहीं होता है।

4* 9

Section 11 – *Res Judicata* – same cause of action.

Former suit for possession of entire property based on a settlement deed – Subsequent suit for partition claiming plaintiff's share in property based on her birth right – As both suits are not based on the same cause of action, *res judicata* is not attracted.

183 (i) 336

Section 11 and Order 7 Rule 11(d) – Can a suit be rejected on the ground of *res judicata* under Order 7 Rule 11 (d) CPC?

धारा 11 और आदेश 7 नियम 11 (डी) - क्या एक वाद को पूर्व न्याय या रेस जूडिकेटा के आधार पर आदेश 7

नियम 11 (डी) सी.पी.सी. के अधीन खारिज किया जा सकता है? **5* 10**

Section 20 – Words and phrases “not withstanding anything contained in any law for the time being in force”, effect of – It does not necessarily oust/exclude applicability of other laws.

Interpretation of statutes – Mischief rule, applicability of.

Interpretation of statutes – Purposive interpretation.

धारा 20 - ‘तत्समय प्रवृत्त किसी विधि में उल्लेखित किसी बात के होते हुए भी ‘शब्द और वाक्यांश का प्रभाव - यह आवश्यक नहीं होता कि वह अन्य विधियों का लागू होना समाप्त कर देता है।

कानून का अर्थान्वयन - मिसचिफ नियम समझाया गया।

कानून का अर्थान्वयन - उद्देश्य जनक अर्थान्वयन।

20 (ii), 31

(iii)

& (iv)

Sections 33, 148 and 151 – (i) Extension of time – Discretionary power of the Court, exercise of.

(ii) Conditional self operative decree, effect of non-compliance of terms and conditions – Non-compliance of conditions of decree lead to automatic dismissal of the suit.

धाराएं 33, 148 और 151 - (i) समय बढ़ाना - न्यायालय की विवेकीय शक्ति का प्रयोग किया जाना।

(ii) सशर्त स्वप्रभावी डिक्री की शर्तों और दशाओं का अनुपालन न करने का प्रभाव - डिक्री की शर्तों का पालन न करने से वाद स्वतः ही निरस्त हो जाता है।

62 120

Section 35-A, Order 6 Rule 15 and Order 18 Rule 4 – Filing of false/misleading affidavit – Exemplary costs, imposition of.

184* 338

Section 35-B – The effect and impact of section 35-B (1) & (2) – The payment of cost is a condition precedent to further prosecution of defence by the defendant – If defendant does not ultimately pay the cost and his right of further prosecution is taken away for non-payment of cost, yet the court while passing the judgment and decree will ensure that the said amount is included in the decree.

251 427

Section 47 – Execution of compromise decree – Inexecutability of decree – Whether subsequent events can be taken into consideration and decree can be held inexecutable on that ground? Held, Yes.

धारा 47 - राजीनामा आज्ञा का निष्पादन - आज्ञा का निष्पादन योग्य न होना - क्या पश्चात्कर्ती घटना को विचार में लिया जा सकता है और उस आधार पर आज्ञा निष्पादन योग्य न होना अभिनिर्धारित किया जा सकता है? अभिनिर्धारित किया गया, हाँ।

121 203

Section 47 – Execution – Power of executing Court, extent of – Executing Court cannot travel beyond the decree – However, in case of any ambiguity in the decree with respect to measurement etc. of the disputed property, the Court is duty bound to ascertain it either by calling the original record or/and holding an enquiry as to measurement etc. as per procedure provided under section 47 of the CPC.

धारा 47 - निष्पादन - निष्पादन न्यायालय की शक्तियों का विस्तार - निष्पादन न्यायालय आज्ञा के बाहर नहीं जा सकती - यदि आज्ञा में कोई संदिग्धता विवादित संपत्ति के माप आदि के संबंध में हो तब न्यायालय कर्तव्य से बंधे होते हैं कि वह या तो मूल अभिलेख तलब करके या/और एक जाँच माप आदि के बारे में धारा 47 सीपीसी में बतलाई प्रक्रिया के अनुसार करें।

122 206

Section 89, Order 7 Rule 10 – See Section 16 of the Court Fees Act, 1870

धारा 89, आदेश 7 नियम 11 - देखें न्यायालय शुल्क अधिनियम, 1870 की धारा 16

322 534

Section 92 – Suit under section 92 of CPC against public charities for obtaining a decree for removing any trustee – Application for revocation of leave to sue when can be allowed?

धारा 92 - धारा 92 सी.पी.सी. के अधीन किसी न्यासी को हटाने की डिक्री अभिप्राप्त करने के लिए लोकपूत कार्य के विरुद्ध वाद प्रस्तुत करने की अनुमति वापस लेने के लिये आवेदन कब स्वीकर किया जा सकता है।

70* 138

Section 96 – First appeal – It is the duty of the first appellate court to deal with all the issues and evidence led by the parties before recording its findings – It is impermissible for the first appellate court to consider only the issue of limitation and not to consider other issues in appeal.

294 (ii)* 483

Sections 96 and 100 – See Section 70 of the Contract Act, 1872

256* 433

Sections 115, 148, 149, 151 and Order 6 Rule 17 and Order 7 Rule 11 – Trial Court permitted defendant to file counter claim and ordered him to pay Court fee – On non-payment of Court fee, counter-claim was dismissed – Defendant then filed another application seeking counter-claim to be taken on record and delay be condoned – it was held that rejection of application for taking on record the counter-claim to the effect that as the Court fee has not been paid, application cannot be considered, is fallacious – Court fee can only be deposited if the counter-claim is taken on record.

धाराएं 115, 148, 149, 151 और आदेश 6 नियम 17 और आदेश 7 नियम 11 - विचारण न्यायालय ने प्रतिवादी को प्रतिदावा प्रस्तुत करने की अनुमति दी और उसे न्यायालय शुल्क भुगतान करने का आदेश दिया - न्यायालय शुल्क का भुगतान न करने पर प्रतिदावा खारिज किया - तब प्रतिवादी ने एक अन्य आवेदन प्रतिदावे को अभिलेख पर लेने के लिए और विलंब को क्षमा करने के लिए लगाया यह अभिनिर्धारित किया गया कि प्रतिदावा अभिलेख पर लेने का आवेदन न्यायालय शुल्क नहीं चुकाई गई है इस कारण खारिज करना, आवेदन ऐसे भ्रमपूर्ण तरीके से

विचार में नहीं लिया जा सकता, न्यायालय शुल्क तभी जमा कराई जा सकती है जब प्रतिदावा अभिलेख पर लिया जाये।

123* 207

Section 144 – Restoration – Exercising Powers – Principles stated.

धारा 144 - पुनः स्थापन की शक्तियों का सिद्धांत बतलाये गये। 71* 139

Sections 148 and 151 – Extension of time under section 148 of the Code, permissibility of.

185* 338

Order 1 Rule 8 (1) – (i) Transposition of party, requirement of – Law explained.

(ii) Label of application, effect of – It is trite law that label of an application is not decisive of the matter and its contents should be seen.

आदेश 1 नियम 8 (1) - (i) पक्षकार के पक्षांतरण की आवश्यकता - विधि समझाई गई।

(ii) आवेदन के शीर्षक (या अंकन) का प्रभाव - यह स्थापित विधि है कि एक आवेदन पर उल्लेखित शीर्षक (या प्रावधान) मामले में निर्णायक नहीं होता है बल्कि उसमें उल्लेखित तथ्य देखना चाहिए।

6* 10

Order 1 Rule 10 – Eviction suit, necessary parties – All co-owners held, not necessary parties in eviction suit.

आदेश 1 नियम 10 - निष्कासन के बाद में आवश्यक पक्षकार - अभिनिर्धारित किया गया कि सभी सह-स्वामी निष्कासन के बाद में आवश्यक पक्षकार नहीं होते हैं।

72 (ii)* 140

Order 1 Rule 10 – Plaintiff is *dominus litus* of the litigation – He cannot be insisted either by any of the parties to the suit or by the court unless there is any cause of action in the suit against such person.

186* 338

Order 1 Rule 10 (2) – Suit for specific performance of contract – After coming to know about proceeding, subsequent purchaser of suit property filed an application under Order 1 Rule 10 CPC for his impleadment as a defendant – Same has been rejected by the Trial Court – To avoid multiplicity of litigation, order of Trial Court set aside and application under Order 1 Rule 10 CPC has been allowed by Hon'ble the High Court.

आदेश 1 नियम 10 (2) - संविदा के विनिर्दिष्ट पालन का वाद - कार्यवाही की जानकारी लगने के बाद वादग्रस्त संपत्ति के पश्चातवर्ती क्रेता ने उसे प्रतिवादी के रूप में संयोजित किये जाने के लिए आदेश 1 नियम 10 सी.पी.सी. के अधीन एक आवेदन प्रस्तुत किया - उसे विचारण न्यायालय द्वारा निरस्त किया गया- वाद बाहुल्य से बचने के लिए विचारण न्यायालय का आदेश माननीय उच्च न्यायालय द्वारा निरस्त किया गया और आदेश 1 नियम 10 का आवेदन स्वीकार किया गया।

7 11

Order 1 Rule 10 and Order 22 Rules 3 & 9 – (i) Nature of provisions of Order 22 CPC.

(ii) Bringing L.Rs. of plaintiff or defendant on record – Order 22 stipulates the manner in which legal representatives of plaintiff or defendant ought to be brought on record – The prescribed procedure cannot be circumvented by filing application under Order 1 Rule

10 CPC r/w/s 151 CPC – It would be unjust to non-suit the appellants on the ground of technicalities.

(iii) Second appeal – Dismissed due to non-prosecution.

आदेश 1 नियम 10 और आदेश 22 नियम 3 और 9 - (i) आदेश 22 सी.पी.सी. के प्रावधान की प्रकृति।

(ii) वादी या प्रतिवादी के वैध प्रतिनिधियों को अभिलेख पर लाना - आदेश 22 में वादी या प्रतिवादी के वैध प्रतिनिधियों को अभिलेख पर लाने का एक तरीका निर्धारित किया गया है - विहित प्रक्रिया को आदेश 1 नियम 10 सहपठित धारा 151 सी.पी.सी. का आवेदन प्रस्तुत करके प्रबंधित नहीं किया जा सकता - अपीलार्थी को तकनीकी आधारों पर कार्यवाही से वंचित करना अयुक्तियुक्त होगा।

(iii) द्वितीय अपील - अभियोजित न करने के आधार पर खारिज की गयी। **8 13**

Order 3 Rule 2 – See Section 2 of the Power of Attorney Act, 1882.

आदेश 3 नियम 2 - देखें मुख्तारनामा अधिनियम, 1882 की धारा 21. **73 141**

Order 6 Rules 2, 4 and 17 – See section 3 of the Evidence Act, 1872.

आदेश 6 नियम 2, 4 और 17 - देखें साक्ष्य अधिनियम 1872 की धारा 3 **9 16**

Order 6 Rule 16 – Order 6 rule 16 – Purpose of the Rule – Parties are entitled to *ex debito justitia* to have the case against them presented in an intelligible form – Each ground specified in clauses (a), (b) and (c) of 0.6 R.16 are distinct.

आदेश 6 नियम 16 - आदेश 6 नियम 16 - नियम का उद्देश्य - पक्षकारों को यह अधिकार है कि उनके विरुद्ध प्रस्तुत मामले समझने योग्य प्रारूप में प्रस्तुत हो - (क), (ख) एवं (ग) के अधीन बताये गये प्रत्येक आधार भिन्न हैं। **316 529**

Order 6 Rule 17 – Amendment of plaint – Doctrine of relate back – Objection on seeking of time barred relief, tenability of.

आदेश 6 नियम 17 - वाद में संशोधन - रिलेट बैक का सिद्धांत - अवधि बाधित अनुतोष चाहने पर आपत्ति की प्रचलनशीलता। **124* 208**

Order 6 Rule 17 – Amendment in pleading, permissibility of – Pleading sought to be inserted by way of amendment must be necessary and relevant – Unnecessary and irrelevant pleading cannot be allowed.

आदेश 6 नियम 17 - अभिवचनों में संशोधन का अनुमत योग्य होना - संशोधन द्वारा जोड़े जाने वाले अभिवचन आवश्यक और सुसंगत होना चाहिए - अनावश्यक और असंगत अभिवचन अनुमत नहीं की जा सकते हैं। **125 208**

Order 6 Rule 17 – Amendment of pleadings cannot be permitted after starting the process of recording evidence in the matter – No such amendment can be allowed which was apparently in the knowledge of the applicant on the date of filing of his pleadings. **187* 339**

Order 6 Rule 17 – Amendment of pleading – Post-trial amendment, permissibility of. आदेश 6 नियम 17 - अभिवचन में संशोधन - विचारण प्रारंभ होने के बाद के संशोधन का अनुमत योग्य होना।	126	209
Order 6 Rule 17 – Amendment of plaint – When doctrine of relation back is not applicable? आदेश 6 नियम 17 - वाद में संशोधन - कब रिलेशन बैक का सिद्धांत लागू नहीं होगा?	10	17
Order 6 Rule 17 – Amendment of pleading, permissibility of – Application seeking amendment in relief clause which would tantamount to changing nature of the suit, is impermissible. आदेश 6 नियम 17 - अभिवचन में संशोधन का अनुमत योग्य होना - आवेदन से अनुतोष खण्ड में संशोधन चाहा गया जो वाद की प्रकृति में संशोधन करने के समान होगा, अनुमत योग्य नहीं है।	11*	19
Order 6 Rule 17 Proviso – See section 22 of the Specific Relief Act, 1963. आदेश 6 नियम 17 का परंतुक - देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 22।	63*	123
Order 7 Rule 1 – Cause of action, when arises? आदेश 7 नियम 1 - वाद कारण कब उत्पन्न होता है ?	127	210
Order 7 Rules 3 and 7 – Non-compliance or inadequate compliance with provision of Order 7 Rule 3 of the Code, effect of. Executable decree, duty of Court. आदेश 7 नियम 3 और 7 - आदेश 7 नियम 3 (सी.पी.सी.) के प्रावधानों का अननुपालन या अपर्याप्त पालन का प्रभाव।	128	211
Order 7 Rule 11 – Absence of cause of action – Suit for injunction by caretaker (employee) against true owner, rejection of – If on a meaningful and not on formal reading of the plaint, it is manifestly vexatiously and meritless in the sense of not disclosing a clear right to sue, the Court should exercise its power under Order 7 Rule 11 of the Code – A caretaker, agent or employee who is in possession in that capacity does not possess any right to continue in the possession after cessation of service – Further held, he must handover possession on being demanded and such suit is not maintainable.	311 (ii)	515
Order 7 Rule 11 – Rejection of plaint – Power of Court, exercise of – Is a drastic power to terminate a civil action at the threshold.	188	339

Order 7 Rule 11 – See Section 7 (iv) (c) of the Court fees Act, 1870

आदेश 7 नियम 11 - देखें न्यायालय शुल्क अधिनियम, 1870 की धारा 7 (iv) (c)

321* 533

Order 7 Rule 11 and Order 6 Rule 17 – (i) Rejection of suit – Valuation of suit and payment of court fees.

(ii) Post-trial amendment, permissibility of.

आदेश 7 नियम 11 और आदेश 6 नियम 17 - (i) वाद खारिज किया जाना - वाद का मूल्यांकन और न्यायालय शुल्क का भुगतान।

(ii) विचारण प्रारंभ होने के बाद संशोधन का अनुमत योग्य होना। **129 214**

Order 7 Rule 14 (3) – See Sections 35, 63, 65 and 76 of the Evidence Act, 1872

252 428

Order 7 Rule 14 (3) and Order 16 Rule 1 – Trial Court allowed the applications under Order 7 Rule 14 (3) CPC and under section 65 of the Evidence Act but disallowed the application under Order 16 Rule 1 CPC for summoning witness on the ground that plaintiffs did not produce any list of witnesses as per Order 16 Rule 1 CPC – Held, Trial Court has erred in examining the matter with a hyper-technical point of view.

आदेश 7 नियम 14 (3) और आदेश 16 नियम 1 - विचारण न्यायालय ने आदेश 7 नियम 14 (3) सी.पी.सी. और धारा 65 साक्ष्य अधिनियम के आवेदन स्वीकार किये किन्तु आदेश 16 नियम 1 सी.पी.सी. का आवेदन गवाह को समन करने के लिये इस आधार पर निरस्त किया कि वादी ने आदेश 16 नियम 1 सी.पी.सी. के अनुसार साक्ष्य सूची प्रस्तुत नहीं की - अभिनिर्धारित किया गया, विचारण न्यायालय ने मामले को अति तकनीकी दृष्टिकोण से परीक्षित करने में त्रुटि की है। **12 19**

Order 8 Rule 5 – See Article 91 (a) of the Limitation Act, 1963.

आदेश 8 नियम 5 - देखें परिसीमा अधिनियम, 1963 का अनुच्छेद 91 (ए) **102 179**

Order 8 Rule 6A – Counter claim, maintainability of – The cause of action in respect of which a counter claim can be filed, should accrue before the defendant has delivered his defence i.e. before the defendant has filed a written statement. **189 340**

Order 8 Rule 10 – The Court closed the right of defendant to file written statement under O. 8 R. 10 CPC still the plaintiff may be directed to lead evidence to prove the facts so as to settle the factual controversy and defendant may be granted opportunity to cross-examine the witness. **190* 341**

Order 9 Rule 13 – Whether the period spent in proceeding under Order 9 Rule 13 CPC can be condoned in regular appeal against the same order on the ground of prosecution before the wrong forum?

आदेश 9 नियम 13 - क्या आदेश 9 नियम 13 सी.पी.सी. की कार्यवाही में लगा समय उसी आदेश के विरुद्ध नियमित अपील में गलत फोरम के समक्ष अभियोजन के आधार पर क्षमा किया जा सकता है?

74 143

Order 11 Rule 1 – Object of interrogatories.

आदेश 11 नियम 1 - प्रश्नावलियों का उद्देश्य। 75* 144

Order 12 Rule 8 – (i) Object of Order 12 Rule 8 CPC.

(ii) Duty of the party.

आदेश 12 नियम 9 - (i) आदेश 12 नियम 8 सी.पी.सी. का उद्देश्य।

(ii) पक्षकार का कर्तव्य 13* 21

Order 13 and Rules 3 and 4 – See Sections 3, 5 and 64 of the Evidence Act, 1872

275 459

Order 13 Rule 10 (3) – Question involved in the suit regarding non-existence of a firm – Trial Court disallowed the application of defendant under Order 13 Rule 10 (3) CPC for summoning the record from the Commercial Tax Department and held that certified copies may be filed by the defendant – During trial plaintiff filed an application under the same provision for the verification of certified copy produced by the defendants.

आदेश 13 नियम 10 (3) - वाद में अंतरग्रस्त प्रश्न फर्म के अस्तित्व में न होने के बारे में था - विचारण न्यायालय ने प्रतिवादी द्वारा प्रस्तुत आवेदन आदेश 13 नियम 10 (3) सी.पी.सी., वाणिज्य कर विभाग से अभिलेख तलब करने के लिए, निरस्त कर दिया और यह प्रतिपादित किया गया प्रतिवादी प्रमाणित प्रतिलिपि प्रस्तुत कर सकता है - विचारण के दौरान वादी ने उसी प्रावधान के अधीन एक आवेदन प्रतिवादी द्वारा प्रस्तुत प्रमाणित प्रतिलिपि के सत्यापन के लिए प्रस्तुत किया - उसे विचारण न्यायालय द्वारा स्वीकार किया गया। 14 22

Order 13 Rule 10 and Order 16 Rule 1 – Civil suit, right of parties – Freedom to prove case, grant of.

आदेश 13 नियम 10 और आदेश 16 नियम 1 - सिविल वाद, पक्षकारों के अधिकार - मामले को प्रमाणित करने की स्वतंत्रता दिया जाना। 15 23

Order 17 Rule 1 – Adjournment – Virus of seeking adjournment has to be controlled.

253 429

Order 17 Rules 2 and 3 and Order 9 Rule 9 – Dismissal of suit under Order 17 Rule 3 CPC – Remedy, availability of.

आदेश 17 नियम 2 और 3 और आदेश 9 नियम 9 - आदेश 17 नियम 3 सीपीसी में दावा खारिज किया जाना - उपचार उपलब्ध होना। 130* 215

Order 18 Rule 17 – See Section 33 of the Evidence Act, 1872 278* 462

Order 20 Rules 10, 12 and 18 – Joint family property, proof of.

Doctrine of *lis pendens*, applicability of.

Effect of failure to seek leave or bring on record the person upon whom the interest has devolved during the pendency of the suit – Law stated.

आदेश 20 नियम 10, 12 और 18 - संयुक्त परिवार की संपत्ति का प्रमाण - मामले के क्रम में समझाया गया। वाद लंबन के सिद्धांत का लागू होना - स्पष्ट किया गया।

वादी लंबन के दौरान उस व्यक्ति को जिसे संपत्ति में हित मिले हैं, अभिलेख पर लाने की अनुमति मांगने में असफल रहने का प्रभाव - विधि बतलाई गई।

65 (i), 124

(ii) & (v)

Order 21 – In a suit for specific performance of contract, a decree was passed in favour of plaintiff – Plaintiff was directed to deposit the sale consideration and duty penalty within two months from the date of decree – He failed to comply with the direction – Held, decree is not executable.

आदेश 21 - संविदा के विनिर्दिष्ट पालन के वाद में वादी के पक्ष में एक आज्ञा पारित की गई थी - वादी को निर्देशित किया गया था कि वह डिक्री की तारीख से 2 माह के भीतर विक्रय प्रतिफल और ड्यूटी पैनल्टी जमा करवा दे - वादी निर्देश के पालन में असफल रहा - अभिनिर्धारित किया गया, आज्ञा निष्पादन योग्य नहीं है।

76 144

Order 21 Rules 10, 99 & 101 and Sections 38 and 47 – Execution of decree – Objections as to identification of land, determination of – An objection was filed by the Judgment Debtor that the map filed alongwith plaint does not reflect real location of the land in dispute and that for want of landmarks and proper description, it would not be possible to identify the alleged encroachment and hence decree is not executable – Prayer was also made that the competent Revenue Authorities be directed to conduct a demarcation proceedings and prepare proper map of the disputed piece of land – The Executing Court dismissed the objection holding that the plaint and map contains sufficient description of property to identify the same – Dismissing the Civil Revision in limine, it was held that suit land has been sufficiently well described in the plaint and accompanying map – Therefore, there is no need to direct any demarcation proceedings to be conducted for accurate identification of the suit land.

Liberty given to the Executing Court that if during further course of proceedings any such need is felt, the Executing Court shall be free to take recourse to such proceedings in accordance with the principles laid down by the Apex Court in the case of *Pratibha Singh and another v. Shanti Devi Prasad and another*, AIR 2003 SC 643.

आदेश 21 नियम 10, 99 एवं 101 और धाराएं 38 एवं 37 - डिक्री का निष्पादन - भूमि की पहचान से संबंधित आपत्ति का अवधारण - निर्णय ऋणी द्वारा भूमि का नक्शा प्रस्तुत करते हुये यह आपत्ति प्रस्तुत की गई कि वादपत्र विवादित भूमि की सही स्थिति नहीं दर्शाता है एवं उचित सीमा चिन्हों व विवरण के अभाव में अभिकथित अतिक्रमण की पहचान किया जाना संभव नहीं है एवं फलतः डिक्री निष्पादन योग्य नहीं हैं - सक्षम राजस्व अधिकारियों से सीमांकन कराये जाने एवं वादग्रस्त भूमि के टुकड़े का नक्शा बनवाये जाने की प्रार्थना की गई - निष्पादन न्यायालय द्वारा आपत्ति को निरस्त कर यह आदेशित किया गया कि वादपत्र एवं मानचित्र में संपत्ति को पहचाने जाने हेतु पर्याप्त विवरण हैं - सिविल पुनरीक्षण निरस्त करते हुये यह अभिनिर्धारित किया

गया कि वादग्रस्त भूमि को वादपत्र एवं संलग्न नक्शे में पर्याप्त रूप से दर्शाया गया है - फलतः वादग्रस्त भूमि की पहचान के सीमांकन कराने हेतु निर्देश देने की आवश्यकता नहीं है।

निष्पादन न्यायालय को यह स्वतंत्रता दी गई कि यदि कार्यवाही के दौरान आवश्यकता प्रतीत हो तो, निष्पादन न्यायालय सर्वोच्च न्यायालय द्वारा न्यायदृष्टांत प्रतिभा सिंह एवं अन्य विरुद्ध शांतिदेवी प्रसाद एवं अन्य, ए.आई.आर. 2003 एस.सी. 643 में प्रतिपादित सिद्धांत के आधार पर कार्यवाही करने हेतु स्वतंत्र रहेगा।

317* 530

Order 21 Rule 11 – Execution of Temporary Injunction, sustainability of – Suit for Mandatory Injunction along with relief for temporary injunction – Court granted a conditional temporary injunction that, if plaintiff fails to prove his case, he would be liable to pay compensation of ` 60000/- Suit dismissed and the judgment was maintained in second appeal also – Executing court issued warrant of attachment for recovery of ` 60000/-

Held, Application filed under Order 21 Rule 11 of Code is not maintainable – Order passed under Order 39 Rule 1 & 2 of the Code is an interlocutory order and not a decree – Also held that condition imposed was not a part of decree – Order 21 Rule 11 is applicable to execution of decree and not order.

आदेश 21 नियम 11 - अस्थाई व्यादेश का निष्पादन, पोषणीयता - आज्ञापक व्यादेश के साथ अस्थाई व्यादेश की सहायता के लिए वाद - न्यायालय द्वारा सशर्त अस्थाई व्यादेश पारित किया गया कि यदि वादी अपना मामला प्रमाणित करने में असफल रहता है, तो वह रुपये 60,000/- प्रतिकर के रूप में अदा करने हेतु दायी होगा - वाद खारिज किया गया एवं निर्णय द्वितीय अपील में भी स्थिर रखा गया - निष्पादन न्यायालय द्वारा रुपये 60,000/- की वसूली हेतु कुर्की वारंट जारी किया गया।

अभिनिर्धारित - आदेश 21 नियम 11 व्य.प्र.सं. के अंतर्गत प्रस्तुत आवेदन पत्र पोषणीय नहीं है - आदेश 39 नियम 1 एवं 2 व्य.प्र.सं. के अधीन पारित आदेश अंतरिम आदेश हैं एवं डिक्री नहीं है - यह भी अभिनिर्धारित किया गया कि अधिरोपित शर्त डिक्री का भाग नहीं थी - आदेश 21 नियम 11 व्य.प्र.सं. डिक्री के निष्पादन पर लागू होती है एवं आदेश पर नहीं।

318* 531

Order 22 Rule 2 – Non-substitution of LR – Suit or appeal, abatement of – When there are more plaintiffs than one, and one of them dies, suit or appeal will not abate if right to sue survives upon the surviving plaintiffs/appellants.

191 341

Order 22 Rules 10 and 11 – Assignment during pendency of suit or appeal – Whether suit or appeal can be dismissed on the ground that the plaintiff released his right during pendency of lis?

आदेश 22 नियम 10 और 11 - वाद या अपील के लंबित रहने के दौरान अंतरण - क्या वाद या अपील इस आधार पर खारिज की जा सकती है और वादी ने कार्यवाही के लंबित रहने के दौरान उसके अधिकार त्याग दिये?

16 26

Order 26 Rule 9 – Issuance of commission to ascertain an actual possession – No party can be permitted to use the process of the court as an agency to collect the evidence for such party.

192* 342

Order 30 Rules 1 and 10 – Distinction between 'partnership firm' and a 'proprietary concern' – Proprietary concern, legal entity of – It is not a juristic person for prosecution – Though a partnership is not a juristic person but Order 30 Rule 1 CPC enables the partners of a partnership firm to sue or to be sued in the name of the firm – On the other hand, a proprietary concern is only a businessman in which the proprietor of the business carries on the business – A suit by or against a proprietary concern is by or against the proprietor of the business and in the event of the death of the proprietor, it is the legal representatives of the proprietary concern, who alone can sue or be sued in respect of the dealings of the proprietary business.

281 (ii) 464

Order 37 Rule 3 – Leave to defend in summary suit.

आदेश 37 नियम 3 - संक्षिप्त विचारण वाद में प्रतिरक्षा के लिए अनुमति। 17 26

Order 39 Rules 1 and 2 – Suit for declaration of title and permanent injunction – Plaintiff failed to establish *prima facie* her settled possession on the suit property – Temporary injunction held, rightly rejected.

आदेश 39 नियम 1 और 2 - स्वत्व घोषणा और स्थाई निषेधाज्ञा के लिये वाद - वादी वाद संपत्ति पर उसका प्रथम दृष्ट्या स्थापित करने में असफल रहा - अभिनिर्धारित किया गया अस्थाई निषेधाज्ञा सही रूप से खारिज की गई।

77 146

Order 39 Rule 2-A and Section 122 – Breach of interim injunction order passed by High Court under Order 39 Rules 1 and 2 CPC – Recourse, availability of.

आदेश 39 नियम 2 -ए और धारा 122 - उच्च न्यायालय द्वारा आदेश 39 नियम 1 और 2 सीपीसी के तहत पारित अंतरिम व्यादेश का भंग - उपलब्ध उपचार।

131* 216

CIVIL SERVICES (CLASSIFICATION, CONTROL AND APPEAL) RULES, 1966 (M.P.)

सिविल सेवा (वर्गीकरण नियंत्रण और अपील) नियम, 1966 (म.प्र.)

Rule 14 – Departmental Enquiry – Misconduct – Petitioner, a Class IV employee, posted as Process Server was called upon to do work of Waterman – He refused to do so – Removal from service after Departmental Enquiry was held to be proper as it is a case of insubordination and disregarding the instructions given by the superiors.

254* 430

CONSTITUTION OF INDIA

भारत का संविधान

Articles 19 (1) (g) and 21 – See Sections 7, 36 and 49 of the Advocates Act, 1961

181 333

Article 20 (2) – See Section 300(1) of the Criminal Procedure Code, 1973

193 343

Article 21 – Overcrowding of prisons – Inhuman conditions therein – Unnatural deaths in prisons and Issuance of directions.

अनुच्छेद 21 - जेलों में भीड़ - वहां की अमानवीय दशाएँ - कैदियों की अप्राकृतिक मृत्यु - निर्देश जारी किए गये।

143 250

Articles 21 and 14 – Access to justice, significance of – Is a part and parcel of right to life in India and in all civilized societies around the globe – Is so basic and inalienable that no system of governance can ignore its significance – Access to justice is a facet of right to life guaranteed under Articles 21 and 14 of the Constitution of India – State sponsored legal aid programmes under the Legal Services Authorities Act, 1987 takes care of affordability of access to justice.

अनुच्छेद 21 और 14 - न्याय प्राप्त करने का महत्व - भारत में जीवन के अधिकार का अभिन्न अंग है तथा विश्व में सभी सभ्य समाजों में भी है - इसका स्वरूप सर्वथा मूल प्रकृति का है और इसे किसी भी शासन व्यवस्था द्वारा उपेक्षित नहीं किया जा सकता और न ही इसकी महत्वता को कम आंका जा सकता है - न्याय को प्राप्त करना जीवन के अधिकार के ही समान है, जिसे आर्टिकल 21 तथा 14 भारतीय संविधान सभी नागरिकों के लिये सुनिश्चित कराते हैं - राज्य द्वारा प्रायोजित विधिक सेवा प्रोग्राम जो कि लीगल सर्विस आथोरिटी एक्ट, 1987 के तहत कार्य करते हैं, उन्हें इसका पालन करवाना चाहिए। 319* 532

Articles 21 and 32 – (i) Acid attack victims – Compensation – Determination and grant of.

(ii) Treatment and rehabilitation of acid attack victims – Duty of State reiterated.

(iii) Prevention of offence relating to acid attacks – Liability of State reiterated.

(iv) Need for effective and proper implementation of guidelines given in *Laxmi's case* – Expressed.

अनुच्छेद 21 और 22 - (i) अम्ल हमले के आहत - प्रतिकर - निर्धारण व दिया जाना।

(ii) अम्ल हमले के पीड़ित का उपचार और पुनः स्थापन - राज्य के कर्तव्य दोहराये गये।

(iii) अम्ल हमलों से संबंधित अपराध की रोकथाम - राज्य का दायित्व दोहराया गया।

(iv) लक्ष्मी के मामले में दिये गये निर्देश का प्रभावी और उचित क्रियान्वयन - बतलाया गया।

132 216

Articles 72, 161 and 226 – See Sections 432 (7) and 433-A of the Criminal Procedure Code, 1973.

308 (i) 531

to (iii)

& (vi)*

Article 136 – Adverse remarks/observations made by the High Court against appellant District Judge – Held, even if a wrong order is passed by a Judge, should not be visited with adverse remarks against him.

194* 346

Article 215 – See Order 39 Rule 2-A and section 122 of the Civil Procedure Code, 1908.

अनुच्छेद 215 - देखें सिविल प्रक्रिया संहिता, 1908 के आदेश 39 नियम 2-ए और धारा 122।

131* 216

Article 226 – See Section 158 (1) b) of the Land Revenue Code, 1959 (M.P.)

292 479

Article 300-A – See Sections 305 and 306 of the Municipal Corporation Act, 1956 (M.P.).

अनुच्छेद 300-ए - देखें नगर पालिक निगम अधिनियम, 1956 (म.प्र.) की धाराएं 305 और 306।

78 148

CONSUMER PROTECTION ACT, 1986

उपभोक्ता संरक्षण अधिनियम, 1986

Section 2 (1) (d) (i) & (ii) – “Commercial purpose” and “consumer”, connotation of.

धारा 2 (1) (डी) (i) और (ii) - 'व्यावहारिक उद्देश्य' और 'उपभोक्ता' का अर्थ।

18* 28

CONTEMPT OF COURTS ACT, 1971

न्यायालय अवमानना अधिनियम, 1971

Section 22 – See Order 39 Rule 2-A and section 122 of the Civil Procedure Code, 1908.

धारा 22 - देखें सिविल प्रक्रिया संहिता, 1908 के आदेश 39 नियम 2-ए और धारा 122।

131* 216

CONTRACT ACT, 1872

संविदा अधिनियम, 1872

Section 28 – Agreement in restraint of legal proceedings – Amendment of the year 1997 – Being substantive law – Prospective effect.

Clause as to limiting the time for demand or claim – Does not curtail period of limitation within which suit may be filed – Assertion of right is different from enforcing it in Court of law – Not hit by Section 28 (unamended).

धारा 28 - कानूनी प्रक्रियाओं के विरुद्ध करार - वर्ष 1997 का संशोधन - मौलिक विधि - भविष्यलक्षी प्रभाव।

मांग या दावे के समय को सीमित करने से संबंधी प्रावधान - वाद प्रस्तुत करने की परिसीमा समयावधि को कम नहीं करता है - अधिकार का दावा करना विधि के न्यायालय में इसे प्रवर्तित करने से भिन्न है - धारा 28 (असंशोधित) से अप्रभावित।

320 532

Section 56 – Frustration of contract – Section 56 of the Act, applicability of – Explained.

255 430

Section 65 – *Maxim “actus curaie neminem gravabit”* meaning thereby – An Act of the Court shall prejudice no man would apply with full vigour in above facts – A person cannot be penalized for no fault of his – His application cannot be rejected on such technical ground – Application allowed by Hon’ble the Apex Court.

धारा 65 - 'एक्टस क्यूरिस नेमीनेम ग्रावाबिट' अर्थात् न्यायालय के कार्य से किसी व्यक्ति को हानि नहीं होगी यह सूत्र वाक्य उक्त तथ्यों पर पूरी तरह लागू होगा - एक व्यक्ति को उसकी कोई गलती नहीं होने पर दंडित नहीं किया जा सकता - उसका आवेदन ऐसे तकनीकी आधारों पर खारित नहीं किया जा सकता माननीय सर्वोच्च न्यायालय ने आवेदन स्वीकार किया। **119 199**

Section 70 – (i) Contract – Variation, novation and rectification, permissibility of – Law explained – Payment for extra work done due to change in nature of work, claim of.

(ii) Interference with finding of Trial Court in appeal, permissibility of – Unless finding recorded by Trial Court is erroneous or evidence on record is ignored by the Trial Court, appellate Court cannot interfere with the findings of the Trial Court. **256* 433**

Section 128 – (i) Liability of guarantor.

(ii) Right of purchaser in auction sale – Stated.

धारा 128 - (i) जमानतदार का दायित्व।

(ii) नीलाम विक्रय के क्रेता के अधिकार - समझाये गये। **19 28**

Section 176 – Pledge – First charge – Pawnee-bank has to be given precedence over other dues. **195* 346**

COPYRIGHT ACT, 1957

i frfyl; kf/kdkj vf/kfu; e] 1957

Section 62 – Suit for infringement of copyright or trademark – Place of suing.

धारा 62 - प्रतिलिप्याधिकार या संपत्ति चिन्ह के उल्लंघन के वाद के लिए - वाद का स्थान।

20 (i) 31

Sections 63 and 64 – (i) Accused found in possession of duplicate spark plugs and same were seized by Police Officer – Plea of accused that said Police Officer being complainant was not competent to conduct investigation, is not maintainable in absence of any bias or prejudice by Police Officer against the accused.

(ii) Spark plugs not covered under provision of Copyright Act – Offence of copyright infringement not made out. **196* 347**

COURT FEES ACT, 1870

न्यायालय शुल्क अधिनियम, 1870

Section 7 – See Section 8 of the Suits Valuation Act, 1887.

धारा 7 - देखें वाद मूल्यांकन अधिनियम, 1887 की धारा 8 विक्रय पत्र को शून्य घोषित करवाने और स्थायी निषेधाज्ञा का वाद। **120* 202**

Section 7 (i) – Ad valorem Court Fees, payment of.

धारा 7 (i) - मूल्य अनुसार न्यायालय शुल्क का भुगतान 48* 80

Section 7(iv) (c) – Suit for declaration and Injunction – Court fees, payment of – Held, sale deed is challenged as void by plaintiff in possession of the suit property and not a party to the sale deed nor he is the representative-in-interest of the person executing sale deed – Ad valorem court fees is not required.

Relied on – *Suharid Singh @ Sardool Singh v. Randhir Singh and others, AIR 2010 SC 2807* and *Santosh Chandra and others v. Gyan Sunder Bai and others, 1970 J LJ 290.*

धारा 7 (iv)(c) - घोषणा एवं व्यादेश हेतु वाद - न्यायालय शुल्क का भुगतान - अभिनिर्धारित, वादग्रस्त संपत्ति का आधिपत्य धारक होकर वादी द्वारा विक्रय विलेख के शून्य होने की चुनौती दी गई है तथा वह विक्रय विलेख का पक्षकार नहीं है और न ही निष्पादनकर्ता के हितों का प्रतिनिधि हैं - मूल्यानुसार न्यायालय शुल्क आवश्यक नहीं है। 321* 533

Section 7(iv)(c) – Suit for declaration of title and sale deed as void – Registered sale deed executed on the strength of power of attorney – Court fees, payment of.

धारा 7(iv)(c) - स्वत्व घोषणा और मुख्तयारनामा के आधार पर निष्पादित पंजीकृत विक्रय पत्र को शून्य घोषित करने का वाद - न्यायालय शुल्क का भुगतान किया जाना। 133* 221

Section 7 (iv)(c), (v) – Consequential relief – Consequential relief means such relief which would flow directly from the main relief – The valuation of which is not capable of being definitely ascertained and which is not specifically provided for anywhere in the Act and cannot be claimed independently of the declaration as a substantive relief.

197* 347

Section 16 – Plaintiff rejected with a direction that matter be referred to an arbitrator – Not decided in terms of requirement of Section 89 – Plaintiff not entitled to return of Court Fee.

धारा 16 - वाद इस निर्देश के साथ खारिज किया गया कि मामले को माध्यस्थ को भेजा जाए - धारा 89 के अनुसार निराकृत नहीं किया गया - वादी न्यायालय शुल्क वापस प्राप्त करने का अधिकारी नहीं है।

322 534

Section 17 – Plaintiff claimed declaration of title and declaration that various alienation made to different alienees are null and void – Plaintiff has a separate cause of action against each alienees – Plaintiff must pay court fees as if separate suits were instituted in respect of each cause of action.

धारा 17 - वादी द्वारा स्वत्व की घोषणा एवं विभिन्न क्रेताओं को किए गए अंतरण को शून्य घोषित कराने हेतु सहायता चाही गई - वादी को प्रत्येक क्रेता के संबंध में पृथक वाद हेतुक प्राप्त है - वादी को इस प्रकार से न्यायालय शुल्क प्रस्तुत करना होगा जैसे कि ऐसे प्रत्येक वाद हेतुक के लिए पृथक वाद संस्थित करने पर करना होता। 323 535

Section 35 – Exemption from *ad valorem* court fees – *Prima facie* mere Income certificate document without holding inquiry may be considered by trial court at initial stage – The income certificate has been issued by the Tehsildar under its authority – No contrary documents regarding income has been placed on record by petitioner – Though mere income certificate issued by Tehsildar cannot be treated as gospel truth – Further, directed the trial court to formulate the issue on income as raised in written statement and to adjudicate the same on merits by appreciating the adduced evidence.

धारा 35 - मूल्यानुसार न्यायालय शुल्क से अभिमुक्ति - विचारण न्यायालय द्वारा प्रारंभिक स्तर पर प्रथम दृष्टया मात्र आय प्रमाण पत्र के दस्तावेज पर जाँच किये बिना विचार किया जा सकता है - आय प्रमाण पत्र तहसीलदार द्वारा अपने प्राधिकार के अंतर्गत जारी किया गया - याचिकाकर्ता द्वारा अभिलेख पर आय के संबंध में कोई अन्य विपरीत दस्तावेज नहीं रखा गया - तहसीलदार द्वारा जारी किया गया आय प्रमाण पत्र पूर्ण सत्य नहीं माना जा सकता - विचारण न्यायालय को आय के संबंध में लिखित कथन में उठाये गये बिन्दु पर वादप्रश्न बनाये जाने एवं प्रस्तुत साक्ष्य के मूल्यांकन उपरांत गुणदोष पर विनिश्चय करने हेतु निर्देशित किया गया।

324* 536

Section 35 – Notification of State Government as amended on 14.02.2011 – No procedure of inquiry is provided for in the notification – So the trial court has discretion to enquire into the matter according to its own way and decide the same in judicious manner – Court is not bound to call report of any authority, if on the basis of evidence adduced by the parties the matter can be decided.

198* 347

COURT FEE (M.P. AMENDMENT) ACT, 2008

न्यायालय शुल्क (मध्यप्रदेश संशोधन) अधिनियम, 2008

Schedule I Article 1-A – (i) Can an appellant who filed an appeal after 02.04.2008 take advantage of Court Fees under Schedule I Article 1-A as substituted by M.P. Amendment Act, 2008 w.e.f. 02.04.2008?

(ii) The expression 'Civil Court' occurring in Article 1-A of Schedule I of Court Fees Act encompasses the High Court being the highest Civil Court of appeal (not including the Supreme Court) in the part of India to which the Court Fees Act operates, as is applicable to the State of Madhya Pradesh.

अनुसूची 1 का अनुच्छेद 1-ए - (i) क्या एक अपीलार्थी जो 2 अप्रैल, 2008 के बाद एक अपील प्रस्तुत करता है, न्यायालय शुल्क अधिनियम अनुसूची 1 अनुच्छेद 1-ए जो कि मध्यप्रदेश संशोधन अधिनियम, 2008 दिनांक 02.04.2008 से प्रभावशील है, का लाभ ले सकता है।

(ii) अभिव्यक्ति सिविल न्यायालय 'जो कि न्यायालय शुल्क अधिनियम की अनुसूची 1 के अनुच्छेद 1-ए में उल्लेखित है उसमें उच्च न्यायालय अपील की उच्चतम सिविल न्यायालय होने से मध्यप्रदेश राज्य में लागू न्यायालय शुल्क अधिनियम के प्रकाश में आती है लेकिन इसमें सर्वोच्च न्यायालय शामिल नहीं है।

21 39

COURTS, TRIBUNALS AND JUDICIARY:

NATURAL JUSTICE:

न्यायालय, न्यायाधिकरण/ट्रिब्यूनल एवं न्यायपालिका:

प्राकृतिक न्याय:

Doubt as to impartiality of a Judge – Recusal, when warranted – Explained – A Judge is duty bound to hear every matter without fear or favour and must never recuse himself on the asking of a litigating party, unless justified – In case of financial interest of Judge in outcome of case or in case where a Judge is interested in a cause being promoted by one of the parties, he is automatically disqualified from hearing the case (*Pinochet Principle*) – In case where interest of Judge is other than financial or where *Pinochet Principle* does not apply, disqualification of a Judge is not automatic, but reasonable apprehension of bias test is to be applied.

न्यायाधीश की निष्पक्षता पर संदेह - मामले से अलग होना, औचित्य - एक न्यायाधीश का यह कर्तव्य है कि वह प्रत्येक मामले को बिना भय या पक्षपात के सुने एवं जब तक कि औचित्यपूर्ण न हो, तब तक मात्र पक्षकार के कहने पर मामले से अलग नहीं होना चाहिये - जहाँ किसी मामले के परिणाम में न्यायाधीश का आर्थिक लाभ हो अथवा जहाँ न्यायाधीश का किसी एक पक्षकार द्वारा प्रस्तुत हेतुक में हित हो, वहाँ वह मामले को सुनने से स्वमेव अयोग्य हो जाता है - ऐसे मामले में जहाँ न्यायाधीश का हित आर्थिक से भिन्न होता है अथवा जहाँ "पिनोचेट प्रिंसिपल" लागू नहीं होते हैं, वहाँ न्यायाधीश स्वमेव अयोग्य नहीं होता है, अपितु पक्षपात की युक्तियुक्त आशंका के सिद्धांत को लागू किया जा सकता है।

325* 537

CRIMINAL PROCEDURE CODE, 1973

दण्ड प्रक्रिया संहिता, 1973

Sections 2 (wa), 372 and 378 (3) – Whether father of the deceased falls within the definition of 'victim' and has *locus standi* to file appeal against acquittal under section 372 CrPC?

धाराएं 2 (wa), 372 और 378 (3) - क्या मृतक का पिता 'पीड़ित' की परिभाषा के अंतर्गत आता है और दोषमुक्ति के विरुद्ध धारा 372 दं.प्र.सं के अधीन अपील प्रस्तुत करने का हकदार होता है?

22 40

Sections 31 and 427 – Sentence of imprisonment for life – Is a sentence for remainder of the life of the offender unless commuted or remitted by the competent authority – Multiple sentences for life imprisonment cannot be directed to run consecutively.

धाराएं 31 एवं 427 - आजीवन कारावास का दंड - अभियुक्त के शेष जीवनकाल तक के लिये दंड होता है, जब तक कि उसका सक्षम प्राधिकरण द्वारा परिहार या लघुकरण न कर दिया जावे - एक से अधिक आजीवन कारावास की सजाएँ एक साथ चलने के निर्देश नहीं दिये जा सकते।

326 538

Sections 41, 41A, 41B and 41C – (i) Arrest, legality of – Arrest made in contravention of procedure prescribed under sections 41A to 41 C CrPC and in violation of norms fixed by the Apex Court is illegal.

(ii) Cognizance of offence, when can be taken? In a case, wherein a criminal colour is given to a dispute which is purely of a civil nature and in which no ingredient of the alleged offence is attracted, no cognizance can be taken. **257 434**

Sections 53 and 198 (2) – (i) Can an accused be compelled to allow sample for DNA test to be taken from his body? Held, Yes.

(ii) Whether such order be passed after filing of charge-sheet? Held, Yes.

धाराएं 53 और 198 (2) - (i) क्या एक अभियुक्त को उसके शरीर से डी.एन.ए. परीक्षण का नमूना लेने की अनुमति देने के लिए बाध्य किया जा सकता है? अभिनिर्धारित किया गया, हाँ।

(ii) क्या ऐसा आदेश अभियोग पत्र प्रस्तुत हो जाने के बाद पारित किया जा सकता है?

अभिनिर्धारित किया गया, हाँ।

23* 41

Section 53-A – Case relating to Rape – Availability of other evidence – Mere absence of DNA test – Not fatal – DNA test not mandatory.

Perennial tear and position of uterus of the victim showed that it was smashed like vegetable – Injuries caused to the deceased showed the gruesome manner in which she was subjected to rape – Monstrous act on innocent and helpless child – Case falls within the purview of rarest of the rare case – Death sentence confirmed.

धारा 53-क - बलात्संग से संबंधी मामला - अन्य साक्ष्य की उपलब्धता - मात्र डी.एन.ए. परीक्षण का अभाव - घातक नहीं - डी.एन.ए. परीक्षण आज्ञापक नहीं हैं।

पीड़ित की चोटें एवं गर्भाशय की स्थिति यह दर्शित करती है कि उसे सब्जी की तरह कुचल दिया गया - पीड़ित को आयी चोटें भयावह तरीके से किये गये बलात्संग को दर्शित करती हैं - मासूम एवं असहाय बच्ची के साथ अमानवीय कृत्य - मामला बिरले से बिरले मामले की परिधि में आता है - मृत्युदंड की पुष्टि की गई।

327 539

Sections 91, 321 and 362 – (i) Taking aid of section 91 to produce document at the stage of hearing of application under section 321 for withdrawal from prosecution, permissibility of.

(ii) Withdrawal from prosecution – Role of Public Prosecutor.

(iii) Review of order by criminal Court, when it amounts to – Law explained.

धाराएं 91, 321 और 362 -(i) धारा 321 दंप्रसं के अभियोजन के प्रत्याहरण के आवेदन की सुनवाई के प्रक्रम पर धारा 91 दंप्रसं की सहायता लेकर दस्तावेज प्रस्तुत करवाने का अनुमत योग्य होना ।

(ii) अभियोजन का प्रत्याहरण - लोक अभियोजन की भूमिका।

(iii) दण्ड न्यायालय द्वारा अपने आदेश पुनरावलोकन कब माना जायेगा - विधि समझाई गई।

134 221

Section 125 – Ad interim maintenance – Prima facie evidence of relationship of husband and wife was in question – Held, ration card and education certificate will prevail over voter ID card as *prima facie* evidence for constitution of ad interim maintenance.

258* 438

Section 125 – Family pension.

धारा 125 - फेमिली पेंशन

79* 150

Section 125 – Right to maintenance, entitlement of.

(i) Levelling of false allegations regarding leading adulterous life is sufficient ground for wife to live separately and is entitled to maintenance.

(ii) Child born out of artificial insemination, legitimacy of – Such a child is a legitimate child and although non-applicant is not the biological father, still he is liable for maintenance of the child as he willfully consented for artificial insemination which implies a promise to support the child.

199 348

Section 154 – Delay in FIR – Delay between time of offence and registration of FIR, if satisfactorily explained by the prosecution, is not fatal in itself – Keeping in view the circumstance of the case, it was further held that though there was delay in lodging FIR, but it was properly explained.

213 (ii) 373

Sections 154, 156, 174 and 177 – (i) Information received in enquiry under section 174 which was limited to the extent of natural or unnatural death – Cannot be categorized as information disclosing cognizable offence and does not amount to FIR under section 154 Cr.P.C.

(ii) Territorial jurisdiction – Suicide committed by deceased wife at Ambala – Case closed by Ambala police after fulfilling the requirement of section 174 holding that there was no foul play in the incident – There was no evidence of it being a continuing offence – Hence, alleged offence cannot be said to have been committed wholly or partly within local jurisdiction of Magistrate's Court at Durg – Court has no jurisdiction to try the case.

259* 438

Sections 154 and 157 – F.I.R – Delay, effect of and dispatch of F.I.R. to Magistrate, object of. There is no universal rule that whenever there is some delay in sending the F.I.R. to the Magistrate, the prosecution version becomes unreliable.

धाराएं 154 और 157 - प्रथम सूचना प्रतिवेदन - मजिस्ट्रेट को एफ.आई.आर. (की प्रति) भेजने का उद्देश्य और उसमें हुए विलंब का प्रभाव।

ऐसा कोई सार्वभौमिक नियम नहीं है कि एफ.आई.आर. (की प्रति) भेजने में कुछ विलंब होता है तो अभियोजन का कथानन अविश्वसनीय हो जाता है।

135* 224

Sections 154 and 157 – There was no material on the record to show or suggest that FIR was tampered or fabricated at a later date by antedating it – So, little delay in sending copy of FIR to the concerned Magistrate is not vital.

धाराएं 154 और 157 - अभिलेख पर ऐसी कोई सामग्री नहीं थी जो यह दर्शाती हो या इंगित करती हो कि प्रथम सूचना प्रतिवेदन के साथ छेड़-छाड़ की गई थी या वह कूटरचित है या बाद में पूर्व दिनांकित की गई है - अतः प्रथम सूचना प्रतिवेदन की प्रतिलिपि संबंधित मजिस्ट्रेट को भेजने में थोड़ा बिलंब महत्वपूर्ण नहीं है।

98 (ii)* 175

Sections 154 and 207 – Entitlement of Accused to get certified copy of F.I.R. at earlier stage – Accused who suspects to be roped in criminal case – Entitled to receive Certified copy of F.I.R. within 24 hours of filing application from concerned Police Officer and within 2 days from the concerned Court.

Copy of the F.I.R. of offences other than sensitive offences – To be uploaded within 24 hours – A Certified Copy of F.I.R. relating to sensitive offences – May be obtained from the concerned court within 3 days from filing application – Directions issued.

धाराएं 154 एवं 207 - अभियुक्त का प्रारंभिक स्तर पर प्रथम सूचना प्रतिवेदन की प्रमाणित प्रतिलिपि प्राप्त करने का अधिकार - अभियुक्त जिसे आपराधिक प्रकरण में संलिप्त किये जाने की आशंका है - संबंधित पुलिस अधिकारी से आवेदन प्रस्तुत करने के चौबीस घंटे के भीतर तथा संबंधित न्यायालय से दो दिवस के भीतर प्रमाणित प्रतिलिपि प्राप्त करने का अधिकारी हैं।

संवेदनशील अपराध से अन्यथा अपराध से संबंधित प्रथम सूचना रिपोर्ट की प्रति - 24 घंटे के भीतर अपलोड (Upload) की जानी हैं - संवेदनशील अपराध से संबंधित प्रथम सूचना रिपोर्ट की प्रति संबंधित न्यायालय से आवेदन के तीन दिन के भीतर प्राप्त की जा सकती हैं - निर्देश जारी किये गये।

328 540

Section 156 (3) – Complaint relating to Corruption against Public Officer – Order directing investigation under Section 156 (3) – Cannot be passed in absence of valid sanction.

धारा 156 (3) - लोक सेवक के विरुद्ध भ्रष्टाचार से संबंधित परिवाद - धारा 156 (3) के अंतर्गत अन्वेषण हेतु आदेश - वैध स्वीकृति के अभाव में पारित नहीं किया जा सकता है।

365 (i) 594

Section 156 (3) and 154 – Power under section 156 (3) CrPC, exercise of – To enable police to start investigation in a matter, the Magistrate can direct police to register an FIR – Even in absence of such direction, the police must register an FIR [*Mohd. Yousuf v. Afaq Jahan, (2006) 1 SCC 627* relied on].

धाराएं 156 (3) एवं 154 - धारा 156 (3) के अंतर्गत शक्तियों का प्रयोग - किसी मामले में पुलिस को अनुसंधान प्रारंभ करने हेतु सशक्त कराने हेतु मजिस्ट्रेट द्वारा पुलिस को प्रथम सूचना रिपोर्ट दर्ज करने के निर्देश दिये जा सकते हैं - निर्देश के अभाव में भी पुलिस द्वारा प्रथम सूचना रिपोर्ट लिखा जाना अनिवार्य है - न्यायदृष्टांत मो. युसुफ विरुद्ध अफाक जहान, (2006) एस.सी.सी. 627 अनुसरित किया गया।

329* 542

Sections 156 (3) and 202 – Can a Magistrate issue direction u/s 156 (3) CrPC for registration of an FIR and investigation thereof for offences triable by Court of Sessions? Held, Yes.

धाराएं 156 (3) और 202 - क्या एक मजिस्ट्रेट सत्र न्यायालय द्वारा विचारणीय अपराध के लिए धारा 156 (3) दण्ड प्रक्रिया संहिता के अधीन एक प्रथम सूचना प्रतिवेदन दर्ज करने और अनुसंधान करने के निर्देश जारी कर सकता है? अभिनिर्धारित किया गया, हाँ।

24* 42

Section 157 – The expression “forthwith” mentioned therein does not mean that the prosecution is required to explain delay of every hour in sending the FIR to the Magistrate – Where delay in forwarding of information about the crime to the Magistrate has not caused any prejudice to the accused, it has no effect.

260* 438

Sections 161 and 164 – When non-recording of statement of prosecutrix under section 161 or 164 of Cr.P.C. is not fatal for prosecution?

धाराएं 161 और 164 - कब अभियोक्त्री के कथन धारा 161 या 164 दण्ड प्रक्रिया संहिता के अधीन लेखबद्ध न करना अभियोजन के लिए घातक नहीं होता है?

113 (ii)* 193

Sections 161 and 162 – Statement under section 161 CrPC, manner and use of – Law explained.

210 (iii) 366

Sections 161, 173 (2), 173 (8), 190 and 482 – (i) Order of Magistrate which has attained finality – Review, permissibility of – Magistrate cannot review its own order when it has attained finality.

(ii) Chargesheet, connotation of – Though there is no specific definition of the word ‘chargesheet’, but final report filed u/s 173 (2) CrPC against accused is known as chargesheet.

(iii) Non-filing of chargesheet within a particular period, effect of – If investigation cannot be completed within a particular period after arrest of accused and no police report is filed, then arrested accused is entitled to get bail – However, after completing the investigation, the chargesheet must be filed – Provisions of section 173 (8) of the Code confers residuary power on the I.O. that after filing of chargesheet if extra material is found, then additional report (i.e. supplementary chargesheet) u/s 173 (8) of the Code can be filed.

(iv) Right of re-investigation after filing of chargesheet, availability of – Neither the I.O. can reserve any right of re-investigation on his own nor the Magistrate is competent to give such permission.

261 439

Section 167 (2) – Application for compulsive bail was filed one day prior to completion of 60th day – Application not decided on the same day but three days thereafter the application was rejected as premature by considering situation as it stood on the date of application – Held, once the application filed by the petitioner remained undecided till 63rd day, right has already accrued in favour of the accused to seek compulsive bail u/s 167(2) of Cr.P.C. immediately after expiry of 60 days – The trial Court erred in rejecting the application as premature – Right of bail having accrued on 60th day, cannot be denied.

262 443

Sections 167 (2) and 309 – Whether remand in police custody can be given to the investigating agency in respect of the absconding accused, who is arrested only after filing of charge-sheet? Held, Yes.

धाराएं 167 (2) और 309 - क्या अनुसंधान अभिकरण को पुलिस अभिरक्षा का रिमाण्ड, फरार अभियुक्त के संबंध में जो कि अभियोग पत्र प्रस्तुत करने के बाद गिरफ्तार हुआ हो, दिया जा सकता है? अभिनिर्धारित किया गया है हाँ।

25 42

Section 173 (8) – Section 173 (8) CrPC empowers the I.O. to conduct further investigation even after filing of a report under section 173(2) CrPC if he obtains further evidence, oral or documentary

धारा 173 (8) - धारा 173 (8) दं.प्र.सं. अनुसंधान अधिकारी को धारा 173 (2) दं.प्र.सं. के अधीन प्रतिवेदन फाईल कर देने के बाद भी अतिरिक्त अनुसंधान संचालित करने के लिए सशक्त करती है, यदि उसे मौखिक या दस्तावेजी अन्य साक्ष्य प्राप्त होती है।

80* 150

Sections 174 and 313 – Purpose of section 313 CrPC – Only to bring the attention of the accused to all the inculpatory piece of evidence – Non-compliance – *Per se* not a ground for acquittal.

धाराएं 174 एवं 313 - धारा 313 दं.प्र.सं. का उद्देश्य - मात्र अभियुक्त का ध्यान समस्त दोषारोपक साक्ष्य की ओर लाया जाना है - पालन न किया स्वयं में दोषमुक्ति का आधार नहीं है।

330 (ii) 542

Section 177 – See sections 142, 142-A and 142-A (1) of the Negotiable Instruments Act, 1881.

धारा 177 - देखें परक्राम्य लिखित अधिनियम, 1881 की धाराएं 142, 142-ए और 142-ए(1)

174 322

Sections 193 and 397 – (i) Magistrate dismissed application and refused to take cognizance of offence u/s 304-B and 498-A IPC and took cognizance of offence only u/s 306 IPC – No revision petition/appeal was preferred against order refusing to take cognizance by the Magistrate u/s 304 and 498-A IPC – Thus, the order attained finality – The Sessions Court on another application by complainant, took cognizance of offence under sections 304-B and 498-A IPC – The course adopted by the Sessions Court is not permissible.

(ii) Order of Magistrate refusing to take cognizance is revisable by Sessions Court – The Sessions Court could have taken cognizance in exercise of revisional jurisdiction.

263 443

Section 195 (1) (b) (ii) – Forged and fabricated surety bond furnished in the court – Forgery of document was committed before the document was produced in court – Held, bar contained in section 195 (1) (b) (ii) of Cr.P.C. is not applicable.

200 349

Section 197 – Appellants, Medical Officers were discharging their public duties in the Government Hospital – They were performing surgery on the patient in the Government Hospital – Private Complaint under section 304-A IPC was registered against them without the sanction from the State Government – Held, it is not maintainable.

धारा 197 - अपीलार्थीगण चिकित्सा अधिकारी उनके लोक कृत्यों का निर्वाहन शासकीय अस्पताल में कर रहे थे। वे शासकीय अस्पताल में मरीज की शल्य क्रिया कर रहे थे - उनके

विरुद्ध धारा 304-ए भारतीय दण्ड संहिता का निजी परिवाद राज्य सरकार की अनुमति के बिना पंजीबद्ध किया गया- अभिनिर्धारित किया गया, यह (परिवाद) प्रचलनशील नहीं है।

81 151

Section 197 – Illegal detention – Offence allegedly committed by Police Officer – Sanction for prosecution, necessity of – Under section 197 of the Code and/or sanction mandated under a special statute (as postulated under section 19 of the Prevention of Corruption Act) would be a necessary pre-requisite, before a Court of competent jurisdiction for taking cognizance of an offence (whether under the IPC or under the concerned special statutory enactment) – The procedure for obtaining sanction would be governed by the provision of the Code and/or as mandated under the special enactment – Further held, where cognizance is taken under section 319 of the Code, sanction either under section 197 of the Code or under the concerned special enactment is a mandatory pre-requisite.

264 446

Section 197 – Stage of framing of charge – Sanction for prosecution, necessity of.

265* 447

Section 197 – The term ‘removable from office’, connotation of – The words ‘removable from office’ occurring in section 197 CrPC signify removal from the office he is holding – The authority mentioned in the section is the authority under which the Officer is serving and competent to terminate his services – Further held, if the accused is under the service and pay of the local authority, the appointment to an office for exercising function under a particular statute will not alter his status as an employee of the local authority. **266 (ii)* 447**

Section 197 – Previous sanction under section 197 of CrPC, necessity and applicability of.

धारा 197 - धारा 197 दंप्रसं के अधीन पूर्व अनुमति की आवश्यकता और उसका लागू होना।

136* 225

Sections 200 and 202 – Postponement of issue of process and conduction of enquiry or direction as to investigation, necessity of – In a case where the accused is residing at a place beyond the area in which he exercises jurisdiction, whether it is necessary to postpone issuance of process and to conduct enquiry himself or direct investigation, the Apex Court has left this legal question open.

298 (iii) 493

Sections 204 and 397 – (i) Revisional jurisdiction – Order of issuance of process, when can be set aside?

(ii) At the stage of issuing processes in a private complaint, the defence of accused cannot be considered.

धाराएं 204 और 397 - (i) पुनरीक्षण का क्षेत्राधिकार - आदेशिका जारी करने का आदेश कब अपास्त किया जा सकता है?

(ii) एक निजी परिवाद में आदेशिका जारी करने के प्रक्रम पर अभियुक्त का बचाव विचार में नहीं लिया जा सकता है।

82* 153

Sections 204 (4), 378 and 398 – Complaint has been dismissed under section 204 (4) CrPC – Whether revision is maintainable against that order?

धाराएं 204 (4), 378 और 398 - परिवाद धारा 204 (4) द.प्र.सं. के अधीन खारिज किया गया था- क्या उक्त आदेश के विरुद्ध पुनरीक्षण चलने योग्य है।

83 154

Sections 204 and 438 – Whether the investigating agency has authority to issue a prior notice for appearance to prosecute accused person while filing a charge-sheet before the Trial Court? Held, No – Further held, if such a notice is issued to an accused person and he does not appear before the Trial Court on the date when the chargesheet is filed, the Trial Court cannot issue a non-bailable warrant for securing his presence unless it goes through the procedure for issuing process under section 204 CrPC.

In those exceptional circumstances/cases in which it appears to a Trial Court that a person so required shall not respond to such summons, the Trial Court may also issue warrants bailable or non-bailable in addition to such summons under section 204 CrPC after recording reasons therefor.

267* 448

Section 211 (7) – Procedure for enhanced punishment for the accused previously convicted – Explained.

219 (i) 383

Sections 216 and 301 – (i) Addition or alteration of charge – Power of Court, exercise of – Court can change or alter the charge if there is defect or something is left out, it can be done at any stage before pronouncement of judgment – It is also obligatory on the part of the Court to ensure that no prejudice is caused to the accused and he is allowed to have a fair trial.

(ii) Application for alteration or addition of charge, locus therefor – Informer may file an application for addition or alteration of charge – It is not required that it must be filed by the Public Prosecutor.

(iii) Conduction of session trial – Role of Public Prosecutor, significance of – He alone has to conduct the trial– If an accused is entitled to any legitimate benefit during trial, the Public Prosecutor should not conceal it and it is his duty to winch it to the fore and make it available to the accused.

201 350

Sections 220 and 223 – Holding of joint trial and discretion of Court, exercise of – Is not mandatory.

Guidelines for exercise of.

धाराएं 220 और 223 - संयुक्त विचारण किया जाना - न्यायालय के विवेकाधिकार का प्रयोग किया जाना - (संयुक्त विचारण) आज्ञापक नहीं है।

विवेकाधिकार के प्रयोग के दिशा निर्देश।

137 226

Section 227 – Omission/non-framing of charges, when may be fatal ? It is fatal only if prejudice is caused to the accused and results in miscarriage of justice.

धारा 227 - आरोपों में कमी/विरचित न किया जाना, कब घातक हो सकता है ? यह केवल तभी घातक होता है जब (इसके कारण) अभियुक्त के हितों पर प्रतिकूल प्रभाव कारित होता है और उसके परिणामस्वरूप न्याय की हानि होती है।

138 229

Section 227 – See sections 13 and 15 of the Prevention of Corruption Act, 1988.

धारा 227 - देखें भ्रष्टाचार निवारण अधिनियम, 1988 की धाराएं 13 और 15।

139 230

Section 228 – Validity of order framing charges u/s 498-A and 306 IPC in the alternative section 302 of IPC

202 354

Section 250 – Compensation for accusation without reasonable cause, when cannot be awarded?

धारा 250 - उचित कारण के बिना अभियोग के लिए प्रतिकर - कब नहीं दिलाया जा सकता?

26 44

Section 256 – Non-appearance of complainant – Powers are discretionary to be exercised judiciously, fairly and for advancement of criminal justice and not for its impairment – Circumstances for exercise of power explained.

268 448

Section 294 – Procedure of admission or denial.

धारा 294 - स्वीकारोक्ति या इंकारी की प्रक्रिया।

91 (ii) 164

Section 300 (1) – Whether protection under Article 20 (2) of the Constitution of India and Section 300(1) Cr.P.C. against double jeopardy is relatable to one particular offence or to all the offences which arise out of the same act/incident?

The accused very well be prosecuted for a graver offence punishable u/s 304-A of IPC despite having been earlier prosecuted and punished for a lesser offence u/s 337 r/w/s 279 IPC, notwithstanding the graver offence arising out of the same incident/act which gave rise to the less grave offence for which prosecution and conviction stands concluded.

193 343

Sections 301 and 302 – Section 301 of the Code, applicability of – The provision under section 301 of the Code applies to the trials before Magistrates as well as Court of Sessions whereas, section 302 CrPC is intended only for Magistrate Courts – Prosecution in a Sessions Court can be conducted only by a Public Prosecutor and Counsel for private person can act only under instructions of Public Prosecutor.

Under section 302 of the Code, any Magistrate may permit the prosecution to be conducted by the complainant himself on his filing an application.

धाराएं 301 एवं 302 - संहिता की धारा 301 - प्रयोज्यता - संहिता की धारा 301 के अंतर्गत प्रावधान मजिस्ट्रेट एवं सत्र न्यायालय के समक्ष विचारण पर लागू होते हैं, जबकि धारा 302 दं.प्र.सं. मात्र मजिस्ट्रेट न्यायालय के लिये आशयित हैं - सत्र न्यायालय में अभियोजन मात्र लोक अभियोजक द्वारा संचालित किया जा सकता है एवं निजी व्यक्ति के अधिवक्ता मात्र लोक अभियोजक के निर्देश के अंतर्गत कार्य कर सकते हैं।

संहिता की धारा 302 के अंतर्गत, किसी मजिस्ट्रेट को परिवादी द्वारा आवेदन प्रस्तुत करने पर स्वयं अभियोजन संचालित करने की अनुमति दी जा सकती है।

331 544

Section 309 – Expeditious trial – Adjournment, grant of – Second proviso to section 309 CrPC aims at putting an end to the process of granting adjournment – Adjournment must not be granted except for a strong and reasonable ground and when it becomes unavoidable for pressing circumstances.

Criminal trial – Pre-trial conference, holding of – Must be held to thrash out many unexpected situations well in advance – Not to be a mere formality, but a useful exercise as mandated in section 309 of the Code.

धारा 309 - शीघ्र विचारण - स्थगन दिया जाना - धारा 309 दं.प्र.सं. के द्वितीय परंतुक का उद्देश्य स्थगन दिये जाने की प्रक्रिया को खत्म करने का है - प्रबल एवं युक्तियुक्त आधार एवं टाली न जाने वाली अत्यावश्यक परिस्थितियों के अतिरिक्त स्थगन नहीं दिया जाना चाहिये।

आपराधिक विचारण - विचारण पूर्व विचार-विमर्श - अप्रत्याशित स्थितियों को हटाये जाने हेतु अग्रिम रूप से आयोजित किया जाना चाहिये - मात्र औपचारिकता नहीं होना चाहिये बल्कि संहिता की धारा 309 के द्वारा आवश्यक उपयोगी प्रक्रिया होनी चाहिए।

355 (i) 579

& (ii) *

Section 311 – Recall of witness on the ground of illness of counsel of accused because of which he was not able to put questions with regard to weapon mentioned in FIR and those referred to in evidence of witnesses – Held, merely because accused persons are in prison and change of counsel by defence and their failure to put certain questions to witness is no ground to recall witness – Concept of fair trial cannot be limitlessly stretched. 269* 449

Section 311 – (i) Recalling of witnesses – Mere change of counsel cannot be made a ground to recall witnesses.

(ii) A counsel appointed by an accused – No finding can be recorded that he was incompetent particularly behind his back.

(iii) Court has to keep in mind not only the need for giving fair opportunity to the accused but also the need for ensuring that the victim of crime is not unduly harassed.

धारा 311 - (i) गवाहों को पुनः बुलाना - केवल अभिभावक का बदल जाना गवाहों को पुनः बुलाने का एक आधार नहीं हो सकता है।

(ii) अभियुक्त द्वारा नियुक्त एक अभिभावक - ऐसा निष्कर्ष अभिलिखित नहीं किया जा सकता है। विशेषकर उनकी अनुपस्थिति में, कि वह सक्षम नहीं है।

(iii) न्यायालय को उनके मस्तिष्क में न केवल अभियुक्त को ऋजु अवसर देने की आवश्यकता को ध्यान में रखना होता है बल्कि यह भी आवश्यक होता है कि यह सुनिश्चित करें कि अपराध के पीड़ित को अनावश्यक तंग न किया जाये।

27 46

Section 311-A – Power under section 311-A CrPC, nature and scope of – Provision is prospective – Magistrate is authorized to take specimen signature of witnesses/accused persons.

धारा 311-क - धारा 311-क दं.प्र.सं. के अंतर्गत शक्तियाँ, प्रकृति एवं परिधि - प्रावधान भविष्यलक्षी हैं - मजिस्ट्रेट साक्षी अथवा अभियुक्त के नमूना हस्ताक्षर लेने हेतु अधिकृत हैं।

346* 566

Section 313 – See Section 6 of the Evidence Act, 1872

धारा 313 - देखें साक्ष्य अधिनियम, 1872 की धारा 6

342 561

Section 319 – Summoning of additional accused – The fact that police did not choose to send up the Block Development Officer/suspect appellant for trial, does not affect the power of Trial Court under section 319 CrPC to summon such a person on account of evidence recorded during trial.

203* 355

Sections 320 and 321 – Withdrawal of cases by prosecution in Lok Adalat, validity of - Under section 321, withdrawal of prosecution – Can be allowed only in regular court in interest of justice – Same cannot be exercised by Lok Adalat.

धाराएं 320 एवं 321 - लोक अदालत में अभियोजन द्वारा मामले वापस लिये जाने की वैधता - धारा 321 के अंतर्गत अभियोजन का वापस लिया जाना - मात्र नियमित न्यायालय में न्यायहित में स्वीकार किया जा सकता है - लोक अदालत द्वारा यह कार्यवाही नहीं की जा सकती।

332 (i) 546

Sections 320 and 482 – Compounding of non-compoundable offences, permissibility of – Offence under the Special Act of snatching vehicle in dacoity in “Dakaiti aur Vyapharan Prabhavit Kshetra” disturbs the peace and tranquility of the public – Cannot be compounded under the provisions of the Code of 1973. [*Narinder Singh v. State of Punjab, (2014) 6 SCC 466* relied on]

273* 458

Section 321 – (i) Withdrawal from prosecution – Duty of Public Prosecutor – Law explained.

(ii) Withdrawal from prosecution – Duty of Court – Law explained.

(iii) Permission to withdraw from prosecution, consideration therefor – Law explained.

(iv) Withdrawal from prosecution – Locus standi therefor – The proposition that State is the dominos litis in criminal cases is not an absolute one – Any member of the society has locus standi to initiate a prosecution as also to resist withdrawal of such prosecution, if initiated.

204 356

Section 321 – Withdrawal from prosecution – Guidelines for the trial court, reiterated.

धारा 321 - अभियोजन द्वारा प्रत्याहरण - विचारण न्यायालय के लिए दिशा निर्देश पुनः बतलाये गये।

84 155

Section 340 – Offence referred to in section 195 CrPC, procedure for.

धारा 340 - धारा 195 दंप्रसं में उल्लेखित अपराधों के लिए प्रक्रिया।

156 (ii) 286

Section 340 – Person filing complaint under Section 340 Cr.P.C. need not be an aggrieved person – Complaint cannot be discarded only on that ground.

धारा 340 - धारा 340 दं.प्र.सं. के अंतर्गत परिवाद प्रस्तुत करने वाले व्यक्ति का व्यथित व्यक्ति होना आवश्यक नहीं है - केवल इस आधार पर परिवाद निरस्त नहीं किया जा सकता।

333 (i) 547

Section 354 – Sentencing – It is the duty of the Court to ensure justice to both the parties – Undue leniency in awarding sentence needs to be avoided. **217 381**

Section 354 – See sections 53 and 306 of the Indian Penal Code, 1860.

धारा 354 - देखें भारतीय दण्ड संहिता, 1860 की धाराएं 53 और 306। **38 66**

Section 357-A – Compensation for acid attack victim:

(i) There should be a minimum compensation of Rs. 3 lakh for acid attack victims.

(ii) Direction issued by Hon'ble the Apex Court for acid attack case.

धारा-337-ए- अम्ल द्वारा हमले के मामले में पीड़ित को प्रतिकर।

(i) अम्ल द्वारा हमले के पीड़ित को न्यूनतम तीन लाख प्रतिकर दिया जाना चाहिए।

(ii) माननीय सर्वोच्च न्यायालय द्वारा अम्ल द्वारा हमले के प्रकरण के बारे में निर्देश जारी किये गये।

46* 78

Section 357-A – Compensation to rape victim – Quantum, determination of.

धारा 357-ए - बलात्संग पीड़ित को प्रतिकर - मात्रा का निर्धारण। **140 233**

Section 362 – Section 362 of the Code, applicability of – Order of Criminal Court – Review, when may amount to? Section 362 of the Code is attracted only in those cases where the Court has signed its judgment or when it has passed final order disposing of a case – Deferring taking of cognizance for obtaining sanction for prosecution and thereafter, taking of cognizance after considering the submission by investigating agency that no sanction is required, does not amount to review of its own order.

270 451

Section 372 – Amendment with regard to right to complainant or a victim to file the appeal – Came into force w.e.f. 31.12.2009 – Prospective effect – Will only accrue if the offence has taken place after that date. Relied upon – *National Commission of Women v. State of Delhi, (2010) 2 SCC 599*

धारा 372 - परिवादी अथवा पीड़ित के अपील प्रस्तुत करने के अधिकार के संबंध में किया गया संशोधन - दिनांक 31.12.2009 से लागू - भविष्यलक्षी प्रभाव - मात्र तभी प्राप्त होगा, जब अपराध उपरोक्त दिनांक के पश्चात का होगा। न्याय दृष्टांत नेशनल कमीशन आफ वुमेन विरुद्ध दिल्ली राज्य, (2010) 2 एससीसी 599 का अवलंब किया गया।

334 549

Sections 372 proviso and 378 (4) – Forum of Appeal – Case Instituted upon complaint – Complainant has right to prefer appeal before the High Court u/s 378(4) against the judgment of acquittal whereas, in case instituted upon police report the victim can prefer appeal before the court of Session u/s 372 proviso against the order of acquittal, or convicting for a lesser offence or imposing inadequate compensation.

धाराएं 372 का परंतुक एवं 378 (4) - अपील हेतु अधिकरण - परिवाद पर संस्थित प्रकरण - परिवादी को दोषमुक्ति के विरुद्ध धारा 378 (4) दं.प्र.सं. के अधीन उच्च न्यायालय में अपील प्रस्तुत करने का अधिकार है जबकि पुलिस प्रतिवेदन पर संस्थित प्रकरण में धारा 372 के परंतुक

के अधीन पीड़ित दोषमुक्ति अथवा लघुत्तर अपराध के अंतर्गत दोषसिद्धि अथवा अपर्याप्त प्रतिकर के आदेश के विरुद्ध सत्र न्यायालय में अपील प्रस्तुत कर सकता है।

335 549

Sections 378 (4), 397 and 401 (4) – Where appeal against acquittal lies no revision would be maintainable in view of section 401 (4) Cr.P.C.

धाराएं 378 (4), 397 और 401 - जहाँ दोषमुक्ति के विरुद्ध अपील की जा सकती है वहाँ धारा 401 (4) दं.प्र.सं. के प्रकाश में पुनरीक्षण चलने योग्य नहीं होता है।

85 156

Sections 394 and 482 – See Criminal Trial

271 452

Section 397 – Order to take cognizance of private complaint passed in exercise of Revisional jurisdiction – Such an order is in nature of putting impediment in judicial discretion to be exercised by Magistrate – Matter remanded to Magistrate to make further inquiry into complaint.

205 361

Section 397 – Distinction between powers of appellate authority and revisional authority – An appellate authority can re-appreciate the evidence whereas in revisional jurisdiction Court has power to examine the records for the purpose of satisfying as to the legality and regularity of any proceedings – Normally, revisional jurisdiction must be exercised on a question of law – Factual appreciation is allowed only in cases of perverse finding.

धारा 397 - अपीलीय प्राधिकरण एवं पुनरीक्षण प्राधिकरण के मध्य अंतर - एक अपीलीय प्राधिकरण साक्ष्य का पुनर्मूल्यांकन कर सकता है जबकि पुनरीक्षण क्षेत्राधिकार में न्यायालय द्वारा अभिलेख की जाँच, कार्यवाही की वैधानिकता एवं नियमितता की संतुष्टि के उद्देश्य से की जानी है - साधारणतः पुनरीक्षण क्षेत्राधिकार का प्रयोग विधि के प्रश्न पर करना चाहिये - तथ्यात्मक मूल्यांकन मात्र विपर्यस्त निष्कर्षों वाले मामलों में अनुज्ञेय हैं।

336 (i) 550

Section 397 – See Section 306 of the Indian Penal Code, 1860.

धारा 397 - देखें भारतीय दण्ड संहिता 1860 की धारा 306।

86 157

Sections 407 and 408 – Transfer petition after commencement of trial, maintainability and permissibility of.

धाराएं 407 और 408 - विचारण प्रारंभ होने के बाद अंतरण याचिका का प्रचलनशील और अनुमत योग्य होना।

/kkjk, a 407 vkj 408 & विचारण प्रारंभ होने के बाद अंतरण याचिका का प्रचलनशील और अनुमत योग्य होना।

141 234

Sections 432 (7) and 433-A – (i) Sentence – Life imprisonment, meaning of – It means sentence for the entire life unless part or whole of the sentence is remitted – Prisoner has no indefeasible right to be unconditionally released on the expiry of period of 20 years – Life imprisonment for 25 or 30 years without remission is permissible.

(ii) Power under section 433 of the Code of 1973 vis-à-vis Constitutional power under Articles 72 and 161, comparison of – Both cannot be equated with each other – Section 433-A CrPC cannot be invalidated as directly violative of Articles 72 and 161 – Orders passed under these Articles are amenable to judicial review.

(iii) Commutation and remission of sentences, status of – Both are independent to each other and are not same.

(iv) Power of remission vests with the State – The Court cannot grant any remission and provide for pre-mature release and at best can only issue direction to consider any such claim.

(v) Appropriate Government under section 432 (7) of the Code of 1973, who may be? Appropriate Government may be Central Government or State Government and depends upon the fact whether the sentence ordered by the Criminal Court is found under any law relating to which the executing power of the Union/State extends.

(vi) Parole, grant of – Although power to grant temporary release or parole is administrative in character yet it does not affect the power of the High Court under Article 226 of the Constitution – High Court may sparingly exercise such power of granting parole where request for it has been unjustifiably refused or where the interest of justice warrants the grant of parole.

309* 514

Section 433-A – (i) Power to grant remission, restriction thereon and ‘special category’, connotation of.

(ii) Remission of sentence under the Penal Code, power of.

(iii) Imprisonment for life, meaning of – Subject to right to claim remission etc., it means imprisonment for rest of life.

(iv) Commutation, remission of sentence – Appropriate Government, who may be?

(v) Whether Appropriate Government can exercise power to suspend or remit *suo motu*? Held, No.

(vi) Power of remission under sections 432, 433, 433A, 434 and 435 of CrPC vis-a-vis exercise of power under Article 32 of the Constitution, comparison between.

(vii) Power to grant remission, exercise of.

(viii) Distinction between ‘earned remission’ and ‘remission by Appropriate Government’ – Explained.

(ix) Power to impose a modified punishment providing for any specific term of incarceration or till the end of convict’s life, exercise of.

धारा 433-ए - (i) लघुकरण की शक्ति पर प्रतिबंध और ‘विशेष श्रेणी’ का अर्थ समझाया गया।

(ii) दण्ड संहिता के अधीन दिये गये दण्ड का लघुकरण करने की शक्ति।

(iii) आजीवन कारावास का अर्थ - बतलाया गया।

(iv) दण्ड का लघुकरण- समुचित सरकार कौन है।

(v) क्या समुचित सरकार दण्ड को निलंबित या कम करने की शक्ति का स्वतः प्रयोग कर सकती है? अभिनिर्धारित किया गया, नहीं।

(vi) धारा 432, 433, 433ए, 434 और 435 दंप्रसं की शक्तियाँ तथा संविधान के अनुच्छेद 32 की शक्तियों के बीच तुलना।

(vii) लघुकरण की शक्ति का प्रयोग।

(viii) 'अर्जित लघुकरण' और 'समुचित सरकार द्वारा लघुकरण' के बीच का अंतर - समझाया गया।

(ix) परिवर्तित दण्ड अधिरोपित करने की शक्ति स्पष्ट की गई। **142 236**

Section 433-A – Accused convicted under Section 302 – Sentenced by Trial Court for Life Imprisonment – High Court confirmed the conviction and modified the sentence for Life Imprisonment which shall be 25 years without remission – Held, High Court and Supreme Court can award Life Imprisonment for minimum fixed term – Accused will not get benefit of remission till imprisonment of 25 years.

Sentencing – “Honour killing” – Offence committed while on bail in other case – Tampering of evidence – Conduct during trial not proper – Imposition of Life Imprisonment with minimum fixed term justified.

धारा 433-ए - अभियुक्त को धारा 302 के अंतर्गत दोषसिद्धि - विचारण न्यायालय द्वारा आजीवन कारावास का दंड दिया गया - उच्च न्यायालय द्वारा दंडादेश की पुष्टि की गई एवं आजीवन कारावास को संशोधित कर बिना परिहार के 25 वर्ष किया गया - अभिनिर्धारित - उच्च न्यायालय एवं उच्चतम न्यायालय न्यूनतम नियत समय के लिये आजीवन कारावास दे सकती हैं - अभियुक्त को 25 वर्ष के कारावास की समाप्ति तक परिहार का लाभ नहीं मिलेगा।

दंडादेश - "आनर किलिंग" - अपराध दूसरे मामले में जमानत पर रहने के दौरान कारित किया गया - साक्ष्य से छेड़खानी - विचारण के दौरान आचरण भी उचित नहीं - न्यूनतम नियत समय के साथ आजीवन कारावास का दंड उचित पाया गया। **337 553**

Section 436-A – See Article 21 of the Constitution of India.

धारा 436-ए -देखें भारत का संविधान का अनुच्छेद 21। **143 250**

Section 437 – Bail – Principles of parity, applicability – It cannot be the sole ground for grant of bail.

Parity cannot be the sole ground for grant of bail – There is no absolute hidebound rule that bail must necessarily be granted to the co-accused, where another co-accused has been granted bail – Even the stages of subsequent bail applications when the bail application of the co-accused whose bail had been earlier rejected is allowed and co-accused is released on bail, even then also the Court has to satisfy itself that, on consideration of more material placed, further development in the investigation or otherwise and other different consideration, there are sufficient grounds for releasing the applicant on bail – A judge is not bound to grant bail to an accused on the ground of parity even where the order granting bail to an identically placed co-accused contains no cogent reasons or if the same has been passed in flagrant violation of well settled principle of law and ignores to take into consideration the relevant factors essential for granting bail.

धारा 437 - जमानत - समानता के सिद्धांत - जमानत का एकमात्र आधार नहीं हो सकता। ऐसा आत्यांतिक नियम नहीं है कि जहाँ सह-अभियुक्त जमानत पर हैं, वहाँ दूसरे सह-अभियुक्त को जमानत देना आवश्यक है।

362 589

Section 438 – Anticipatory bail – Relevant factors for consideration – Stated.

धारा 438 - अग्रिम जमानत - विचार के लिए सुसंगत कारक - बतलाये गये।

87* 160

Section 439 – Grant of bail – How to exercise discretionary powers? Principles reiterated.

धारा 439 - जमानत का दिया जाना - विवेकीय शक्तियों का प्रयोग कैसे किया जाये? सिद्धांत पुनः बतलाये गये।

28 47

Section 439 – Vyapam case – Offences relating to admissions in Medical Colleges by corrupt means.

धारा 439 - व्यापम मामला - भ्रष्ट साधनों से चिकित्सा महाविद्यालयों में प्रवेश संबंधी अपराध।

88* 161

Section 451 – (i) Confiscation of vehicle by District Magistrate – District Magistrate is at liberty to initiate proceedings for confiscation of vehicle after conclusion of trial by the concerned Magistrate, if found that vehicle in question was used in commission of crime.

(ii) Interim custody of seized vehicle – During pendency, interim custody of seized vehicle to be given to the applicants, if they are registered owner upon imposing condition.

धारा 451 - (i) जिला मजिस्ट्रेट द्वारा वाहन का अधिहरण - जिला मजिस्ट्रेट को यह स्वतंत्रता है कि वह विचारण के निष्कर्ष के पश्चात् वाहन के अधिहरण की कार्यवाही प्रारंभ करे यदि यह पाया जाता है कि प्रश्नगत वाहन अपराध कारित करने में प्रयुक्त था।

(ii) जप्त वाहन की अंतरिम अभिरक्षा - विचारण के लंबन के दौरान जप्त वाहन की अंतरिम अभिरक्षा सशर्त आवेदक को दी जा सकती है, यदि वह वाहन के पंजीकृत स्वामी हैं।

347* 566

Sections 451 and 457 – Sonography machine was seized under the offence of PC & PNDT Act – Whether such machine can be released on interim supurdagi under sections 451 and 457 CrPC?

धाराएं 451 और 457 - पी.सी. और पी.एन.डी.टी. अधिनियम के अधीन एक सोनोग्राफी मशीन जब्त की गई - क्या ऐसी मशीन को धारा 451 और 457 द.प्र.सं. के अधीन अंतरित सुपुर्दगी के अधीन दिया जा सकता है?

89 162

Section 452 – Disposal of property – Order as to confiscation of vehicle in judgment, validity and procedure of – Law explained.

धारा 452 - संपत्ति का निराकरण - निर्णय में वाहन के संपहरण का आदेश, वैधता और प्रक्रिया- विधि समझाई गई।

152* 276

Section 482 – Criminal culpable offence, inheritance of – Criminal culpable offence shall not be inherited by their heirs – Once the accused is dead, the charge against him stands dismissed as abated – Heirs of deceased accused cannot be arrayed as an accused in criminal proceedings.

281 (i) 464

Section 482 – Quashing the proceedings – Scope of interference u/s 482/397 Cr.P.C.

238 408

Section 482 – See Section 12 of the Protection of Women from Domestic Violence Act, 2005

241* 412

Section 482 – Prior opportunity of hearing not provided to investigating officers – Amounts to violation of natural justice – Adverse remarks can be passed at the time of pronouncement of judgment.

206 362

CRIMINAL PROCEDURE CODE (M.P. AMENDMENT) ACT, 2007

दण्ड प्रक्रिया संहिता, (म.प्र. संशोधन) अधिनियम, 2007

Schedule I – See Sections 420, 467, 468 and 471 of the Indian Penal Code, 1860.

प्रथम अनुसूची - देखें भारतीय दण्ड संहिता, 1860 की धाराएं 420, 467, 468 और 471।

101* 178

CRIMINAL LAW AMENDMENT ORDINANCE, 1944

दाण्डिक विधि संशोधन अध्यादेश, 1944

Clauses 3 and 13 – Attachment of property of accused found guilty after death, permissibility of – Such conviction being null and void, attachment of property as provided by the Ordinance of 1944, is impermissible.

271 (ii) 452

CRIMINAL TRIAL:

दाण्डिक विचारण:

– Beyond Reasonable Doubt – Beyond all reasonable doubt – Not all the doubts – Benefit of doubt does not warrant acquittal of the accused by resorting to surmises, conjectures or fanciful considerations.

युक्तियुक्त संदेह से परे - युक्तियुक्त संदेह से परे - न की सभी संदेहों से परे - अनुमानों, अटकलों एवं काल्पनिक आधारों पर अभियुक्त को संदेह का लाभ देकर दोषमुक्त नहीं किया जा सकता।

330 (i) 542

Death of the accused, effect of – A prosecution cannot continue against a dead person – A fortiori a criminal court cannot continue proceedings against a dead person and find him guilty – In such a case the accused does not exist and cannot be convicted.

271 (i) 452

Media hype – Word of caution for the members of judiciary.

मीडिया प्रचार - न्यायपालिका के सदस्यों के लिये सतर्कता के शब्द। 87* 160

– Necessity of DNA Test, Rarest of the Rare Case – See Section 53A of the Criminal Procedure Code, 1973

डी.एन.ए. परीक्षण की आवश्यकता, बिरले से बिरले मामलों में - देखें दंड प्रक्रिया संहिता, 1973 की धारा 53।।

327 539

– See Sections 201 and 302 of the Indian Penal Code, 1860.

देखें भारतीय दण्ड संहिता 1860 की धाराएं 201 और 302 **99 176**

(i) Recording of evidence by video-conferencing, validity of.

(ii) Procedure and safeguards for recording of testimony of a witness who was a foreign national by video-conferencing stated.

(iii) Furnishing of recorded videographic testimony to accused, necessity of.

(i) वीडियो कांफ्रेंसिंग द्वारा लेखबद्ध साक्ष्य की वैधता।

(ii) एक साक्षी जो विदेशी राष्ट्र का है उसका कथन वीडियो कांफ्रेंसिंग से लेने के बारे में प्रक्रिया व सुरक्षा उपाय बतलाये गये।

(iii) अभियुक्त को अभिलिखित वीडियो कांफ्रेंसिंग कथन प्रदान करने की आवश्यकता।

144 253

– See Section 9 of the Evidence Act, 1872

272 454

– See sections 148, 302, 304 and 323 r/w/s 149 of the Indian Penal Code, 1860.

- देखें भारतीय दण्ड संहिता, 1860 की धाराएं 148, 302, 304 और 323 सहपठित धारा 149।

155 283

– See Sections 409, 467, 471 and 477-A of the Indian Penal Code, 1860 and Section 309 of the Criminal Procedure Code, 1973

- देखें भारतीय दण्ड संहिता, 1860 की धाराएं 409, 467, 471 एवं 477-क और दंड प्रक्रिया संहिता, 1973 की धारा 309

355* 579

– Testimony of a Police Officer – See Section 8 of the N.D.P.S. ACT, 1985

पुलिस अधिकारी की परिसाक्ष्य - देखें स्वापक औषधि और मनः प्रभावी पदार्थ अधिनियम, 1985 की धारा 8

358 582

DAKAITI AUR VYAPHARAN PRABHAVIT KSHETRA ADHINIYAM, 1981 (M.P.)

Sections 11 and 13 – See Sections 320 and 482 of the Criminal Procedure Code, 1973

273* 458

DOWRY PROHIBITION ACT, 1961

दहेज प्रतिषेध अधिनियम, 1961

Sections 3 and 4 – Dowry includes an illegal demand for consideration of marriage even without entering into an agreement after the performance of engagement and before the solemnization of marriage – Bride or bridegroom & his/her family and relatives can be charged with the offence under sections 3, 4 of the Dowry Prohibition Act.

Relied on – *L.V. Jadhav v. Shankarrao Abasaheb Pawar and others*, AIR 1983 SC 121 and *Baldev Singh v. State of Punjab*, AIR 2009 SC 913.

धाराएं 3 एवं 4 - 'दहेज' में सगाई के पश्चात् एवं विवाह के पूर्व, करार के बिना भी विवाह हेतु प्रतिफल की अवैध मांग सम्मिलित होती है - वधू अथवा वर एवं उनके परिवार एवं रिश्तेदारों के विरुद्ध धारा 3, 4 दहेज प्रतिषेध अधिनियम आरोप विरचित किये जा सकते हैं।

न्यायदृष्टांत एल.बी. जाधव विरुद्ध शंकरराव अबसाहेब पवार एवं अन्य, ए.आई.आर. 1983 एस.सी. 1219 एवं बलदेव सिंह विरुद्ध पंजाब राज्य, ए.आई.आर. 2009 एस.सी. 913 का अवलंब लिया गया।

338 556

Section 6 – Criminal proceeding under section 6, nature and requirement of.

धारा 6 - धारा 6 के अधीन दांडिक कार्यवाही की प्रकृति और अनिवार्यता। 145 256

ELECTRICITY ACT, 1910

विद्युत अधिनियम, 1910

Section 39 – See sections 126 and 135 of the Electricity Act, 2003.

धारा 39 - देखें विद्युत अधिनियम 2003 की धाराएं 126 और 135 29 49

ELECTRICITY ACT, 2003

विद्युत अधिनियम, 2003

Sections 126 and 135 – Whether criminal proceedings can be quashed merely because accused has satisfied the civil liability? Held, No.

धाराएं 126 और 135 - क्या दांडिक कार्यवाही केवल इसलिए अपास्त की जा सकती है कि अभियुक्त ने सिविल दायित्व की तृष्टि कर दी है? अभिनिर्धारित किया गया, नहीं। 29 49

Section 151 – Cognizance of offence – When a Magistrate takes cognizance on the police report, it would not mean that no further option is available and the private complaint cannot be filed. 274 458

ESSENTIAL COMMODITIES ACT, 1955

आवश्यक वस्तु अधिनियम, 1955

Sections 3 and 7 – Non-mention of the details of the order under Section 3 in First Information Report as well as charge sheet which is alleged to be violated – Accused cannot be discharged merely on that ground – It is a defect which can be cured – Prosecution must be directed to show the order – If prosecution fails to show any order, then Charge may not be framed.

धाराएं 3 एवं 7 - प्रथम सूचना रिपोर्ट एवं अभियोग पत्र में धारा 3 के आदेश का उल्लेख नहीं था - अभियुक्त को मात्र उपरोक्त आधार पर उन्मोचित नहीं किया जा सकता - यह ऐसी त्रुटि है जिसे कि सुधारा जा सकता है - अभियोजन को निर्देशित किया जाना चाहिए कि वह सुसंगत आदेश प्रस्तुत करे - यदि अभियोजन ऐसा आदेश प्रस्तुत करने में असफल होता है, तब आरोप विरचित नहीं किया जा सकता है।

339 557

EVIDENCE ACT, 1872

साक्ष्य अधिनियम, 1872

Child Witness – Appreciation of evidence – Child witness – Need of assessment of intellectual capacity of the child – Testimony of child witness – Credibility.

219 (ii) 383

Section 3 – Appreciation of evidence – Effect of non-examination of independent witnesses.

धारा 3 - साक्ष्य का मूल्यांकन - स्वतंत्र गवाहों का परीक्षण न करवाने का प्रभाव।

90* (i) 163

Section 3 – Appreciation of evidence in civil cases – Variation between pleading and proof, how to take into consideration?

धारा 3 - सिविल मामलों में साक्ष्य का मूल्यांकन - अभिवचन और प्रमाण में भिन्नता को कैसे विचार में लिया जाये?

9 16

Section 3 – Appreciation of evidence of hostile witness – The evidence of a witness who has been declared hostile can be relied if there are some other material on the basis of which said evidence can be corroborated – Moreso, that part of evidence of a witness as contained in examination-in-chief, which remains unshaken even after cross-examination, is fully reliable even though the witness has been declared hostile.

284 468

Section 3 – (i) Appreciation of evidence – Motor Accident Claims Tribunal – Distorted version by Informant in the court in context to F.I.R. lodged by him – F.I.R. lodged by informant is not in dispute – F.I.R. was lodged within a close proximity of the accident by informant – The version of F.I.R is reliable then the distorted version given in court.

(ii) Admissibility of document, objection – Must be raised at appropriate time document if marked at instance of a party which had proved with the consent of the opposite party – Opposite party cannot be permitted to raise contention that contents of documents had not proved.

धारा 3 - (i) साक्ष्य का मूल्यांकन - मोटर दुर्घटना दावा न्यायाधिकरण - सूचनाकर्ता द्वारा न्यायालय के समक्ष प्रथम सूचना रिपोर्ट का विकृत विवरण प्रस्तुत किया जाना - सूचनाकर्ता द्वारा प्रथम सूचना रिपोर्ट दर्ज कराया जाना विवादित नहीं हैं - प्रथम सूचना रिपोर्ट घटना के निकट दर्ज करायी गयी थी - प्रथम सूचना रिपोर्ट का विवरण, न्यायालय में दिये गये विवरण से विश्वसनीय हैं।

(ii) दस्तावेज की ग्राह्यता के संबंध में आपत्ति - उचित समय पर उठाई जानी चाहिये - दस्तावेज प्रस्तुत करने वाले पक्षकार की ओर से विपक्षी पक्षकार की सहमति से प्रदर्शित किया गया - विपक्षी पक्षकार को दस्तावेज की अंतर्वस्तु प्रमाणित न होने का तर्क करने की अनुमति नहीं दी जा सकती।

340 559

Section 3 – Corroboration of testimony of witness, necessity of – Corroboration is necessary of the testimony of the witness who is neither wholly reliable nor wholly unreliable. **207**

364

Section 3 – (i) Evidence of eyewitness was challenged on the ground that he is only chance witness – He has been consistent in his version and fully supported prosecution story – Then fact that he has signed *panchanama* on the suggestion of Darogaji and father of the deceased asked him whose names should be written in *panchnama* are immaterial – These inconsistencies should be seen in the context of preparing *panchnama* and shall not be attributed otherwise to disbelieve his evidence.

(ii) Discrepancy in medical and ocular evidence – Law explained.

(iii) Non-examination of injured witness – No adverse inference can be drawn against the prosecution. **212* 372**

Section 3 – See Sections 4, 8 and 3 of the Protection of Children from Sexual Offences Act, 2012 and Sections 161 and 164 of the Criminal Procedure Code, 1973.

धारा 3 - देखें लैंगिक अपराध से बालकों का संरक्षण अधिनियम, 2012 की धाराएं 4, 8 और 30 एवं दण्ड प्रक्रिया संहिता, 1973 की धाराएं 161 और 164। **113* 193**

Section 3 – See Sections 69 & 69 (3) of the Partnership Act, 1932. **300 496**

Section 3 – See Section 300 of the Indian Penal Code, 1860. **286* 472**

Section 3 – Testimony of relative and partisan witness, appreciation of.

धारा 3 - रिश्तेदार और हितबद्ध साक्षी की साक्ष्य का मूल्यांकन। **154 (ii) 279**

Section 3 – Whether Compact Disc is covered under the definition of 'document' as per section 3 of the Evidence Act? Held, Yes.

धारा 3 - क्या कॉम्पैक्ट डिस्क धारा 3, साक्ष्य अधिनियम के अनुसार 'दस्तावेज' की परिभाषा में आती है? अभिनिर्धारित किया गया, हां। **91 (i) 164**

Sections 3, 5 and 64 – Question as to admissibility of document – Stage for consideration thereof – Such a question is to be considered by the Court at the time of hearing of the trial and not prior to that. **275 459**

Sections 3, 8, 24 and 27 – (i) Last seen theory – Law reiterated.

(ii) Motive, significance and proof of.

(iii) Extra-judicial confession, evidentiary value of – It is a weak piece of evidence and the Courts are to view it with great care and caution.

(iv) Evidence as to recovery, appreciation of.

धाराएं 3, 8, 24 और 27 - (i) अंतिम बार साथ देखें जाने का सिद्धांत - विधि दोहराई गई।

(ii) हेतुक का महत्व और प्रमाण।

(iii) न्यायिकेत्तर संस्वीकृति का साक्ष्यिक मूल्य - यह एक कमजोर साक्ष्य होती है और न्यायालय को इसे अधिक सावधानी से देखना चाहिए।

(iv) जप्ती की साक्ष्य का मूल्यांकन।

146 (i) 260

to (iv)

Sections 3, 8, 24 and 27 – Last seen theory – Circumstantial evidence, appreciation of – Chain of circumstances must be completely established to have completed – In the absence of proof as to homicidal or otherwise death of the deceased, conviction on the basis of non-cogent last seen theory only, cannot be recorded – Further held, last seen theory comes into play where the time gap between the point of time when the accused and deceased were seen last alive and when the deceased is found dead, is so small that possibility of any person other than the accused being the perpetrator of the crime becomes impossible.

धाराएं 3, 8, 24 एवं 27 - अंतिम बार साथ देखे जाने का सिद्धांत - परिस्थितिजन्य साक्ष्य का मूल्यांकन - परिस्थितियों की श्रृंखला पूर्ण होना, स्थापित करना आवश्यक है - मानव वध अथवा मृतक की अन्य प्रकार से मृत्यु के संबंध प्रमाण के अभाव में, मात्र अंतिम बार साक्ष्य देखे जाने के सिद्धांत के आधार दोषसिद्धि नहीं की जा सकती है - अंतिम बार साथ देखे जाने का सिद्धांत तब लागू होता है जब मृतक व अभियुक्त को साथ में जीवित देखे जाने के समय एवं मृतक की मृत्यु होना, पाये जाने के समय के मध्य का अंतर इतना छोटा है कि अभियुक्त से अन्यथा किसी अन्य व्यक्ति द्वारा अपराध कारित किया जाना असंभव हो जाता हो।

341* 560

Sections 3, 9, 24 and 32 – (i) Major contradictions, omission and improvement in statements, effect of.

(ii) Identification of accused by voice, evidentiary value of.

(iii) Dying declaration – Absence of certification by medical expert as to the mental fitness, effect of.

(iv) Extra-judicial confession, evidentiary value of – Principles for determining its admissibility in evidence, explained.

धाराएं 3, 9, 24 और 32 - (i) कथनों में बड़े विरोधाभास लोप और सुधार का प्रभाव।

(ii) आवाज द्वारा अभियुक्त की पहचान का साक्ष्यिक मूल्य।

(iii) मृत्यु कालिक कथन - चिकित्सा विशेषज्ञ द्वारा मानसिक रूप से स्वस्थ होने संबंध प्रमाण पत्र के अभाव का प्रभाव।

(iv) न्यायिकेत्तर संस्वीकृति का साक्ष्यिक मूल्य - ऐसी साक्ष्य के ग्राह्य होने का निर्धारण करने के सिद्धांत बतलाये गये।

164* 301

Sections 3 and 24 – Whether village Chowkidar and Patel are Police Officers? Held, No.

धाराएं 3 और 24 - क्या गाँव का चौकीदार और पटेल पुलिस अधिकारी है? अभिनिर्धारित किया गया नहीं।

31 52

Sections 3 and 32 – Recording of dying declaration, requirement of and certificate of fitness by medical expert, necessity of.

धाराएं 3 और 32 - मृत्यु कालिक कथन के लेखबद्ध करने में चिकित्सा विशेषज्ञ द्वारा सही दशा या फिटनेस के प्रमाण पत्र की अनिवार्यता और आवश्यकता। 147 266

Sections 3, 106, 114 and 45 – The appellant/accused along with two others came to the house of the deceased in search of his son and when he was not found, they abducted deceased – Daughters of deceased raised alarm but none intervened – Mere non-intervention by persons in locality is not a ground to discredit the prosecution case – Deceased was in custody of appellants till his dead body was recovered – No explanation was offered by appellants as to how they dealt with deceased during that period – Abduction of deceased from his house is proved, so presumption can be drawn that appellant has murdered the deceased.

276 (i)* 460

Sections 3 and 134 – Evidence of sole eye witness, credibility of.

धाराएं 3 और 134 - एक मात्र चक्षु साक्षी की साक्ष्य की विश्वसनीयता। 148 (i) 267

Sections 3 and 45 – See Sections 201, 302 and 498-A of the Indian Penal Code, 1860.

धाराएं 3 और 45 - देखें भारतीय दण्ड संहिता, 1860 की धाराएं 201, 302 और 498-ए।

40 69

Sections 3, 114 (b) and 133 – Appreciation of evidence:

(i) Evidence of accomplice.

(ii) Evidence of trap/decoy witness.

धाराएं 3, 114 (बी) और 133 - साक्ष्य का मूल्यांकन

(i) सह: अपराधी की साक्ष्य।

(ii) ट्रेप साक्ष्य/गवाह - ऐसे गवाहों की साक्ष्य पर विचार करते समय इन्हें हितबद्ध साक्षी की तरह लेने से अधिनियम के उद्देश्यों पर पड़ने वाला प्रभाव समझाया गया। 30 50

Sections 3 and 134 – Appreciation of evidence – Conviction on the basis of sole testimony of the wife of the deceased.

धाराएं 3 और 134 - साक्ष्य का मूल्यांकन - मृतक की पत्नी की एक मात्र साक्ष्य के आधार पर दोषसिद्धि।

92* 167

Section 6 – Res gestae – The statement must be contemporaneous with the act or at least immediately thereafter – Spontaneity and continuity are essential for admissibility.

Six members of the family killed in house – During statement under Section 313 CrPC accused simple reply was that he did not know how the incident happened, Held – non – disclosure as to how his family members died – one of the important reason to believe prosecution.

धारा 6 - "रेसजस्टे" - कथन का कृत्य से समकालीन होना अथवा उसके तुरंत पश्चात् का होना आवश्यक है - त्वरितता एवं निरंतरता ग्राह्य हेतु आवश्यक है।

परिवार के छः सदस्यों की घर में हत्या - धारा 313 दं.प्र.सं. के कथनों के दौरान अभियुक्त द्वारा साधारण रूप से घटना कैसे हुई, इसकी जानकारी न होना कहा गया - अभिनिर्धारित - अभियुक्त द्वारा परिवार के सदस्यों की मृत्यु किस प्रकार हुई, यह खुलासा नहीं किया जाना - अभियोजन पर विश्वास करने का महत्वपूर्ण कारण हैं।

342 561

Section 9 – Identification of accused in Court and T.I. parade, evidentiary value of.

Evidence as to finger prints, appreciation of – Negatives of the photographs of fingerprints not produced – Photographer also not examined – Keeping in view other convincing evidence adduced, held, not fatal for prosecution.

Incriminating circumstances – Non-explanation by accused, effect of – After the commission of robbery, huge amount deposited by accused in his bank account – He didn't explain the source of such huge amount – Held, it is a strong incriminating circumstance in absence of explanation on the part of the accused.

272 (i), 454

(ii) & (iii)

Section 11 – *Plea of alibi*, tenability and proof of – It is a rule of evidence recognized under section 11 of the Evidence Act – Such a plea is required to be established only after prosecution has proved its case against the accused.

208 (i) 365

Section 14 – See sections 10 (iv), 11 (vi), 15 and 16 of the Hindu Adoption and Maintenance Act, 1956.

धारा 14 - देखें हिन्दू दत्तक और भरण-पोषण अधिनियम, 1956 की धाराएं 10 (iv), 11 (iv), 15 और 16।

149* 269

Section 27 – Discovery of new fact on the basis of disclosure statement, which is not in the knowledge of the police, held, admissible.

धारा 27 - प्रगटन कथन के आधार पर नये तथ्य का पता लगना जो कि पुलिस के ज्ञान में नहीं था, अभिनिर्धारित किया गया, (साक्ष्य में) ग्राह्य है।

93 168

Section 32 – (i) Multiple dying declarations, evidentiary value of – Each dying declaration have to be weighed on its own merit, independently of the contents of the other – It need not necessarily be in question-answer form.

(ii) Dying declaration, reliability of – If wholly reliable, conviction can solely be based on dying declaration.

277 462

Section 32 – (i) Multiple dying declarations – Dying declarations before Police Officer and Executive Magistrate vis-à-vis oral dying declaration – In a dying declaration before Police Officer and Executive Magistrate, the deceased stated that person who poured kerosene on her and set her afire was unknown and also that there was no involvement of her in-laws or accused persons in the incident – In her oral dying declaration to her father, she implicated accused persons – Held, statements made before Police Officer and Executive Magistrate are consistent as to role of accused persons and are not contradictory – Oral dying declaration appears to be after thought and cannot be relied upon – Further held, mechanical approach to law of dying declaration has to be shunned and Court must weigh all attending circumstances in finding whether dying declaration was properly recorded and whether it was voluntary and truthful.

(ii) Burden of proof, extent and degree of – The prosecution has to prove the guilt of the accused beyond all reasonable doubt – If two views are possible on the evidence adduced, one pointing to the guilt of the accused and other towards his innocence, the view favourable to the accused should be adopted.

धारा 32 - (i) एकाधिक मृत्युकालीन कथन - पुलिस अधिकारी एवं कार्यपालक मजिस्ट्रेट के समक्ष मृत्युकालीन कथन एवं मौखिक मृत्युकालीन कथन - पुलिस अधिकारी व कार्यपालक मजिस्ट्रेट के समक्ष के मृत्युकालीन कथन में अज्ञात व्यक्ति द्वारा केरोसिन डाला जाना एवं आग लगाया जाना बताया गया - मौखिक मृत्युकालीन कथन में उक्त कृत्य अभियुक्तों द्वारा किया जाना बताया गया - अभिनिर्धारित - पुलिस अधिकारी एवं कार्यपालक मजिस्ट्रेट के समक्ष कथनों में अभियुक्त के कृत्य समान हैं एवं विरोधाभासी नहीं हैं - मौखिक मृत्युकालीन कथन पश्चात्वर्ती सोच पर आधारित होना प्रतीत होता है - मृत्युकालीन कथन के संबंध में यांत्रिक दृष्टिकोण नहीं होना चाहिये एवं न्यायालय द्वारा आस-पास की समस्त परिस्थितियों को तौल कर यह ढूंढना चाहिये कि क्या मृत्युकालीन कथन सही तरीके से लेखबद्ध हुआ था एवं क्या वह स्वैच्छिक एवं सत्य हैं।

(ii) सबूत के भार की परिधि एवं सीमा - अभियोजन द्वारा अभियुक्त का दायित्व समस्त युक्तियुक्त संदेह से परे साबित करना चाहिये - यदि प्रस्तुत साक्ष्य पर दो अभिमत संभव है, एक अभियुक्त के दायित्व के संबंध में एवं एक उसके निर्दोश होने के संबंध में, तो अभियुक्त के हित के अभिमत को अपनाया जाना चाहिये।

351 571

Sections 32 and 45 – (i) Dying declaration, reliability of.

(ii) Plea of alibi, tenability of.

धाराएं 32 और 45 - (i) मृत्युकालीन कथन की विश्वसनीयता।

(ii) अन्यत्र होने के अभिवाक की प्रचलनशीलता

150 270

Sections 32 and 113-B – Multiple (two) dying declarations, evidentiary value of – Presumption under section 113-B of the Evidence Act, when can be drawn?

धाराएं 32 और 113-बी - कई (दो) मृत्युकालीन कथन का साक्ष्यिक मूल्य। धारा 113 - बी साक्ष्य अधिनियम की उपधारणा कब ली जा सकती है?

166 (ii) 304

& (iii)*

Section 33 – (i) Whether the statement recorded by the police authorities during investigation is covered u/s 33 of the Act? Held, for making such a statement admissible in subsequent proceedings following three conditions must be fulfilled:

(a) that the earlier proceeding was between the same parties;

(b) that the adverse party in the first proceeding had the right and opportunity to cross-examine; and

(c) that the question in issue in both proceedings were substantially the same.

In absence of any of these three pre-requisites, Section 33 would not be attracted.

(ii) Whether the plaintiff can be recalled and permitted to be cross-examined on the basis of the complaint made to police authorities and the documents relating thereto? Held, the statement made to police authorities cannot be treated as an evidence u/s 33 of the Evidence Act – Resultantly, Section 158 is not applicable and section 145 of the Evidence Act is also of no help to the petitioner – Therefore, the very purpose put forth for seeking recall of witness is not supported by Sections 33, 145 and 158 of the Evidence Act. **278* 462**

Sections 35, 63, 65 and 76 – Proof of public and private documents given under section 76 of the Evidence Act or under the provisions of Right to Information Act, manner of.

Certified copies of public document whether given under section 76 of the Evidence Act or under the provisions of Right to Information Act can only be admitted in evidence without examining the author of the document and without comparing them with the original – However, for rest of the documents, which are not public documents, the original documents should be called before the Court and the person in whose possession such documents are kept, should be called for evidence. **252 428**

Section 45 – Complaint with regard to perjury against expert, maintainability of.

धारा 45 - विशेषज्ञ के विरुद्ध झूठी साक्ष्य देने से संबंधी परिवाद की प्रचलनशीलता।

156 (i) 286

Section 45 – Opinion of handwriting expert, necessity of.

धारा 45 - हस्तलेख विशेषज्ञ की राय की आवश्यकता।

151 274

Section 45 – Application under section 45 of the Evidence Act, how to be dealt with?

धारा 45 - धारा 45 भारतीय साक्ष्य अधिनियम के अधीन आवेदन का निराकरण कैसे किया जाये?

32* 53

Section 45A – See Section 292 (2) (a) of the Indian Penal Code, 1860 **281* 476**

Sections 50 and 68 – See Section 63 of the Succession Act, 1925. **33* 53**

Section 56 – See Section 2 of the Power of Attorney Act, 1882.

धारा 56 - देखें मुख्तारनामा अधिनियम 1882 की धारा 2 **73 141**

Section 56 – See section 47 of the Civil Procedure Code, 1908.

धारा 56 - देखें सिविल प्रक्रिया संहिता, 1908 की धारा 47। **121 203**

Section 59 – See Section 163 of the Motor Vehicles Act, 1959 **230* 400**

Sections 63 and 65 – Admissibility of photocopies as secondary evidence – Must be tested on the anvil of the statutory provisions mentioned u/s 63(2) read with section 65(c) of Indian Evidence Act – Unless it is established – a) copies are made from the original by mechanical process and b) copies are compared with original documents will not be included under the expression secondary evidence.

धाराएं 63 एवं 65 - फोटो प्रतिलिपि की द्वितियक साक्ष्य के रूप में ग्राहता - धारा 63 (2) सहपठित धारा 65 (सी) के वैधानिक प्रावधानों के आधार पर परीक्षित की जानी चाहिये - जब

तक कि यह स्थापित नहीं होता कि (क) प्रतियों को मूल से यांत्रिक प्रक्रिया द्वारा बनाया गया एवं (ख) प्रतियों का मूल से मिलान किया गया, दस्तावेज द्वितीयक साक्ष्य की परिधि में सम्मिलित नहीं होंगे।

343 562

Sections 63 and 65 – Photocopy – Prepared from the original by mechanical process – Secondary evidence.

Conditions for secondary evidence under Section 65(c) – Existence of the original and it has been lost or destroyed must be proved *prima facie* – Circumstances relating to preparation of photocopy must be explained by submitting affidavit or other documents.

धाराएं 63 एवं 65 - प्रतिलिपि मूल से यांत्रिक प्रक्रिया द्वारा तैयार की गई द्वितीयक साक्ष्य धारा 65 (ग) के अंतर्गत द्वितीयक साक्ष्य हेतु शर्तें - मूल का अस्तित्व में होना एवं उसका खो जाना या नष्ट हो जाना प्रथम दृष्ट्या प्रमाणित करना चाहिये - प्रतिलिपि तैयार किये जाने से संबंधित परिस्थितियाँ शपथ पत्र अथवा अन्य दस्तावेजों के माध्यम से स्पष्ट करनी चाहिये।

344 563

Sections 64 and 65 – (i) Proof of document – Documents need to be proved by primary evidence – In the absence of primary evidence, documents can be proved by secondary evidence – Pre – conditions for leading secondary evidence is that party is unable to produce the original document inspite of best efforts and is beyond his control – Party has to lay down the factual foundation before producing secondary evidence.

(ii) Mere marking an exhibit on document does not dispense with its proof – Admission of a document in evidence does not amount to its proof – Document needs to be proved in accordance with law.

धाराएं 64 एवं 65 - (i) दस्तावेज को साबित किया जाना - प्राथमिक साक्ष्य द्वारा साबित किया जाना चाहिये - प्राथमिक साक्ष्य के अभाव में, दस्तावेज को द्वितीयक साक्ष्य के द्वारा साबित किया जा सकता है - द्वितीयक साक्ष्य प्रस्तावित करने के लिये यह पूर्व शर्त है कि पक्षकार अपने सर्वश्रेष्ठ प्रयासों एवं उसके नियंत्रण से बाहर की परिस्थितियों के कारण मूल दस्तावेज प्रस्तुत करने में असमर्थ हैं।

(ii) दस्तावेज पर मात्र प्रदर्श अंकित किया जाना उसे साबित करने से छूट नहीं देता है - किसी दस्तावेज को साक्ष्य में ग्राह्य किया जाना उसे साबित करना नहीं होता है - दस्तावेज को विधि अनुसार प्रमाणित करना आवश्यक है।

345 565

Section 65 – See Order 7 Rule 14 (3) and Order 16 Rule 1 of the Civil Procedure Code, 1908.

धारा 65 - देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 7 नियम 14 (3) और आदेश 16 नियम 1।

12 19

Section 67 – See sections 61 to 63, 70, 73 and 372 of the Succession Act, 1925.

धारा 67 - देखें उत्तराधिकार अधिनियम, 1925 की धाराएं 61 से 63, 70, 73 और 372।

178 328

Section 73 – See Section 311-A of the Criminal Procedure Code, 1973

धारा 73 - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 311-क

346* 566

Section 101 – Title, proof of – Document/receipt showing payment of tax etc. cannot be treated as document of title and does not confer any title.

209* 366

Section 106 – Circumstantial evidence – Appreciation of.

215 379

Section 106 – See Sections 300 and 302 of the Indian Penal Code, 1860 and Section 154 of the Criminal Procedure Code, 1973

213 373

Section 113-B – ‘Shall presume’, effect of – Court is left with no option but to presume guilt of the accused – Presumption is, however, rebuttable.

धारा 113-बी - “उपधारणा करेगा” का प्रभाव - न्यायालय के पास अभियुक्त के दोषी होने की उपधारणा करने के अतिरिक्त अन्य कोई विकल्प नहीं है - यद्यपि उपधारणा खण्डन योग्य है। 167 (iii) 305

Sections 154 and 145 – Testimony of hostile witness, credibility and appreciation of Cross-examination of a witness by the party calling him, object of – The only purpose of cross-examination is not only to discredit him but it is also done in the hope that the witness might revert to what he had stated previously.

210 (i) 366

& (ii)

EXCISE ACT, 1915 (M.P.)

आबकारी अधिनियम, 1915 (म.प्र.)

Unamended Sections 46 and 47 and Section 47-A – See section 452 of the Criminal Procedure Code, 1973.

असंशोधित धाराएं 46 और 47 तथा धारा 47-ए - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 452।

152* 276

FAMILY COURTS ACT, 1984

परिवार न्यायालय अधिनियम 1984

Section 7 – See Section 3 of the Muslim Women (Protection of Rights on Divorce) Act, 1986

धारा 7 - देखें मुस्लिम महिला (विवाह विच्छेद पर अधिकारों का संरक्षण) अधिनियम, 1986 की धारा 3

108* 186

Section 7 (1) (b) – Suit for negative declaration that respondent was not legally married wife of the appellant – Whether within the jurisdiction of Family Court? Held, under section 7 (1) Explanation (b), a suit or a proceeding for a declaration as to the validity of both marriage and matrimonial status of a person is within exclusive jurisdiction of the

Family Court, since under section 8, all those jurisdictions covered under section 7 are excluded from the purview of jurisdiction of the Civil Court – It makes no difference as to whether it is affirmative relief or a negative relief. **279* 463**

Section 7 (1) (g) – See Section 25 of the Guardians and Wards Act, 1890.

धारा 7 (1) (जी) - देखें संरक्षक और प्रतिपाल्य अधिनियम, 1890 की धारा 25

95* 172

Sections 7 and 8 – Whether decree passed by civil court, prior to establishment of Family Court, be executed by Family Court?

धाराएं 7 और 8 - क्या परिवार न्यायालय के स्थापित होने के पूर्व, सिविल न्यायालय द्वारा पारित आज्ञा का निष्पादन परिवार न्यायालय द्वारा किया जा सकता है।

94* 171

FOREIGN EXCHANGE REGULATION ACT, 1973

विदेशी मुद्रा अधिनियम, 1973

Section 56 r/w/s 40 – Whether complaint under section 56 r/w/s 40 of the FERA is maintainable for evading summons even where proceedings as to the substantive offences under FERA were subsequently dropped? Held, Yes.

धारा 56 सहपठित 40 - क्या धारा 56 सहपठित धारा 40 फेरा अधिनियम का परिवाद समन की अनदेखी करने के लिए चलने योग्य है जबकि फेरा के अधीन मूल अपराध की कार्यवाही बाद में ड्राप कर दी गई थी? अभिनिर्धारित किया गया है।

39 (ii)* 68

FOREST ACT, 1927

वन अधिनियम, 1927

Sections 2 (3) and 2 (4) – (ii) “Forest produce” under Section 2 (4) – Includes produce found in or brought from forest – Merely because produce was seized outside the forest area – It will not absolve the liability – If it is brought from forest area it will fall under the definition of “forest offence”.

धाराएं 2 (3) एवं 2 (4) - (ii) "वन उपज" अंतर्गत धारा 2 (4) - वन में पायी वाले एवं वन से लाये जाने वाले उपज सम्मिलित हैं - मात्र चूंकि वन उपज वन क्षेत्र से बाहर जप्त की गई हैं - दायित्व से मुक्ति प्रदान नहीं होगी - यदि उसे वन क्षेत्र से लाया गया है तो वह "वन अपराध" की परिभाषा में आयेगा।

336 (ii) 550

FOREST (CONSERVATION) ACT, 1980

वन (संरक्षण) अधिनियम, 1980

Section 2 – *Charnoyi* land or land reserved for grazing for cattle forming part of forest compartment also, allotment of – Such land cannot be allotted to individual or for establishing any project or plant except in accordance with the procedure prescribed under provisions of Code of 1959 and after obtaining no objection certificate from Conservator of Forest or Divisional Forest Officer of the Forest Division.

293 481

FOREST (CONSERVATION) RULES, 2003

वन (संरक्षण) नियम, 2003

Rules 2 (e) and 6 (3) (a), (b) & (c) – See Section 2 of the Forest (Conservation) Act, 1980

293 481

FUNDAMENTAL RULES (M.P.)

मूलभूत नियम (म.प्र.)

Rule 56 (2) – Compulsory retirement, justification of – Explained. 245 416

GENERAL CLAUSES ACT, 1897

साधारण खण्ड अधिनियम 1897

Section 3 (25) – See Schedule I Article 1-A of the Court Fees (M.P. Amendment) Act, 2008

धारा 3 (25) - देखें न्यायालय शुल्क (मध्यप्रदेश संशोधन) अधिनियम 2008 की अनुसूची। का अनुच्छेद 1-ए।

21 39

GOVANSH VADH PRATISEDH RULES (M.P.), 2012

गौवंश वध प्रतिषेध नियम (म.प्र.), 2012

Rules 5 and 6 – See Section 451 of the Criminal Procedure Code, 1973

नियम 5 एवं 6 - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 451 347* 566

GUARDIANS AND WARDS ACT, 1890

संरक्षक और प्रतिपाल्य अधिनियम 1890

Sections 7 and 17 – See section 6 of the Hindu Minority and Guardianship Act, 1956.

धारा 7 और 17 - देखें हिन्दू अवयस्कता और संरक्षकता अधिनियम, 1956 की धारा।

35 57

Section 25 – Where a Family Court is constituted for any place, then any suit or proceeding in relation to guardianship or custody of, or access to any minor would be tried by the Family Court .

धारा 25 - जहां एक परिवार न्यायालय किसी स्थान के लिये गठित किया गया है वहां किसी अवयस्क के संबंध में संरक्षण या अभिरक्षा या उस तक पहुंच का वाद या कार्यवाही का विचारण परिवार न्यायालय द्वारा किया जायेगा।

95* 172

HINDU LAW:

हिन्दू विधि

– Doctrine of relation back, application of – Law explained.
Properties by inheritance vis-à-vis collateral property.

रिलेशन बैंक का सिद्धांत लागू होना - विधि समझाई गई।

दाय द्वारा संपत्ति विरुद्ध सम्पार्श्विक संपत्ति - अंतर समझाया गया। 34 54

HINDU MARRIAGE ACT, 1955

हिन्दू विवाह अधिनियम 1955

Sections 9 and 24 – Husband filed a petition under section 9 of the Act – Wife filed written statement and also filed counterclaim to declare the alleged marriage as ab *initio void* on account of impotency of the husband – She filed an application under section 24 of the Act for interim alimony.

धाराएं 9 और 24 - पति ने धारा 9 अधिनियम के अधीन एक याचिका प्रस्तुत की - पत्नी ने लिखित कथन प्रस्तुत किया और प्रतिदावा विवाह को पति के नपुंसकता के आधार पर शून्य घोषित करवाने के लिये भी प्रस्तुत किया - उसने (पत्नी ने) धारा 24 अधिनियम के तहत अंतरिम भरण-पोषण के लिये एक आवेदन पत्र प्रस्तुत किया। 96* 172

Sections 13 (1) (1-A) & (1-B) – Cruelty and desertion – Respondent wife left her matrimonial home and did not join her husband for more than two years, without any reasonable excuse – It is total repudiation of the obligation of marriage – Further, she has lodged FIR against appellant and his family members u/s 498-A of IPC after 17 years of marriage – Held, respondent guilty of desertion and cruelty – Decree of divorce passed. 280* 463

Section 13 (1) (ia) – Persistent effort of wife to constrain husband to be separated from family – Constitutes “Cruelty” Husband entitled to decree of divorce.

Unsubstantiated allegations regarding extra-marital affair – Also threat to commit suicide by wife – Amounts to mental cruelty Husband entitled to decree of divorce.

धारा 13 (1) (ia) - पत्नी द्वारा पति को परिवार से अलग करने के लगातार प्रयास - "क्रूरता" गठित करते हैं - पति विवाह विच्छेद की आज्ञा प्राप्त करने का अधिकारी हैं।

विवाहेतर संबंधों के बारे में निराधार के आरोप - आत्महत्या करने की धमकी - मानसिक क्रूरता गठित करते हैं - पति विवाह विच्छेद की आज्ञा प्राप्त करने का अधिकारी हैं। 348 567

Sections 13-B and 23 (1) (bb) – (i) Doctrine of ‘pre-existing duty’, applicability of.
(ii) Hindu marriage, nature of – Explained.

धाराएं 13 बी और 23 (1)(बीबी) - (i) 'पूर्व से अस्तित्व में रहे कर्तव्य' के सिद्धांत का लागू होना।

(ii) हिन्दू विवाह की प्रकृति - समझाई गई। 153 277

Section 25 – See Sections 7 and 8 of the Family Courts Act, 1984.

/kkjk 25 – देखें परिवार न्यायालय अधिनियम, 1984 की धाराएं 7 और 8 94* 171

HINDU ADOPTION AND MAINTENANCE ACT, 1956

हिन्दू दत्तक और भरण-पोषण अधिनियम, 1956

Sections 10 (iv), 11 (vi), 15 and 16 – (i) Adoption, proof and validity of.

(ii) Absence of evidence in support of pleading, effect of – Unless the evidence is adduced on record in support of the pleadings, no inference can be drawn in favour of the party who has taken the defence in the pleading and has not proved the same. (*Gulla Kharagjit Carpenter v. Narsingh Nandkishore Rawat*, AIR 1970 MP 225 relied on)

धाराएं 10 (iv) 11 (vi), 15 और 16 - (i) दत्तक ग्रहण का प्रमाण और वैधानिकता।

(ii) अभिवचन के समर्थन में साक्ष्य के अभाव का प्रभाव - जब तक अभिवचन के समर्थन में अभिलेख पर साक्ष्य प्रस्तुत नहीं होती है, उस पक्षकार के पक्ष में कोई अनुमान नहीं निकाला जा सकता जो अभिवचन होने का बचाव लेता है लेकिन उसे प्रमाणित नहीं करता है। (गुल्ला खरगजीत कारपेन्टर विरुद्ध नरसिंह नंद किशोर रावत, एआईआर 1970 एमपी 225 पर विश्वास किया गया।) **149* 269**

HINDU MINORITY AND GUARDIANSHIP ACT, 1956

हिन्दू अवयस्कता और संरक्षकता अधिनियम 1956

Section 6 – (i) Custody of a child, determination of – Best interests and welfare of the child are of paramount importance.

(ii) Custody of child ordinarily residing in foreign country and is brought in India, principles applicable.

In such a case, following two contrasting principles of law are applicable; (a) the principle of Comity of Court and (b) the principles of best interest and welfare of the child.

(iii) Repatriation as per custodial order of foreign Court, when can be ordered – Law stated.

(iv) Defiance of interlocutory or interim order – Must be viewed seriously as it would have deleterious effect on rule of law.

धारा 6 - (i) बच्चे की अभिरक्षा का निर्धारण - बच्चे के सर्वोत्तम और कल्याण महत्वपूर्ण होते हैं।

(ii) बच्चे की अभिरक्षा जो साधारणतः विदेश में रहता है और भारत लाया गया है उसके बारे में लागू होने वाले सिद्धांत समझाये गये।

(iii) विदेश न्यायालय के अभिरक्षा आदेश अनुसार प्रत्यावर्तन, कब आदेश किया जा सकता है - विधि बतलाई गई।

(iv) अंतर्वर्ती या अंतरिम आदेश की अवज्ञा - गंभीरता से लिया जाना चाहिए क्योंकि यह कानून के नियम पर हानिकारक प्रभाव डालने वाला होगा। **35 57**

HINDU SUCCESSION ACT, 1956

हिन्दू उत्तराधिकारी अधिनियम, 1956

Section 14 – Hindu woman, who was having a pre-existing right of maintenance, gets property from her husband by Will, it creates only lifetime interest – The same will become an absolute right by operation of section 14 (1) of the Hindu Succession Act.

धारा 14 - हिन्दू स्त्री, जिसे भरण-पोषण का अधिकार पूर्व से था, उसने उसके पति द्वारा की गई वसीयत के आधार पर संपत्ति प्राप्त की, जिसमें उसे जीवन भर के लिए हित सृजित किये थे - (संपत्ति में) ऐसे (सीमित हित) धारा 14 (1) हिन्दू उत्तराधिकार अधिनियम लागू होने के बाद पूर्ण अधिकार हो जायेंगे।

97 173

Section 15 – Succession in case of females.

धारा 15 – महिलाओं के मामले में उत्तराधिकार

37 (i)* 65

HINDU SUCCESSION (AMENDMENT) ACT, 2005

हिन्दू उत्तराधिकार (संशोधन) अधिनियम, 2005

Section 6 – Whether section 6 of Hindu Succession (Amendment) Act, 2005 will have retrospective effect ? Held, No.

धारा 6 - क्या धारा 6 हिन्दू उत्तराधिकार (संशोधन) अधिनियम, 2005 का भूतलक्षी प्रभाव रहेगा? अभिनिर्धारित किया गया, नहीं।

36* 65

INDIAN PENAL CODE, 1860

भारतीय दण्ड संहिता, 1860

Section 21 – Public Servant – General Manager of a multi-State co-operative bank is a public servant – Any grant or any aid at time of establishment of society or in any construction or in any structural concept or any aspect would be “aid” u/s 2(c)(ix) of the 1988 Act – “Sprinkle of aid” to society would also bring an employee within definition of “public servant” since concept in entirety has to be understood in the backdrop of corruption. 239 410

Sections 34 and 420 – See Sections 41, 41A, 41B and 41C of the Criminal Procedure Code, 1973 257 434

Sections 53 and 300 – See Sections 31 and 427 of the Criminal Procedure Code, 1973

धाराएं 53 एवं 300 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 31 एवं 427

326 538

Sections 53 and 306 – Offence of abetment of suicide.

धाराएं 53 और 306 - आत्महत्या के लिए दुष्प्रेरण का अपराध।

38 66

Section 120-B – See sections 13 and 15 of the Prevention of Corruption Act, 1988.

धारा 120-बी - देखें भ्रष्टाचार निवारण अधिनियम, 1988 की धाराएं 13 और 15।

139 230

Section 120-B – See section 197 of the Criminal Procedure Code, 1973.

धारा 120-बी - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 197।

136* 225

Sections 120-B and 302 – Conspiracy to commit murder – Circumstantial evidence, appreciation of.

धाराएं 120 बी और 302 - हत्या कारित करने का षडयंत्र - परिस्थितिजन्य साक्ष्य का मूल्यांकन

154 279

Sections 120B and 420 – See Section 482 of the Criminal Procedure Code, 1973 and Order 30 Rules 1 and 10 of the Civil Procedure Code, 1908

281 464

Section 147, 148, 307 r/w/s 149, 323 and 325 – See Sections 161, 173 (2), 173 (8), 190 and 482 of the Criminal Procedure Code, 1973

261 439

Sections 148, 302, 304 and 323 r/w/s 149 – (i) Murder and culpable homicide not amounting to murder, distinction between – Law explained.

(ii) Non-recovery of gun and absence of opinion of ballistic expert, effect of.

(iii) Motive, significance of.

(iv) Sentencing, principles of.

धाराएं 148, 302, 304 और 323 सहपठित धारा 149 - (i) हत्या और सदोष मानव वध जो कि हत्या की कोटी में नहीं आता है के बीच अंतर - विधि समझाई गई।

(ii) गन बरामद न होना और बेलेस्टिक विशेषज्ञ की राय के अभाव का प्रभाव।

(iii) हेतुक का महत्व।

(iv) दण्ड के सिद्धांत।

155 283

Section 149 – Once membership of unlawful assembly is proved – Prosecution is not required to establish that any overt act has been assigned to any accused – Mere membership is sufficient for the vicarious liability for the acts of the others.

धारा 149 - एक बार अभियोजन द्वारा विधि विरुद्ध जमाव की सदस्यता साबित कर दी गई - अभियोजन द्वारा अभियुक्त का प्रत्यक्ष कृत्य स्थापित किया जाना आवश्यक नहीं है - मात्र सदस्यता दूसरों के कृत्यों के प्रतिनिधिक दायित्व हेतु पर्याप्त है।

350 570

Sections 149 and 302 – Unlawful assembly – Presence of all the five accused at the place of occurrence is duly proved by the prosecution – Common object was also duly proved with the evidence of injured eye-witnesses – Therefore, mere non-mentioning of two of accused's names in the FIR, held, immaterial.

धाराएं 149 और 302 - अवैध सभा - सभी पांच अभियुक्त की घटना स्थल पर उपस्थिति अभियोजन द्वारा सम्यक रूप से प्रमाणित की गई - आहत प्रत्यक्ष साक्षीगण की साक्ष्य से सामान्य उद्देश्य भी सम्यक रूप से प्रमाणित हुआ है अतः दो अभियुक्तगण का नाम प्रथम सूचना प्रतिवेदन में दर्ज न होना अतात्विक होना अभिनिर्धारित किया गया।

98 (i)* 175

Sections 172 to 174 – Non-obedience to summons – Non-attendance, consequence of.

धाराएं 172 से 174 - समन का अनुपालन न करना - उपस्थित न होने का परिणाम।

39 (i)* 68

Section 193 – See section 340 of the Criminal Procedure Code, 1973 and section 45 of the Evidence Act, 1872.

धारा 193 - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 340 एवं साक्ष्य अधिनियम, 1872 की धारा 45।

156 286

Section 193 – Section 193 IPC – Prosecution of – Only in cases of deliberate falsehood where conviction is highly likely result – Also when it is expedient in the interest of justice to take such action.

धारा 193 - धारा 193 भा.दं.सं. - अभियोजन मात्र ऐसे मामलों में अनुमत, जहाँ कि जानबूझकर असत्यता हो तथा दोषसिद्धि के अधिसंभाव्य परिणाम हैं - ऐसे मामलों में भी जहाँ न्यायहित में ऐसी कार्यवाही किया जाना समीचीन होगा, अभियोजन होगा।

333 (ii) 547

Section 197 – Sanction for prosecution, necessity of – Law explained.

Petitioner alleged that respondents have misappropriated the public money while implementing the schemes in the course of their official duties – Held, since the alleged acts of misappropriation against the respondents are inseparable from their official duties, sanction under section 197 is necessary.

211 372

Sections 201 and 302 – (i) Murder – Circumstantial evidence – Last seen theory – Applicability, requirement of.

(ii) Murder – Circumstantial evidence, requirement and proof of.

धाराएं 201 और 302 - (i) हत्या - परिस्थिति जन्य साक्ष्य - अंतिम बार साथ देखे जाने का सिद्धांत - लागू होना और अनिवार्यताएँ।

(ii) हत्या - परिस्थितिजन्य साक्ष्य प्रमाण और आवश्यकता।

157 290

Sections 201, 302 and 498-A – Appreciation of evidence – Case based on circumstantial evidence – Death due to murder or suicide – The story of suicide has been disbelieved by trial court as well as High Court – Affirmed by Hon'ble the Apex Court.

धाराएं 201, 302 और 498-ए- साक्ष्य का मूल्यांकन - परिस्थितिजन्य साक्ष्य पर आधारित मामला-मृत्यु का कारण हत्या या आत्महत्या की कहानी को विचारण न्यायालय और उच्च न्यायालय द्वारा अविश्वसनीय माना गया - माननीय सर्वोच्च न्यायालय ने इसकी पुष्टि की।

40 69

Sections 201 and 302 – Claim of parity – Co-accused was acquitted.

धाराएं 201 और 302 - समानता का दावा - सह-अभियुक्त दोषमुक्त किया गया था।

99 176

Section 292 (2) (a) – Sale of obscene material – Offence under section 7 (a) (i) (ii) of the Act of 1952, proof of – It is the primary responsibility of the prosecution to prove the possession of the shop – When accused is in possession of the room, the connected aspect such as physical control and custody is to be proved – The degree of physical control exercised by the accused is very relevant and knowledge of the person claiming such possessory right over the thing has to be proved.

While considering the offence under section 292 (2) (a) of IPC, the prosecution has to prove that the accused sold, distributed and publicly exhibited the obscene material – It is also to be proved that the seized articles are obscene articles – There must be direct evidence with regard to the possession or sale of obscene books or articles – There is no presumption with regard to possession, mere fact that some books were seized from a particular shop by a Police Officer would not suffice.

282* 466

Sections 293, 350, 354, 375 and 376 – (i) Rape – Occurrence took place prior to amendment of section 375 of the Code – Rape on child aged five years – As per pre-amended section, rape could not be said to be committed until penile penetration by accused into vagina of victim is proved – No evidence to show such act on the part of the accused – Therefore, accused cannot be held guilty of committing rape punishable under section 376 of IPC.

(ii) Outraging modesty of girl – Use of criminal force, when may amount to? Intentional use of force on the part of the accused to any person without consent in order to commit offence amounts to use of criminal force.

Act of accused causing child to hold his penis in her hands without consent of her parents knowing it to be likely that he would outrage her modesty amounts to use of criminal force on her punishable under section 354 IPC.

(iii) Offence of sale, etc, of obscene objects to young person – Act of accused causing child to hold his penis in her hands is not covered under section 293 of IPC as it does not amount to sale, hire, distribution, exhibition or circulation of any obscene object by accused – Therefore, offence punishable under section 293 IPC is not made out.

283 466

Sections 294, 323 and 324 r/w/s 34 – Whether an injury caused by human nail can be said to be caused by an instrument used for stabbing or cutting and making causing of such injury punishable under section 324 IPC? Held, No.

धाराएं 294, 323 और 324 सहपठित 34 - क्या मानव नाखून द्वारा कारित एक उपहति के लिए यह कहा जा सकता है कि वेधन या काटने के किसी उपकरण द्वारा कारित की गयी है और धारा 324 भा.द.सं. के तहत दण्डनीय है? अभिनिर्धारित किया गया, नहीं।

41 71

Section 300 – Appreciation of medical evidence – Doctor conducting the post-mortem opined that cause of death is asphyxia – The doctor in his evidence stated that the bronchial tube of the deceased was broken – Having regard to the decomposed state of the dead body, at the time when post-mortem was conducted, the absence of visible

injury on the body *per se* does not militate against the otherwise unambiguous medical opinion that the death was due to asphyxia – Breaking of bronchial tube is understandably a finding in endorsement of the above cause of death – Absence of visible injuries on the dead body, therefore as such, does not cast any doubt about the homicidal death of the deceased. 276

(ii)* 460

Section 300 – Murder – Circumstantial evidence – Appreciation of – Death by consumption of Organo Phosphorous poison. 285 469

Section 300 – (i) Murder – Circumstantial evidence – Evidence of wife and son of victim that accused came to house in night and took victim alongwith him on pretext that he is being called at office by his Superior – Dead body recovered at the instance of the accused from the inside of a big water pipe on the next day – No time gap between last seen together and discovery of dead body – Further, recovery of buttons of shirt of accused, stone used for smashing head of victim and bunch of keys of office of victim at the instance of the accused is sufficient evidence to complete chain of events and link the accused to the crime.

(ii) Absence of motive – If motive is proved that would supply a link in the chain of circumstantial evidence but the absence thereof cannot be a ground to reject the prosecution case. 286* 472

Section 300 – See Section 3 of the Evidence Act, 1872 284 468

Section 300 – See Section 3 of the Evidence Act, 1872 212* 372

Sections 300 and 96 – Murder, self-defence – Accused and co-accused armed with pistol reached to the place of occurrence to kill one Mohanlal – Unarmed neighbours and co-villagers requested them to desist from their intention – They had gathered to protect Mohanlal – These villagers were standing 17 to 18 feet from accused – Thus, there was no real threat to accused – The accused fired gun shots indiscriminately at villagers causing death of two persons and a woman and caused injuries to a child of five years – Held, the accused cannot be said to have fired gun shots only as a matter of self-defence as there was no evidence showing that the accused were actually attacked by the villagers – The plea by the accused that their intention was to murder Mohanlal and not the villagers was held, to be not tenable. 287* 473

Sections 300 and 302 – Murder, circumstantial evidence, appreciation of – Facts within knowledge of accused – Burden of proof – Absence of explanation, effect of – Inmates of house cannot get away from criminal liability by simply keeping mum on supposed premise that burden to establish the case lies entirely on prosecution. 213 (i) 373

Sections 300, 302 & 304 Part I – Murder and culpable homicide not amounting to murder, distinction between. 214 377

Sections 300, 302 and 304 Part II – Offence of murder, proof of – Murder and culpable homicide, distinction between – Law explained.

धाराएं 300, 302 और 304 भाग II - हत्या के अपराध का प्रमाण-हत्या व सदोष मानव वध के मध्य अंतर-विधि समझाई गई। 42 72

Sections 300 and 376 – DNA report – Seminal stains matched with blood sample of the accused – Blood of the victim was found on the clothes of the victim – No scope for any doubt as to the liability of the accused – Rape committed on the victim who had already suffered extreme injuries – Life imprisonment is just.

Intention to kill – Medical evidence showed that death of the victim was due to injuries suffered and keeping in supine position for sexual assault – Absence of evidence to show that accused was responsible for fall of deceased from train – The intention to keep the victim in supine position was for the purpose of rape and not murder – Absence of requisite knowledge that act is likely to cause death as well – Conviction under Section 302 set aside.

धारा 300 एवं 376 - डी.एन.ए. रिपोर्ट - वीर्य के दागों का अभियुक्त के रक्त नमूने से मिलान होना - पीड़ित के रक्त का अभियुक्त के कपड़ों पर पाया जाना - अभियुक्त के दायित्व के संबंध में किसी संदेह की गुंजाईश नहीं - ऐसे पीड़ित के साथ बलात्संग जिसे पूर्व से कई गहरी चोटें आ चुकी थी - आजीवन कारावास उचित पाया गया।

मृत्यु कारित करने का आशय - चिकित्सीय साक्ष्य द्वारा पीड़ित की मृत्यु का कारण आयी हुई चोटों एवं यौन हमले के दौरान चेहरे को ऊपर रख कर लेटना (Supine Position) बताया गया - मृतक के रेल से गिरने के संबंध में अभियुक्त के दायित्व की साक्ष्य का अभाव - पीड़ित को चेहरा ऊपर रख लेटाये जाने (Supine Position) का आशय बलात्संग था ना कि मृत्यु कारित करना - कृत्य के मृत्यु कारित करने के संबंध में आवश्यक ज्ञान का भी अभाव - धारा 302 के अंतर्गत दोषसिद्ध अपास्त की गई।

352 574

Section 300 – See Section 32 of the Evidence Act, 1872

धारा 300 - देखें साक्ष्य अधिनियम, 1812 की धारा 32 **351 571**

Sections 301, 200 firstly, 302, 304-Part I – Murder or culpable homicide not amounting to murder, determination of – Doctrine of transfer of malice, applicability of.

288 473

Section 302 – Murder – Circumstantial evidence, appreciation of.

धारा 302 - हत्या- परिस्थितिजन्य साक्ष्य का मूल्यांकन। **146 (v) 260**

Section 302 – Murder – Circumstantial evidence – Last seen theory, applicability of.

धारा 302 - हत्या- परिस्थितिजन्य साक्ष्य - अंतिम बार साथ देखे जाने का सिद्धांत लागू होना।

158 295

Section 302 – Murder – Circumstantial evidence, appreciation of and last seen theory – Applicability of.

धारा 302 - हत्या- परिस्थितिजन्य साक्ष्य का मूल्यांकन और अंतिम बार साथ देखे जाने का सिद्धांत लागू होना।

159* 296

Section 302 – Murder – Evidence, appreciation of.

धारा 302 - हत्या- साक्ष्य का मूल्यांकन। **160 297**

Section 302 – See Section 106 of the Evidence Act, 1872 **215 379**

Section 302 – See sections 3 and 24 of the Evidence Act, 1872.

धारा 302 - देखें साक्ष्य अधिनियम, 1872 की धारा 3 और 24 **31 52**

Section 302 – See sections 32 and 45 of the Evidence Act, 1872.

धारा 302 - देखें साक्ष्य अधिनियम, 1872 की धाराएं 32 और 45 **150 270**

Section 302 – See Section 433-A of the Criminal Procedure Code, 1973

धारा - 302 - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 433-ए **337 553**

Section 302 r/w/s 34 – Common intention, invocation and proof of.

धारा 302 सहपठित 34 - सामान्य आशय का लागू होना और प्रमाण। **148 (ii) 267**

Sections 302 and 304 Part I – (i) Murder and culpable homicide not amounting to murder, distinction between – Explained.

(ii) Common intention, how can be gathered? It is to be gathered from conduct and manner in which crime was committed.

धाराएं 302 और 304 भाग 1 - (i) हत्या व हत्या की कोटी में न आने वाले सदोष मानव वध के बीच अंतर - समझाया गया।

(ii) सामान्य आशय कैसे देखा जा सकता है ? यह आचरण और अपराध जिस तरीके से किया गया उससे देखा जा सकता है। **161* 299**

Sections 302 and 304 Part I – (i) Murder or culpable homicide, proof of.

(ii) Non-recovery of weapon, effect of – Mere non-recovery of weapon of offence is not fatal to prosecution case.

धाराएं 302 और 304 भाग 1 - (i) हत्या और सदोष मानव वध का प्रमाण।

(ii) हथियार बरामद न होने का प्रभाव - केवल अपराध संबंधी हथियार बरामद न होना अभियोजन के मामले के लिए घातक नहीं होता है। **162* 300**

Sections 302, 304 Part II and 376 – Rape – Consent, proof of and offence of murder or culpable homicide not amounting to murder, commission of.

धाराएं 302, 304 भाग II और 376 - बलात्कार - सहमति का प्रमाण, हत्या या हत्या की कोटी में न आने वाले सदोष मानव वध का अपराध कारित करना। **163* 300**

Sections 302 and 436 – See sections 3, 9, 24 and 32 of the Evidence Act, 1872

धाराएं 302 और 436 - देखें साक्ष्य अधिनियम, 1872 की धाराएं 3, 9, 24 और 32

164* 301

Section 302 r/w/s 149 – Offence of murder by members of unlawful assembly, constitution of.

धारा 302 सहपठित 149 - अवैध सभा के सदस्यों द्वारा हत्या के अपराध का गठन

43 74

Section 304-B – Dowry death:

(i) Dowry, what may amount to?

(ii) 'Soon before death', connotation of.

धारा 304-बी - दहेज मृत्यु:

(i) दहेज क्या माना जा सकता है ?

(ii) 'मृत्यु के ठीक पूर्व' का अर्थ।

165 302

Section 304-B – Dowry death – Offence under section 304-B, ingredients of.

धारा 304-बी -दहेज मृत्यु- धारा 304-बी भादंस के घटक।

166 (i)* 304

Sections 304-B & 498-A – 'Soon before death'— Proximity test, application of.

Dowry death, connotation of.

धाराएं 304-बी और 498-ए - "मृत्यु के ठीक पूर्व" - सन्निकटता परीक्षण का लागू होना।

दहेज मृत्यु का अर्थ।

167 (i) 305

& (ii)

Section 304-B and 498-A – See Sections 154, 156, 174 and 177 of the Criminal Procedure Code, 1973

259* 438

Section 306 – Abetment to commit suicide – Allegation of illicit relationship between the accused-lady and the deceased – It was alleged that she had pressurized deceased to return the money invested in medical shop run by the deceased which caused severe mental stress to deceased driving him to commit suicide – Held, commission of suicide by the deceased was sheer exercise in escapism for which accused cannot be held to be legally liable. 216

380

Section 306 – Abetment to suicide.

86 157

Sections 306 and 498-A – (i) Precedent, applicability of – A judgment, be it of the Supreme Court or of the High Courts, ought not to be understood or interpreted like a statute – The ratio has to be culled from the attendant circumstances in which the judgment was delivered – Courts should not place reliance on decisions without discussing as to how the factual situation fits in with the fact situation of the decision on which reliance is placed.

(ii) Abetment by instigation, commission of – Instigation is the creation of an environment, apparent or subtle, where the person so instigated is compelled to act in a particular manner on account of such instigation.

(iii) Power of discharge in relation to offences under sections 498-A, 306 or 304-B IPC, exercise of – Such a power may be exercised only in those exceptional cases where there is no evidence at all against the accused or where the evidence available is no

evidence at all in the eyes of law – Further held, at the stage of charge, the trial court only has to see if the evidence on record, uncontroverted, raises a strong suspicion that the accused may have committed an offence. **289 475**

Sections 307 and 325 – Offence when falls under section 325 and not under section 307 IPC?
धाराएं 307 और 325 - अपराध कब धारा 325 भा.दं.सं. में आता है और धारा 307 भा.दं.सं. में नहीं आता है?

44* 75

Sections 320 and 325 – (i) Offence of voluntarily causing grievous hurt by hard and blunt object, constitution of and grievous hurt, connotation of.

(ii) Sentencing – Is always a matter of discretion by the Court.

(iii) Imposition of sentence, interference by appellate Court.

धाराएं 320 और 325 - (i) सख्त और बोथरे हथियार से स्वेच्छया घोर उपहति कारित करने के अपराध का गठन और स्वेच्छया घोर उपहित का अर्थ।

(ii) दण्डाज्ञा - यह सदैव न्यायालय के विवेकाधिकार का विषय होता है।

(iii) दण्ड अधिरोपित करना, अपील न्यायालय द्वारा हस्तक्षेप **45 76**

Section 326 – Interpretation of words “any instrument” used in Section 326 – Must be read with heading of the Section which talks about causing grievous hurt by dangerous weapons and means – Grievous hurt caused as result of kicks and fists – The expression “any instrument” cannot be treated to include kick, fists or blow given by any other body part – An instrument has to be an outside mean/weapon.

धारा 326 - धारा 326 के अंतर्गत प्रयुक्त शब्द “कोई उपकरण” का निर्वचन - धारा के शीर्षक के साथ पढ़ा जाना चाहिये जो कि खतरनाक आयुधों या साधनों के संबंध में बात करता है - पैर एवं मुक्कों से कारित घोर उपहति - “कोई उपकरण” में पैर, मुक्के या शरीर के किसी अन्य अंग द्वारा मारा जाना सम्मिलित होना नहीं माना जा सकता - ‘उपकरण’ कोई बाहरी साधन या आयुध होना चाहिये। **353 575**

Section 326 – See Section 354 of the Criminal Procedure Code, 1973 **217 381**

Section 326-A – See section 357-A of the Criminal Procedure Code, 1973.

धारा 325-ए - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 357-ए। **46* 78**

Section 354 – Outraging modesty of woman – Mere knowledge that modesty of woman is likely to be outraged is sufficient – Deliberate Intention of having such ‘outrage’ alone for its object – Not necessary

Intention to outrage modesty- cannot be proved by direct evidence – To be inferred from attending circumstances.

धारा 354 - किसी स्त्री की लज्जा भंग किया जाना - किसी स्त्री की लज्जा भंग कारित होने की संभावना का ज्ञान पर्याप्त है - ‘भंग’ मात्र कारित करने के उद्देश्य का विचारपूर्वक आशय आवश्यक नहीं है।

लज्जा भंग कारित करने का आशय - प्रत्यक्ष साक्ष्य द्वारा प्रमाणित नहीं किया जा सकता - उपस्थायीन परिस्थितियों से अनुमानित किया जाना होगा। 354 577

Section 354 – Sentencing.

(i) Punishment, legality of – Courts neither create offences nor do they introduce or legislate punishment – It is the duty of the legislature – Court can only suggest in this regard to the legislature.

(ii) Distinction between 'girl child' and 'minor' and re-defining the term 'child' need therefor.

(iii) Prevention of child abuse – Need to take effective measures, reiterated.

धारा 354 - दंडाज्ञा:

(i) दंड की वैधानिकता - न्यायालय न तो अपराधों का सृजन कर सकते हैं और न ही वे दंड

संबंधी विधान बनाते हैं - यह विधायिका का कर्तव्य है - न्यायालय विधायिका को इस बारे में सुझाव दे सकते हैं।

(ii) 'बालक' शब्द को पुनः परिभाषित करने की आवश्यकता और मादा बालक और अवयस्क के बीच अंतर।

(iii) बालक के दुरुपयोग के रोक थाम - प्रभावकारी कदम उठाने की आवश्यकता दोहराई गई।

168 310

Section 364-A – Abduction for ransom – Appellants have threatened to cause death or hurt to abductee in order to extort ransom – Abductee was kept in detention and threatened in order to extort ransom and he communicated that demand for ransom – Prosecution has proved ingredients of section 364-A IPC – Abductee duly identified the appellants in identification parade – Incriminating articles recovered at the instance of the appellants – Held, trial court has not committed any error in convicting and sentencing the appellants. 218* 383

Section 376 – See Criminal Trial.

धारा 376 - देखें दांडिक विचारण।

144 253

Section 376-E – See Section 211 (7) of the Criminal Procedure Code, 1973 and Evidence Act, 1872

219 383

Section 379 – (i) Theft, ingredients of – Explained.

(iii) Theft – Absence of *animus furandi*, effect of – Absence of *animus furandi* and presence of circumstances indicating taking of movable property in assertion of bonafide claim of right on account of existence of dispute of civil nature between the parties with regard to demarcation and physical possession, may amount to civil injury but not theft.

220 386

Sections 30, 383 and 384 – Offence of extortion, constitution of.

Facts of the case:

Accused persons threatened the wife of one of the accused persons to give an express undertaking to consent for divorce – Petition pending before the Court – Neither such

undertaking was given by the wife nor any liability was incurred or any right was given up by wife due to the alleged threat – Held, since valuable security did not come into existence, mere threat or fear of injury which has not led to creation of valuable security cannot constitute offence of extortion.

धाराएं 30, 383 और 384 - उद्दापन के अपराध का गठन - अभियुक्तगण द्वारा एक अभियुक्त की पत्नी को इस बात की धमकी दी गई कि वह विवाह विच्छेद के लिये लिखित सहमति दे देंगे - याचिका न्यायालय के समक्ष लंबित थी - पत्नी द्वारा इस प्रकार की कोई सहमति नहीं दी गई और न ही धमकी के फलस्वरूप उसने किसी अधिकार का त्याग किया अथवा उसके विरुद्ध दायित्व सृजित हुआ - अभिनिर्धारित - जबकि किसी भी प्रकार की मूल्यवान प्रतिभूति अस्तित्व में नहीं आयी, केवल ऐसी धमकी देना अथवा उपहति कारित करने का भय होना जिससे मूल्यवान प्रतिभूति का सृजन नहीं होता है, उद्दापन का अपराध गठित नहीं करती हैं।

349 568

Section 392 – See Section 9 of the Evidence Act, 1872 and Service Law

272 454

Section 392 – See Sections 320 and 482 of the Criminal Procedure Code, 1973

273* 458

Section 395 – Offence u/s 395, 397 and 504 IPC – Sentencing – Explained.

221* 388

Sections 406 and 497 – See sections 53 and 198 (2) of the Criminal Procedure Code, 1973.

धाराएं 406 और 497 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 53 और 198 (2)

23* 41

Section 409 – Offence of criminal breach of trust under section 409 IPC – Sanction for prosecution of public servant, necessity of – Sanction is necessary if the offence has been committed by the public servant either in his official capacity or under colour of the office held by him – Since breach of trust is not connected with official duty, therefore, sanction is not necessary.

266 (i)* 447

Sections 409, 467, 471 and 477-A – Misappropriation and criminal breach of trust – Appreciation of evidence – Mere seriousness of allegation would be insufficient unless they are established not only by preponderance of probability but also by adducing proof beyond reasonable doubt.

धाराएं 409, 467, 471 एवं 477-क - (iii) दुर्विनियोग एवं न्यासभंग - साक्ष्य का मूल्यांकन - मात्र आरोपों की गंभीरता अपर्याप्त है जब तक कि उन्हें मात्र अधिसंभाव्यता की प्रबलता से नहीं बल्कि युक्तियुक्त संदेह से परे साक्ष्य प्रस्तुत कर स्थापित नहीं किया जाता है।

355 (iii)*579

Sections 415 and 420 – It is alleged that accused fraudulently deceived complainant by making a false representation with regard to his age and has intentionally induced the complainant to accord her consent to the marriage – Whether an offence of cheating is made out? Held, delivery of property or consent for retention of property by any person is not necessary in all cases of cheating – Offence of cheating may be committed without aforesaid elements under the second limb of section 415 of IPC. **290* 479**

Sections 419 and 420 – For taking cognizance of the offence of cheating, Court should bear in mind the difference between cheating and breach of contract.

धाराएं 419 और 420 - छल के अपराध का प्रसंज्ञान लेने के लिए न्यायालय को छल और संविदा के भंग के बीच अंतर मस्तिष्क में रखना चाहिए। **100 176**

Sections 420, 467 and 468 – See sections 156 (3) and 202 of the Criminal Procedure Code, 1973.

धाराएं 420, 467 और 468 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 156 (3) और 202।

24* 42

Sections 420, 461 and 147 – Dispute regarding lease of dairy farm – Respondent/accused stopped paying lease rent and also refused to handle the cattle heads – Is purely a dispute of civil nature, so the jurisdiction vested in a criminal Court cannot be invoked to settle a dispute which is purely of civil nature.

222* 389

Sections 420, 467, 468 and 471 – The charge-sheet was filed before JMFC on 12.12.2007 – Charges have been framed on 15.07.2008 – Till 26.06.2014, no prosecution witness has been examined – JMFC committed the case – Whether committal is proper? Held, Yes – *Ramesh Kumar Soni v. State of Madhya Pradesh, 2013 ILR 714 (SC)* relied on – *Rakesh Kumar Dubey v. State of M.P. and another, 2014 (II) MPWN 128* is not in the line with the principles laid down by the Apex Court in *Ramesh Kumar Soni's case* (supra).

धाराएं 420, 467, 468 और 471 - न्यायिक मजिस्ट्रेट प्रथम श्रेणी के समक्ष 12.12.2007 को अभियोग पत्र प्रस्तुत हुआ था - 15.07.2008 को आरोप विरचित किये गये थे - 26.06.2014 तक किसी अभियोजन साक्षी का परीक्षण नहीं हुआ था - न्यायिक मजिस्ट्रेट प्रथम श्रेणी ने मामला सुपुर्द (या उपापिंत) किया - क्या सुपुर्दगी (या उपापिण) उचित है? अभिनिर्धारित किया गया, हाँ - न्यायदृष्टांत रमेश कुमार सोनी विरुद्ध स्टेट ऑफ म.प्र., 2013 आई.एल.आर. 714 (एससी) पर विश्वास किया गया - न्यायदृष्टांत राकेश कुमार दुबे विरुद्ध स्टेट ऑफ एम.पी. एण्ड अनादर 2014 (II) एम.पी. डब्ल्यू एन. 128 माननीय सर्वोच्च न्यायालय द्वारा न्यायदृष्टांत रमेश कुमार सोनी के उक्त मामले में अभिनिर्धारित सिद्धांतों के अनुरूप नहीं है।

101* 178

Sections 467, 468, 420 r/w/s 511 – See Section 138 of the Negotiable Instruments Act, 1881 **223 389**

Section 498-A – Meaning of the word 'relative' – Relatives of husband of complainant wife having blood relation with husband can be treated as relatives of her husband.

224 390

Sections 498-A and 506 – See Section 12 of the Protection of Women from Domestic Violence Act, 2005 241* 412

INFORMATION TECHNOLOGY ACT, 2000

सूचना प्रौद्योगिकी अधिनियम, 2000

Section 66D – See Sections 41, 41A, 41B and 41C of the Criminal Procedure Code, 1973 257 434

INSURANCE ACT, 1938

बीमा अधिनियम, 1938

Section 38 – (i) Unamended section 38 of the Act – Life Insurance Policy, assignment or transfer of.

(ii) Section 38 (as amended in 2015), effect of.

धारा 38 - (i) असंशोधित धारा 38 अधिनियम- जीवन बीमा पॉलिसी का हस्तांतरण या अंतरण

(ii) धारा 38 (संशोधित 2015) का प्रभाव। 169 315

INTERPRETATION OF STATUTES

विधियों की व्याख्या

See Sections 7, 11, 9 and 2(b), (h) of the Arbitration and Conciliation Act, 1996 and Section 9 of the Civil Procedure Code, 1908 246 417

JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) ACT, 2000

किशोर न्याय (बालकों की देखरेख और संरक्षण) अधिनियम, 2000

Section 7-A – See Rule 12 of the Juvenile Justice (Care and Protection of Children) Rules, 2007

धारा 7-क - देखें किशोर न्याय (बच्चों की देख-भाल एवं संरक्षण) नियम, 2007 का नियम 12

356* 580

Section 12 – If release of juvenile in conflict with law defeats the ends of justice, his bail application cannot be allowed.

धारा 12 - यदि विधि संबंधि विरोध में किशोर को रिहा किया जाना न्याय के उद्देश्यों को पराजित करता हो तो उसका जमानत आवेदन स्वीकार नहीं किया जा सकता। 47* 79

JUVENILE JUSTICE (CARE AND PROTECTION OF CHILDREN) RULES, 2007

किशोर न्याय (बच्चों की देख-भाल एवं संरक्षण) नियम, 2007

Rule 12 – Age of juvenile, determination of – If the matriculation or equivalent certificates are available and there is no other material to prove the correctness, the date of birth mentioned in the matriculation certificate has to be treated as a conclusive proof of the date of birth of the accused – However, if there is any doubt or a contradictory stand is being taken by the accused which raises a doubt on the correctness of the date of birth, an enquiry for determination of the age of the accused is permissible.

नियम 12 - किशोर की आयु का अभिविनिश्चयन - यदि मैट्रिक या समकक्ष के प्रमाण पत्र उपलब्ध हैं एवं अन्य कोई सामग्री सही आयु साबित करने हेतु नहीं हैं, तब मैट्रिक के प्रमाण पत्र में उल्लेखित जन्म तिथि को निश्चायक साक्ष्य माना जाना चाहिये - परंतु, यदि कोई संदेह है अथवा अभियुक्त द्वारा विरोधाभासी आधार लिये गये हैं जो कि जन्म तिथि के सही होने के बारे में संदेह उत्पन्न करते हैं, अभियुक्त की आयु अभिविनिश्चित करने के लिये जाँच किया जाना अनुज्ञेय हैं।

356* 580

LAND ACQUISITION ACT, 1894

भूमि अधिग्रहण अधिनियम, 1894

Sections 4 and 6 – See Section 38 of the Specific Relief Act, 1963.

धाराएं 4 और 6 - देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 38

118 197

Sections 23 and 25 – Compensation, award of – Under amended section 25 of the Act, compensation of higher amount than that of claim can be awarded – Further held, it is the duty of the Court to award just and fair compensation taking into consideration the true market value and other relevant factors, irrespective of the claim made by the owner.

225* 391

Section 31 – Lapse of proceedings for non-payment of compensation – Although Board had deposited the amount of compensation with Collector and possession was taken, however, there is nothing on record to show that the amount has been paid to the beneficiaries – Proceedings stood lapsed.

308 510

Section 31 – See section 7 (i) of Court Fees Act, 1870.

धारा 31 - देखें न्यायालय शुल्क अधिनियम, 1870 की धारा 7 (i)।

48* 80

LAND REVENUE CODE, 1959 (M.P)

भू राजस्व संहिता, 1959 (म.प्र.)

Sections 109 and 110 – Mutation of record – No mutation can be carried out by the Revenue Authorities on the basis of agreement to sell.

291 (i)* 479

Section 110 – Mutation entry, relevancy of – Mutation entries do not convey or extinguish any title and are relevant only for the purpose of collection of land revenue.

धारा 110 - नामांतरण इंद्राज की सुसंगतता नामांतरण इंद्राज कोई स्वत्व न तो प्रदान करते हैं न वापस लेते हैं और ये भू राजस्व वसूली के उद्देश्य से सुसंगत होते हैं।

37 (ii)* 65

Section 158 (1) b – (i) Government land, accrual of – Government land allotted by erstwhile Gwalior State other than for agricultural purpose therefore, such *pattedar* (lessee) could not be *pucca* tenant and it cannot be said that he has acquired Bhumiswami rights over such land.

(ii) Proceedings for revocation of *patta*, initiation of – In violation of terms and conditions of *patta*, Revenue Authorities mutated Government land allotted by erstwhile Gwalior State other than for agricultural purpose in *Bhumiswami* rights and thereafter, transferred and converted into residential and commercial purposes – Is sufficient reason for

initiation of proceedings for revocation of *patta* – Setting aside the orders of Revenue Authorities, private respondents were directed to refrain from alienation of such land.

292 479

Sections 172, 234 (3), 237 (2) and 236 – See Section of the Forest (Conservation) Act, 1980

293 481

LAND REVENUE AND TENANCY ACT, 1950 (M.B.)

भू राजस्व और किरायेदारी अधिनियम, 1950 (.....)

Sections 54 (vii) and 101 (1) – See Section 158 (1) b) of the Land Revenue Code, 1959 (M.P.)

292 479

LEGAL SERVICES AUTHORITIES ACT, 1987

विधिक सेवा प्राधिकरण अधिनियम, 1987

Sections 20 and 21 – Disposal of cases by Lok Adalat relates to only settlement between the parties by compromise—No case can be disposed of without compromise or settlement between the parties.

धाराएं 20 एवं 21 - लोक अदालत में मात्र समझौते से संबंधित प्रकरणों का निराकरण किया जा सकता है - सुलह करने वाले पक्षकारों के मध्य - पक्षकारों के मध्य सुलह या समझौते के बिना किसी प्रकरण को निराकृत नहीं किया जा सकता।

332 (ii) 546

LIMITATION ACT, 1963

परिसीमा अधिनियम 1963

Section 5 – Condonation of delay – Appellant not impleaded as a party either in succession case or at appellate stage – Appellant got knowledge on 24.03.2013 when order was placed for compliance – Sufficient cause being shown extending the delay – Delay of 1047 days condoned.

226* 392

Sections 5 and 14 – See Order 9 Rule 13 of the Civil Procedure Code, 1908.

धाराएं 5 और 14 - देखें सिविल प्रक्रिया संहिता, 1908 का आदेश 9 नियम 13

74 143

Section 5 r/w/s 14 – See sections 115, 148, 149, 151 and Order 6 Rule 17 and Order 7 Rule 11 of the Civil Procedure Code, 1908.

धारा 5 सहपठित 14 - देखें सिविल प्रक्रिया संहिता, 1908 की धाराएं 115, 148, 149, 151 और आदेश 6 नियम 17 और आदेश 7 नियम 11।

123* 207

Article 54 – Limitation of suit for specific performance based on agreement to sell – No specific date fixed for performance of agreement – Suit for specific performance filed by plaintiff within three years from the date when the plaintiff had noticed that defendant has refused performance of agreement – Suit is within limitation. 294 (i)* 483

Articles 64 and 65 – Adverse possession—Acquisition of title, ingredients and proof of :

Animus possidendi is one of the ingredients of adverse possession and unless the person possessing the land has the requisite *animus*, the period for prescription does

not commence and where possession can be referred to a lawful title, it will not be considered to be adverse. **227 392**

Articles 64 and 65 – See Section 38 of the Specific Relief Act, 1963.

अनुच्छेद 64 और 65 - देखें विनिर्दिष्ट अनुतोष अधिनियम, 1963 की धारा 38

118 197

Article 65 – Adverse possession – Co-owner – Ouster of non-possession co-owner by another co-owner in possession – Principles explained through precedents.

183 (ii) 336

Article 65 – Suit for declaration of title by adverse possession, pleading and proof of.

अनुच्छेद 65 - विरोधी आधिपत्य द्वारा स्वत्व की घोषणा के लिए वाद, अभिवचन और प्रमाण।

170* 318

Article 91(a) – (i) What is the meaning of the term “first learns” as provided under Article 91 (a) of the Limitation Act, 1963 ?

(ii) If an allegation made in the plaint is not specifically denied in the W.S., it is treated as admitted.

(iii) Whether bond is a movable property ?

अनुच्छेद 91 (ए) - (i) शब्द 'पहली बार ज्ञात' जैसा की अनुच्छेद 91 (ए) परिसीमा अधिनियम, 1963 में प्रावधान हैं का क्या अर्थ हैं?

(ii) यदि वाद पत्र में किये गये एक अभिकथन को लिखित कथन में विनिर्दिष्ट रूप से इंकार नहीं किया जाता है तो इसे स्वीकृत होना माना जाता है।

(iii) क्या बांड एक चल संपत्ति है?

102 179

Article 112 – Suit by or on behalf of the Central Government – Whether Bharat Sanchar Nigam Ltd. (BSNL) is an instrumentality of the Central Government and is entitled to the protection under Article 112 of the Limitation Act, 1963 which gives limitation of 30 years?

अनुच्छेद 112 - केन्द्र सरकार द्वारा या उनकी ओर से वाद - क्या भारत संचार निगम लिमिटेड (बी.एस.एन.एल.) एक केन्द्र सरकार का अभिकरण है और परिसीमा अधिनियम, 1963 के अनुच्छेद 112 का

संरक्षण पाने का हकदार है जो 30 वर्ष की परिसीमा देता है?

103* 181

MADHYA BHARAT BHUAGAM TATHA KRISHAK-KA ADHIKAR VIDHAN KRAMANK 66 SAMVAT, 2007

मध्यभारत भूभाग तथा कृषक का अधिकार विधान क्रमांक 66 सम्वत् 2007

– See Section 158 (1) (b) of the Land Revenue Code, 1959 (M.P.) **292 479**

MICRO, SMALL AND MEDIUM ENTERPRISES DEVELOPMENT ACT, 2006

सूक्ष्म, लघू एवं मध्यम उद्यम विकास अधिनियम, 2006

Section 18 – See Section 9 of the Civil Procedure Code, 1908

धारा 18 - देखें सिविल प्रक्रिया संहिता, 1908 की धारा 9 **315*** **528**

MOTOR VEHICLES ACT, 1988

मोटर यान अधिनियम 1988

Sections 2 (30), 147 and 157 – Whether in the wake of lease agreement entered into by registered owner with State Road Transport Corporation, the registered owner, insurer and SRTC can be fastened with the liability to make payment of compensation to the claimant and whether SRTC can recover the amount from registered owner and its entitlement to seek indemnification from insurer?

धाराएं 2 (30), 147 और 157 - क्या पंजीकृत स्वामी द्वारा राज्य सड़क परिवहन निगम के साथ किये गये लीज अनुबंध के परिणाम स्वरूप पंजीकृत स्वामी, बीमाकर्ता और राज्य सड़क परिवहन निगम पर आवेदक को प्रतिकर का भुगतान करने का दायित्व डाला जा सकता है और क्या राज्य सड़क परिवहन निगम उस राशि को पंजीकृत स्वामी से वसूल कर सकती है और बीमाकर्ता से दायित्व मुक्ति की हकदार होने की मांग कर सकता है?

104* **182**

Section 147 – Driver of offending vehicle was having license to drive light motor vehicle whereas he was driving a transport vehicle – Insurance Company is not liable but in the interest of justice, Insurance Company may be directed to pay compensation to the claimants as they are third party – The Insurance Company shall be entitled to recover the same compensation from the driver and owner.

228* **399**

Section 147 – Liability of Insurance Company – Cover note *prima facie* appears to be genuine – Was properly stamped by seal of company – Held, vehicle was insured by the Insurance Company at the time of accident.

229* **400**

Section 163 – Motor Accidents Claims Tribunal although held that damage was caused to pair of bullocks and the bullock cart, but rejected the claim petition holding that appellant has failed to prove that he was owner of the same – Held, provisions of Evidence Act do not apply with full force – Certificate issued by the Gram Panchayat conveys that the property (i.e. pair of bullock and bullock cart) belonged to the injured appellant – Hence, appeal was accepted and respondent was directed to pay compensation of Rs. 33,000/- towards loss of property.

230* **400**

Section 163 – Notional income – Uneducated and unskilled person – Held, sum of Rs.100/- per day calculated on the basis of the decision rendered by the Supreme Court in case of *Laxmi Devi v. Mohammad Tabbar and another, 2008 ACJ1488 (SC)* is proper.

231* **400**

Section 163-A and Schedule II – Benefit of structured formula provided in Schedule II, entitlement of – Such benefit can be availed by those claimants only whose annual income is up to Rs. 40,000/-.

धारा 163-ए- और अनुभवी द्वितीय अनुसूची में उपलब्ध संरचनात्मक सूत्र के नाम का हकदार होना - पैसा लाभ उन्हीं दावेदारों द्वारा लिया जा सकता है जिनकी वार्षिक आय 40 हजार रुपये तक है।

49* 80

Section 166 – Assessment of compensation under the head ‘injury case’.

धारा 166 - सिर की चोट के मामले में प्रतिकर का निर्धारण। 105* 182

Section 166 – (i) Death claim – Self-employed person of 45 years of age – Compensation, determination of – Law stated.

(ii) Age, determination of – Deceased had completed 45 years 5 months and 28 days of age – Held, since he had completed only 45 years, age to be taken as 45 years.

(iii) Death claim – Self-employed persons vis-à-vis persons on fixed wages – Future prospects, determination of – Law explained.

(iv) Divergent views between two previous three Judge Bench decisions – Rule of judicial discipline and propriety – Proper course to be followed by two Judge Bench – Law stated.

धारा 166 - (i) मृत्यु प्रकरण - 45 वर्षीय स्व-नियोजित व्यक्ति - प्रतिकर का निर्धारण - विधि समझाई गई।

(ii) उम्र का निर्धारण - मृतक ने 45 वर्ष 5 माह व 28 दिन की उम्र पूर्ण की थी - अभिनिर्धारित किया गया उसने 45 वर्ष की उम्र पूर्ण की थी अतः उसकी उम्र 45 वर्ष विचार ली जायेगी।

(iii) मृत्यु प्रकरण - स्व-नियोजित व्यक्ति विरुद्ध नियत मजदूरी पर व्यक्ति - भविष्य की संभावनाओं का निर्धारण - विधि समझाई गई।

(iv) पूर्व के दो, तीन न्यायमूर्तिगण की पीठ के परस्पर विरोधी मत - न्यायिक अनुशासन का नियम और औचित्य - दो न्यायमूर्तिगण की पीठ द्वारा अनुसरित किये जाने वाला उचित मार्ग - विधि समझाई गई।

50 81

Section 166 – Deceased aged 47 years, was agriculturist having 12 acres of agricultural land and also involved in milk business – Tribunal assessed his income as Rs. 2000/- p.m. and awarded Rs. 2,37,500/- but High Court assessed it as Rs. 5000/- p.m. and enhanced the award up to Rs. 6,15,000/-.

धारा 166 - मृतक उम्र 47 वर्ष एक कृषक था जिसके पास 12 एकड़ कृषि भूमि थी और वह दूध का व्यवसाय भी करता था - अधिकरण ने उसके आमदानी 2,000/- रुपये प्रतिमाह निर्धारित कर 2,37,500/- रुपये अवार्ड किये किन्तु उच्च न्यायालय ने उसकी आमदनी 5,000/- रुपये प्रतिमाह निर्धारित करते हुये अवार्ड में 6,15,000/- रुपये तक की वृद्धि की।

106 (i)* 183

Section 166 – Divergent views of Benches of equal strength – Authoritative pronouncement, need therefor.

Claim – Compensation – Future prospects vis-à-vis persons who are self-employed or on fixed wages, determination of – Law explained.

धारा 166 - समान संख्या की पीठ द्वारा विरोधी मत - अधिमान्य निर्णय की आवश्यकता।

दावा - प्रतिकर व्यक्ति जो स्व-नियोजित है या नियत मजदूरी पर है उनके भविष्य की संभावनाओं का निर्धारण विधि समझाई गई।

51 86

Section 166 – Doctrine of 'pay and recover', applicability of.

धारा 166 - 'भुगतान करे व वसूले' का सिद्धांत का लागू होना।

171 (i)* 318

Section 166 (2) – Territorial jurisdiction of Claims Tribunal.

धारा 166 (2) - दावा अधिकरण का प्रादेशिक क्षेत्राधिकार।

52 90

Section 166 – Whether the Tribunal at place 'K' has jurisdiction to decide the claim petition under section 166 of the Act when the accident took place outside the jurisdiction of place 'K' and the claimant also resided outside 'K's' jurisdiction but the Insurance Company carried on business at place 'K'?

धारा 166 - क्या स्थान "के" की अधिकरण को धारा 166 अधिनियम के अधीन प्रस्तुत क्लेम को निराकृत करने की अधिकारिता है जबकि दुर्घटना "के" स्थान के क्षेत्राधिकार के बाहर हुई है और आवेदक भी "के" स्थान के क्षेत्राधिकार के बाहर रहता है किन्तु "के" स्थान पर बीमा कंपनी अपना कारोबार चलाती है?

107 184

MUNICIPAL CORPORATION ACT, 1956 (M.P.)

uxj ikfyd fuxe vf/kfu; e] 1956 ¼e-i½

Sections 305 and 306 – (i) Municipal Corporation has neither initiated any proceeding for acquisition of the property for the petitioners nor paid any compensation to them – Therefore, the Corporation cannot be permitted to take possession of the property without acquiring the same and without making payment of compensation.

(ii) The power of 'eminent domain' is in the nature of compulsory purchase of the property of the citizen for the purpose of applying to the public but this power can be exercised subject to the payment of compensation.

धाराएं 305 और 306 - (i) नगर पालिक निगम ने याचिकाकर्ता की संपत्ति अधिग्रहण करने के लिये न तो कोई कार्यवाही प्रारंभ की न ही उनको कोई प्रतिकर भुगतान किया गया - अतः निगम को संपत्ति का आधिपत्य लेने के लिये, बिना उसे अधिग्रहित किये और प्रतिकर का भुगतान किये, अनुमत नहीं किया जा सकता।

(ii) 'एमीनेन्ट डोमेन' की शक्तियाँ किसी नागरिक की संपत्ति को लोक उद्देश्य के लिये बाध्यताकारी क्रय करने की प्रकृति की हैं किन्तु ऐसी शक्तियों का प्रयोग प्रतिकर के भुगतान के अधीन किया जा सकता है।

78 148

Sections 308-A, 308-B, 203(2), 302, 307, 308, 403 and 421 – (i) Applicability – Section 308-A was incorporated in the Act w.e.f. 30.05.1994, section 308-B provides relaxation from section 308-A, which was inserted w.e.f. 25.08.2003 – The said provisions shall not be applicable for the construction of building completed before the insertion of these sections.

(ii) Appellant being a builder, received the notice to immediately stop the illegal construction – Ignored the notice and continued the illegal construction – object of the construction changed from residential to commercial – Merely compounding the offence for illegal construction does not absolve the builder from demolition of the illegal construction.

(iii) Order passed by appeal committee under section 403(2) of the said Act without jurisdiction is *per se* illegal.

Relied on – *Friends Colony Development v. State of Orisa, 2004 AIR SCW 5932*

धाराएं 308-क, 308-ख, 203 (2), 302, 307, 308, 403 एवं 421 - (i) धारा 308-क अधिनियम में दिनांक 30.05.1994 के प्रभाव से सम्मिलित की गयी है, जबकि धारा 308-ख, जो कि धारा 308-क से राहत देती हैं, दिनांक 25.08.2003 को सम्मिलित की गई हैं - उक्त प्रावधान धाराओं को सम्मिलित किये जाने के पूर्व किये गये निर्माण पर लागू नहीं होते हैं।

(ii) अपीलार्थी जो कि एक बिल्डर था, उसके द्वारा अवैध निर्माण तुरंत रोके जाने का सूचना पत्र प्राप्त किया गया - सूचना पत्र की अनदेखी कर अवैध निर्माण जारी रखा गया - निर्माण के उद्देश्य को निवासीय से व्यवसायिक में परिवर्तित किया गया - मात्र अवैध निर्माण के अपराध को शमन किया जाना बिल्डर को अवैध निर्माण गिराये जाने से नहीं बचा सकता हैं।

(iii) अपील समिति द्वारा अधिनियम की धारा 403 (2) के अंतर्गत पारित आदेश क्षेत्राधिकार से बाहर होने से अवैध हैं।

न्यायदृष्टांत फ्रेंड्स कालोनी डेवलपमेन्ट विरूद्ध ओडिसा राज्य, 2004 एआईआर एससी डब्ल्यू 5932 का अवलंब लिया गया।

357 580

MUSLIM LAW :

मुस्लिम विधि

Gift – Registered gift deed in respect of undivided divisible property in possession of tenant, validity of and how it can be effected – Such a gift is valid – Further held, while gift of immovable property is not complete unless the doner parts with the possession and donee enters into possession – But if the property is in occupation of tenant, gift can be completed by delivery of title deed or by request to tenants to attorn to the donee or by mutation – Also held, gift of property which is being capable of division is irregular but can be perfected and rendered valid by subsequent partition or delivery.

232 400

MUSLIM WOMEN (PROTECTION OF RIGHTS ON DIVORCE) ACT, 1986

मुस्लिम महिला (विवाह विच्छेद पर अधिकारों का संरक्षण) अधिनियम, 1986

Section 3 – Can a Family Court entertain and decide an application under section 3 of the Muslim Women (Protection of Rights on Divorce) Act, 1986?

धारा 3 - क्या एक परिवार न्यायालय धारा 3 मुस्लिम महिला (विवाह विच्छेद पर अधिकारों का संरक्षण) अधिनियम, 1986 के अधीन आवेदन को ग्रहण और निराकृत कर सकती हैं?

108* 186

N.D.P.S. ACT, 1985

एन.डी.पी.एस. एक्ट, 1985

Section 8 – Sole testimony of the Police Officer – Bare denial by *Panch* witnesses without reasons – Conviction can be based upon the testimony of Police Officer, provided such witness is trustworthy.

Conscious Possession – Contraband seized from the Motorcycle registered in the name of accused – He was also driving the Motorcycle at the time of seizure – Another co-accused was pillion rider – Accused can be considered to be in conscious possession whereas co-accused cannot be said to be in conscious possession in absence of other evidence.

धारा 8 - पुलिस अधिकारी की एकल परिसाक्ष्य - पंच साक्षीगण का बिना किसी कारण के मात्र अस्वीकार करना - पुलिस अधिकारी की परिसाक्ष्य पर दोषसिद्ध आधारित की जा सकती है, बशर्ते उक्त साक्षी विश्वसनीय हैं।

भान आधिपत्य - प्रतिबंधित वस्तु का अभियुक्त के नाम से पंजीकृत मोटर साइकल से जप्त किया जाना - जप्ती के समय उसी के द्वारा मोटर साइकल चलाई जा रही थी - सह-अभियुक्त पीछे बैठा हुआ था - अभियुक्त को भान आधिपत्य में होना माना जा सकता है परंतु सह-अभियुक्त को अन्य साक्ष्य के अभाव में भान आधिपत्य में होना नहीं कहा जा सकता है।

358 582

Section 8 r/w/s 21/22 – Whether syrups Cosome and Codex fall within the definition of “manufactured drug” or “psychotropic substance” made punishable under the Act? Held, No.

233 403

Section 8 (c) r/w/s 21, 25 and 29 – Recovery of contraband – Discrepancy in seal number, effect of.

295 484

Sections 15 r/w/s 8 (c), 42 and 67 – (i) Offence under section 15 r/w/s 8 (c) – Burden of proof – Sale of contraband by accused without license to a person having no license to purchase, established by prosecution – Held, since connection of contraband with accused having been established, it is for the accused to show that he had affected sale of an authorized person.

(ii) Section 42 of the Act, applicability of – In case of recovery of contraband in open public place, section 42 will have no application, instead section 43 will come into play – Further held, adequate compliance rather than strict compliance of section 42 of the Act would suffice.

(iii) Statement under section 67 of the Act, requirement of – The Court has to satisfy itself that the statement was made voluntarily and at a time when the person making such statement had not been made an accused,

धारा 15 सहपठित धारा 8 (c), 42 एवं 67 - (i) अपराध अंतर्गत धारा 15 सहपठित धारा 8 (c) - सबूत का भार - अभियुक्त द्वारा बिना अनुज्ञप्ति के प्रतिषेधित पदार्थ का बिना क्रय अनुज्ञप्तिधारी के व्यक्ति को विक्रय किया जाना अभियोजन द्वारा स्थापित किया गया - अभिनिर्धारित, जबकि प्रतिषेधित पदार्थ का अभियुक्त से संबंध स्थापित किया जा चुका है, अभियुक्त द्वारा यह दर्शित किया जाना चाहिये कि उसके द्वारा प्राधिकृत व्यक्ति को विक्रय किया जा रहा था।

(ii) अधिनियम की धारा 42 की प्रायोज्यता - खुले लोक स्थान से प्रतिषेधित पदार्थ को पाये जाने पर धारा 42 लागू नहीं होगी, अपितु धारा 43 प्रभाव में आयेगी - योग्य अनुपालन ना कि कठोर अनुपालन अधिनियम की धारा 42 हेतु पर्याप्त होगा।

(iii) धारा 67 के अंतर्गत कथन आवश्यकता - न्यायालय को यह संतुष्टि करना चाहिये कि कथन स्वेच्छया किये गये थे एवं उस समय कथन देने वाला व्यक्ति अभियुक्त नहीं बनाया गया था।

359 584

Sections 15 and 35 – Physical possession of the contraband has been established by the prosecution – Once the physical possession of the contraband by the accused has been proved, presumption under section 35 of the NDPS Act comes into play and the burden shifts on the accused to prove that he was not in conscious possession of the contraband.

धाराएं 15 और 35 - अभियोजन द्वारा निषिद्ध पदार्थ का भौतिक आधिपत्य स्थापित किया - एक बार निषिद्ध पदार्थ का भौतिक आधिपत्य अभियुक्त का होना स्थापित हो जाता है तब धारा 35 एन.डी.पी.एस. एक्ट की उपधारणा लागू होती है और अभियुक्त पर यह प्रमाण भार होता है कि वह यह प्रमाणित करे कि वह निषिद्ध पदार्थ के जागृत आधिपत्य में नहीं था।

90 (ii)* 163

Section 18 – Investigation Officer and complainant are the same persons – Effect of

धारा 18 - अनुसंधान अधिकारी और परिवादी एक ही व्यक्ति है - इसका प्रभाव।

109* 186

Sections 20, 42, 43 and 53 – (i) Conviction for illegal possession for contraband (*charas*) of commercial quantity, validity of.

Facts of the case:

On receipt of information that a boy is travelling in a jeep carrying a bag containing *charas*, the jeep was checked – It was found that the accused was sitting in the middle seat was a bag on his lap – It was felt that the bag contained heavy material with foul smell of *charas* – Thereafter, he was asked as to which Gazetted Officer or of which Magistrates presence he wanted search of his bag – Thereafter, he was taken to the office of SDM which was nearly – But neither the SDM nor the Tehsildar was available,

so he was taken to Naib Tahsildar and in his presence, search was made and inside the said bag, *charas* of 2 kg and 100 gms were found (i.e. commercial quantity) – Accused failed to adduce any evidence in defence except to record his statement under section 313 CrPC taking therein a plea of denial – Affidavit relied upon by him was not proved in evidence inasmuch as deponent was neither examined nor cross-examined – Held, search was made in public place that too in presence of Gazetted Officer after giving an offer as required under the Act – Therefore, requirement of sections 42 and 43 r/w/s 50 was properly complied with – Dismissing the appeal, it was further held that conviction can be sustained on the evidence adduced.

(ii) Examination of all the witnesses cited, necessity of – If the evidence adduced by the prosecution is found sufficient to warrant conviction, then it is not necessary to examine all the witnesses cited by the prosecution – Further held, it is for the prosecution to decide as to how many witnesses they consider it necessary to prove their case and whether their evidence would be sufficient to warrant conviction.

धाराएं 20, 42, 43 एवं 53 - (i) प्रतिबंधित पदार्थ (चरस) की व्यवसायिक मात्रा के अवैध आधिपत्य के संबंध में दोषसिद्धि की वैधता।

(ii) उल्लेखित सभी साक्षीगण को परिक्षित कराये जाने की आवश्यकता - यदि अभियोजन द्वारा प्रस्तुत साक्ष्य दोषसिद्धि हेतु पर्याप्त हैं, तब अभियोजन द्वारा प्रस्तावित सभी साक्षीगण का परीक्षण कराया जाना आवश्यक नहीं है - यह अभियोजन द्वारा निर्णय लिया जाना है कि वह कितने साक्षीगण को मामला साबित करने हेतु उचित समझते हैं एवं क्या उनकी साक्ष्य दोषसिद्धि हेतु पर्याप्त होगी। **360 586**

Section 20 (b) (ii) (C) – (i) Accused persons found in possession of 6 kg 200 gms. and 4 kg *charas* respectively containing more than 50 gms. of tetra hydrocannabinol – Held, contraband seized from the accused persons being more than intermediate quantity, falls under commercial quantity and the offence committed is punishable under section 20 (b) (ii) (C) and not under section 20 (b) (ii) (B).

(ii) Sentencing – Minimum punishment.

धारा 20 (बी)(ii)(सी) - (i) अभियुक्तगण के आधिपत्य में 6 किलो 200 ग्राम और 4 किलो चरस पाई गई जिसमें 50 ग्राम से अधिक टेट्रा हाइड्रोकेनाबिनोल था - अभिनिर्धारित किया गया अभियुक्तगण से अभिग्रहित सामाग्री मध्यम मात्रा से अधिक है और वाणिज्यिक मात्रा में आती है और अभियुक्त द्वारा कारित अपराध धारा 20 (बी) (ii) (सी) के अधीन दण्डनीय है धारा 20 (बी) (ii) (बी) के अधीन नहीं।

(ii) दण्डाज्ञा - न्यूनतम दण्ड।

172* 319

Sections 21, 42 and 50 – Sections 42 and 50 of the Act, compliance of – Search and seizure of accused, if carried out by Gazetted Officer himself, there is no need to ensure compliance of section 42 of the Act – If offer to search the accused was given to him in writing and he was searched after obtaining his consent, it will amount to just legal and proper compliance of section 50.

धाराएं 21, 42 एवं 50 - अधिनियम की धारा 42 एवं 50 की पालना - यदि अभियुक्त की तलाशी एवं जप्ती राजपत्रित अधिकारी द्वारा स्वयं की जाती है तो धारा 42 की पालना होना सुनिश्चित करना आवश्यक नहीं है - यदि अभियुक्त को तलाशी का प्रस्ताव लिखित में दिया गया था एवं उसकी तलाशी उसकी सहमति प्राप्त करने के बाद ली गयी थी, तो यह धारा 50 की विधिक एवं उचित पालना होगी। **361 588**

Section 37 – See Section 437 of the Criminal Procedure Code, 1973

धारा 37 - देखें दण्ड प्रक्रिया संहिता, 1973 की धारा 437 **362 589**

Sections 42 (1), 42 (2), Proviso and Section 43 – (i) Search and seizure – Breach of section 42 (2) of the Act as to sending of information recorded, effect of – Where an Officer takes down an information in writing under sub-section (1), copy thereof is to be sent to his immediate senior Officer – If the communication sent to the senior Officer is not the information recorded but is different, it amounts to breach of section 42 (2) and is fatal.

(ii) Search without warrant after sunset – Recording of reasons of belief – Breach of section 42 (2), Proviso, effect of – Non-recording of ground of belief by Officer carrying out search is violation of section 42 (2), Proviso and is fatal.

(iii) Search and arrest in public place – Section 43, Explanation and section 42 (1), Proviso, applicability of – Warrant, necessity of – Public place includes public conveyance to mean, conveyance which can be used by public in general for which necessary permits have to be obtained under the Motor Vehicles Act, 1988 for transporting the passengers – However, if there is no material on record to indicate that the vehicle was being used as public transport vehicle, section 43 will not be attracted and provisions of section 42 (1), Proviso is required to be complied with and non-compliance of such statutory mandatory provision is fatal. **296**

485

NATIONAL SECURITY ACT, 1980

राष्ट्रीय सुरक्षा अधिनियम, 1980

Section 5-A – Section 5-A of the Act, applicability of – Section 5-A of National Security Act, 1980 will have application if the detaining authority is able to demonstrate that even one ground is valid for issuing the order of detention. **234 406**

NATURAL JUSTICE :

प्राकृतिक न्याय

Adverse remarks **206 363**

NEGOTIABLE INSTRUMENTS ACT, 1881

परक्राम्य लिखित अधिनियम, 1881

Section 20 – See section 45 of the Evidence Act, 1872.

धारा 20 - देखें साक्ष्य अधिनियम, 1872 की धारा 45 **32* 53**

Section 138 – Cheque in question was issued in respect of settlement taken place in Lok Adalat – Whether it comes under debt or liability as provided under section 138 N.I. Act?

धारा 138 - प्रश्नाधीन चैक लोक अदालत में हुये व्यवस्थापन के संदर्भ में जारी किया गया था - क्या यह धारा 138

एन.आई. एक्ट के प्रावधान के अनुसार ऋण या दायित्व के अंतर्गत आता है? 110 187

Section 138 – Debt or other liability – The cheque in question was given for security against the mobilization advance, so the entire mobilization amount cannot be recovered by premature lodging of the cheques before the concerned bank – Held, the amount of such cheques cannot be considered as debt or other liability. 235 406

Section 138 – Filing of private complaint – Abuse of process of Court, when may amount to? Explained. 223* 389

Section 138 – Whether the dishonour of a post-dated cheque given for repayment of loan installment which is also described as “security” in the loan agreement is covered by section 138 of the Act? Held, Yes. 297 488

Section 138 – See Sections 204 (4), 378 and 398 of the Criminal Procedure Code, 1973.

धारा 138 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 204 (4), 378 और 398।

83 154

Section 138 – See section 45 of the Evidence Act, 1872.

धारा 138 - देखें साक्ष्य अधिनियम, 1872 की धारा 45 151 274

Section 138 – The term ‘debt or other liability’, connotation of.

धारा 138 - शब्द ‘ऋण या अन्य दायित्व’ का अर्थ। 173 320

Section 138 – Whether compounding fee as applicable in negotiable instruments cases pursuant to the judgment of *Damodar S. Prabhu v. Sayyad Baba Lal H.*, (2010) 5 SCC 663 is applicable to cases which are compounded after 03.05.2010 retrospectively irrespective of the date on which the cheque is executed ?

धारा 138 - क्या परक्राम्य लिखत के मामलों में लागू शमन शुल्क जो कि दामोदर एस. प्रभु विरुद्ध सैयद बाबा लाल एच. (2010) 5 एस.सी.सी. 663 के निर्णय के संदर्भ में उन मामलों में भी लागू होती है जिनमें 3 मई 2010 के बाद शमन होता है चाहे चैक की तारीख जो भी हो? 53 91

Section 138 – (i) Whether action can be taken against a guarantor u/s 138 of N.I. Act? Held, Yes.

(ii) Effect of non-filing of list of witnesses along with complaint – The party complaining against such non-compliance must establish prejudice.

धारा 138 - (i) क्या एक जमानतदार के विरुद्ध धारा 138 एन.आई.एक्ट के अधीन कार्यवाही की जा सकती है? अभिनिर्धारित किया गया हो

(ii) परिवाद के साथ गवाहों की सूची प्रस्तुत करने का प्रभाव - पक्षकार जो ऐसे अननुपालन की शिकायत करता है उसे उसके हितों पर प्रतिकूल असर गिरना स्थापित करना चाहिए। उसे उसके हितों पर प्रतिकूल असर गिरना स्थापित करना चाहिए। 54 93

Sections 138 and 141 – (i) Dishonour of cheque – Offence by Company – Directors, liability of – If the concerned Director was incharge of and was responsible to the Company for its conduct of business, he can be held to be guilty of the offence.

(ii) Complaint as to dishonour of cheque – Offence by Company – Liability of Directors – Averments, necessity of – It is necessary to specifically aver in a complaint that at the time the offence was committed, the person accused was incharge of, and responsible for the conduct of business of the company. **298* 492**

Sections 138 and 141 – In case of a company, vicarious liability of other persons will not arise till the company is prosecuted – Only direct involvement of an officer of a company would make such officer liable u/s 141 (2) – The accused being in-charge of and responsible for the conduct of business of the company must be specifically averred in the complaint u/s 141 – The specific averment may be direct or indirect. **236* 407**

Sections 138, 142 and 145 – Dishonour of cheque – Offence under section 138 of the Act – Examination of complainant – Evidence on affidavit, permissibility of – The *non-obstante* clause in sub-section (1) of section 145 overrules the requirement of examination of the complainant on solemn affirmation under section 200 of the Code – Complainant is entitled to give his evidence on affidavit and subject to all just exceptions, the same has to be read in evidence in any enquiry, trial or other proceedings under the Code of Criminal Procedure.

Dishonour of cheque – Offence under section 138 of the Act – Time barred complaint – Taking cognizance and issuance of process without issuing notice to condone the delay, permissibility of – Taking cognizance upon a time barred complaint and issuance of process without issuing notice to proposed accused to condone the delay is impermissible.

299 493

& (ii)

Sections 138 and 147– (i) Whether the compounding fee as applicable in negotiable instruments cases pursuant to the judgment of *Damodar S. Prabhuv. Sayyad Baba Lal H., (2010)5SCC663 (dated 03/05/2010)* is applicable to cases which are compounded after 03.05.2010 retrospectively irrespective of the date on which the cheque is executed ? Held, Yes.

(ii) Whether compounding fee is levyable in respect of compounding of an offence under section 138 of the Act if cheque is dated prior to 03.05.2010 (i.e. prior to the pronouncement of judgment in **Damodar S. Prabhuv's case** (supra)? Held, Yes – Further held, the relevant date will be the date on which application for compounding is filed and not the date on which the cheque is issued. **237* 408**

Sections 142, 142-A and 142-A (1) (as inserted by Second Ordinance, 2015) – Words 'as if that sub-section had been in force at all material times', connotation of and amended section 142 and newly inserted sections 142-A and 142-A (1), effect of – Have retrospective effect and are applicable to new as well as pending cases.

धाराएं 142, 142-ए और 142-ए (1) (जैसा कि 2015 के द्वितीय अध्यादेश द्वारा जोड़ा गया) - शब्द 'जैसे की उपधारा सभी तात्विक संबंधों पर प्रभावशील थी' का अर्थ और धारा 142 के संशोधन और नई समाविष्ट धाराएं 142-ए और 142-ए (1) का प्रभाव - ये (प्रावधान) भूतलक्षी है और नये प्रकरणों तथा लंबित प्रकरणों पर भी लागू होते हैं। **174 322**

PARTNERSHIP ACT, 1932

भागीदारी अधिनियम, 1932

Sections 69 and 69 (3) – (i) Other proceedings – Bar of suit – Bar to suit against or by unregistered firm under sub-sections (1) & (2) has to be read with sub-section (3) – “Other proceedings” in sub-section (3) means proceeding intrinsically connected with suit by or against unregistered firm.

(ii) Bar of suit – Expression “other proceedings” in Section 69 (3) does not cover an arbitral proceeding as well as arbitral award – Interpretation of Section 14 of the Limitation Act to treat arbitral proceedings at par with other proceeding is not applicable – Further, definition of Court u/s 2 (h) of Interest Act, 1978 cannot be interpreted to apply section 69 (3) – Deeming provisions under sections 35 and 36 of Arbitration and Conciliation Act, 1996 equating arbitral proceedings with civil proceedings is specifically meant for enforcement and execution of award – Therefore, it cannot be held that arbitral proceedings is a civil court proceeding for the purpose of applicability of Section 69 (3) of the Partnership Act.

300 496

PERSONAL LAWS

वैयक्तिक विधियां :

Succession and Inheritance – Nomination of a name in relation to a house in co-operative society – Binding only against that co-operative society for transfer purpose – No relevance for issue of title.

उत्तराधिकार एवं विरासत - मकान के संबंध में सहकारी संस्था में किसी को नामित किया जाना - मात्र सहकारी संस्था के विरुद्ध अंतरण के प्रयोजन के लिये बंधनकारी हैं - स्वत्व के प्रश्न हेतु सुसंगत नहीं हैं।

363 592

POLICE ACT, 1861

पुलिस अधिनियम, 1861

Section 7 – Whether acquittal in criminal case is a ground for non-punishing a police officer in departmental enquiry?

धारा 7 - क्या दंडिक प्रकरण में दोषमुक्ति एक पुलिस अधिकारी को विभागीय जाँच में दंडित न करने का एक आधार है।

111 190

POWERS OF ATTORNEY ACT, 1882

मुख्तारनामा अधिनियम 1882

Section 2 – An agent acting under Power of Attorney always acts, as a general rule, in the name of his principal.

धारा 2 - एक अभिकर्ता जो मुख्तारनामा के अधीन कार्य करता है वह एक सामान्य नियम के तहत मूल व्यक्ति के नाम से काम करता है।

72 (i)* 140

Section 2 – (i) Unregistered General Power of Attorney – Person holding Unregistered Power of Attorney can appear and act on behalf of a party to the proceeding in Court.

(ii) Whether full signature in every page on Power of Attorney is necessary?

धारा 2 - (i) अपंजीकृत आम मुख्तारनामा - अपंजीकृत आम मुख्तारनामा धारक पक्षकार की ओर से कार्यवाही में न्यायालय में उपस्थित हो सकता है और कार्य कर सकता है।

(ii) क्या मुख्तारनामा के प्रत्येक पृष्ठ पर पूरे हस्ताक्षर होना आवश्यक है। 73 141

PRE-CONCEPTION AND PRE-NATAL DIAGNOSTIC TECHNIQUES (PROHIBITION OF SEX SELECTION) ACT, 1994

Object of the Act, explained – Also see Section 482 of the Criminal Procedure Code, 1973

238 408

PRE-NATAL DIAGNOSTIC TECHNIQUES (REGULATION AND PREVENTION OF MISUSE) ACT, 1994

गर्भ धारण पूर्व और प्रसव पूर्व निदान तकनीक (लिंग चयन का प्रतिषेध) अधिनियम, 1994

Section 30 – See Sections 451 and 457 of the Criminal Procedure Code, 1973.

धारा 30 - देखें दण्ड प्रक्रिया संहिता, 1973 की धाराएं 451 और 457। 89 162

PREVENTION OF CORRUPTION ACT, 1988

भ्रष्टाचार निवारण अधिनियम, 1988

Section 2 (c) – See Section 21 of Indian Penal Code, 1860 239 410

Sections 3 and 4 – Trial of cases relating to National Rural Health Mission Scam – Special Judge, jurisdiction and powers of – Special Judge appointed under the Act has jurisdiction to try a person other than public servant if the public servant dies before the commencement of the trial – He can also try a non-Prevention of Corruption Act case when his appointment is to try all cases of the category which covers the Scam case.

धारा 3 एवं 4 - राष्ट्रीय ग्रामीण स्वास्थ्य मिशन घोटाले से संबंधित मामलों का विचारण - विशेष न्यायाधीश का क्षेत्राधिकार एवं शक्तियाँ - यदि विचारण के पूर्व लोक सेवक की मृत्यु हो गयी हो तब अधिनियम के अंतर्गत नियुक्त विशेष न्यायाधीश लोक सेवक के अतिरिक्त अन्य व्यक्तियों का विचारण कर सकता है - उनके द्वारा भ्रष्टाचार निवारण अधिनियम के अतिरिक्त मामले भी विचारण के लिये जा सकते हैं जबकि उनकी नियुक्ति घोटाले के मामले में आने वाले सभी मामलों के लिये की गई हो। 364 593

Section 7 – See sections 2, 114 (b) and 133 of the Evidence Act, 1872.

धारा 7 - देखें साक्ष्य अधिनियम, 1872 की धाराएं 2, 114 (बी) और 133। 30 50

Sections 7, 13 and 20 – Offences under sections 7 and 13, proof of – Presumption under section 20 of the Act – When can be drawn?

धाराएं 7, 13 और 20 - धारा 7 और 13 के अधीन अपराध का प्रमाण - धारा 20 अधिनियम की उपधारणा - कब ली जा सकती है ? 175* 324

Sections 7, 13 (1) (d) and 20 – (i) Offence of demand and acceptance of illegal gratification, proof of acceptance of illegal gratification as motive or reward – Inference when can be drawn. (ii) Trap case – Chemical examination of phial, necessity of – On proof of demand, acceptance and recovery of the incriminating currency notes from the accused, the objection that reliability of the trap was impaired as the solution collected in the phial was not sent to the chemical examination is too puerile for acceptance.

301 498

Sections 7, 19 and 20 – (i) Offence of taking illegal gratification under section 7 of the Act – Demand and acceptance – Presumption under section 20 of the Act, proof of – Proof of demand is a *sine qua non* – Further held, initial burden of proving that the accused accepted or obtained the amount other than legal remuneration is upon the prosecution – It is only when such burden being discharged, then the burden of proving the defense shifts upon the accused and a presumption would arise under section 20 of the Act.

(ii) Sanction for prosecution, validity of. 240* 412

Section 13 (1) (d) (ii) – Offence of criminal misconduct – Misuse of official position and obtaining pecuniary advantage – Ingredients and proof of. 302 501

Sections 13 and 15 – Offences under sections 13 (1) (d) r/w/s 13 (2) and 15 of the Prevention of Corruption Act and section 120-B IPC – Discharge, when justified.

धाराएं 13 और 15 - धारा 13 (1) (डी) सहपठित धारा 13 (2) और 15 भ्रष्टाचार निवारण अधिनियम और धारा 120-बी भा.द.सं. के अपराध - उन्मोचन कब न्याय संगत है। 139 230

Sections 13 and 15 – (i) Prevention of Corruption Act, 1988, object of – Is enacted to make the anti-corruption law more effective and widen its coverage.

(ii) The term 'public servant', extent of.

धाराएं 13 और 15 - (i) भ्रष्टाचार निवारण अधिनियम, 1988 का उद्देश्य - यह अधिनियम भ्रष्टाचार को रोकने और प्रभावशील तरीके से और विस्तार पूर्वक (ऐसे) अपराधों को (अधिनियम में) शामिल करने के लिए है।

(ii) शब्द 'लोक सेवक' का विस्तार। 176 324

Section 17 – Investigation by an unauthorized officer.

धारा 17 - अप्राधिकृत अधिकारी द्वारा अनुसंधान। 55 95

Section 19 – Alleged misconduct in one capacity – Accused holding different office than the abused one on the date of cognizance – Sanction not necessary.

धारा 19 - (ii) एक हैसियत में रहते हुये कथित कदाचरण - संज्ञान की दिनांक को अभियुक्त का किसी अन्य पद पर होना - स्वीकृति की आवश्यकता नहीं हैं। 365 (ii) 593

Section 19 – Different opinion of different authorities in administrative noting before competent authority took decision – Sanction not invalid only on that ground.

धारा 19 - सक्षम प्राधिकारी द्वारा निर्णय लिये जाने के पूर्व प्रशासनिक टीप में भिन्न प्राधिकारियों द्वारा भिन्न मत - मात्र उक्त आधार पर स्वीकृति अमान्य नहीं हो जाती हैं। 366 595

Section 19 – Grant of sanction for prosecution by Department of Law and Justice, validity of – Law explained.

धारा 19 - विधि और न्याय विभाग द्वारा अभियोजन चलाने की अनुमति देने की वैधानिकता - विधि समझाई गई। 56 98

Section 19 – See Section 362 of the Criminal Procedure Code, 1973 270 451

PREVENTION OF FOOD ADULTERATION ACT, 1954

खाद्य अपमिश्रण निवारण अधिनियम, 1954

Section 13 (1), (2) and (3) – Right under section 13 (2) of the Act, exercise and extent of – If any of the accused persons exercises such right and a certificate is issued from the CFL, that report would supersede the earlier report under section 13 (1) of the Act – Such supersession must ensure to the benefit of all the co-accused even if they have not exercised such right.

303 502

Sections 16 and 17 – Offence of adulteration of food article meant for export – Provisions of Prevention of Food Adulteration Act, 1954, applicability of – Since manufacturing unit is situated in Special Economic Zone and is absolutely export orientated unit and food articles are meant for export, therefore, provisions of the Act of 1954 is not applicable and the Food Inspector will have no authority to take sample from such unit – Further held, taking of samples by Food Inspector from such unit and taking cognizance by Magistrate is without jurisdiction.

304 503

PRISON RULES, 2007

जेल नियम, 2007

– See Sections 432 (7) and 433-A of the Criminal Procedure Code, 1973 and Arts. 72, 161 and 226 of the Constitution of India 309* 514

PROTECTION OF CHILDREN FROM SEXUAL OFFENCES ACT, 2012

लैंगिक अपराध से बालकों का संरक्षण अधिनियम, 2012

Sections 4, 8 and 30 – Appreciation of evidence.

धाराएं 4,8, और 30 - साक्ष्य का मूल्यांकन।

113 (i)* 193

PROTECTION OF HUMAN RIGHTS ACT, 1993

मानव अधिकार संरक्षण अधिनियम, 1993

Sections 21(1), (5) & (6), 3 (1), 9 to 11, 13 to 18 and 12 (a) to (d) – (i) State Human Rights Commission, constitution of – Is mandatory and does not depend upon discretion of concerning State Government.

(ii) Vacancies of Chairpersons and Members of the Commission, filling up of – Is mandatory and is not a power simplicitor but a duty coupled with power.

(iii) Setting up/specifying the Human Rights Courts – The State Government directed to take appropriate steps for setting up/specifying the Human Rights Courts in every district

(iv) Distinction between power simplicitor and duty coupled with power, explained.

(v) CCTV cameras in police stations and prisons, installation of – Directions issued to State Governments.

(vi) Custodial violence and police torture – Cases of death and injury – Direction issued to State Governments to initiate appropriate proceedings so that custodial torture and violence in police stations and prisons is effectively prevented and dealt with.

(vii) Word, 'may' and 'shall', interpretation of – Whether a provision is directory or mandatory cannot be decided by the use of words 'what', 'may' and 'shall' – It depends upon the object and purpose of the enactment and the context in which the expression is used.

धाराएं 21 (1), (5) और (6), 3 (1), 9 से 11, 13 से 18 और 12 (ए) से (डी) - (i) राज्य मानव अधिकार आयोग का गठन - आज्ञापक है और संबंधित राज्य सरकार के विवेक पर निर्भर नहीं होता है।

(ii) आयोग के अध्यक्ष और सदस्यों की रिक्तियाँ भरी जाना - आज्ञापक है और यह शक्ति नहीं बल्कि कर्तव्य है जो शक्ति के साथ जुड़ा होता है।

(iii) मानव अधिकार न्यायालयों का स्थापित/विनिर्दिष्ट करना - राज्य सरकार को प्रत्येक जिले में मानव अधिकार न्यायालय स्थापित/विनिर्दिष्ट करने के लिए निर्देश दिये गये।

(iv) केवल शक्तियों और कर्तव्य के साथ जुड़ी शक्तियों को स्पष्ट किया गया।

(v) पुलिस थानों और जेलों में सीसीटीवी कैमरे लगाये जाना - राज्य सरकारों को निर्देश जारी किये गये।

(vi) अभिरक्षा में हिंसा और पुलिस प्रताड़ना - मृत्यु और उपहित के मामले - राज्य सरकारों को इस बारे में निर्देश जारी किये गये कि समुचित कार्यवाही प्रारंभ करे ताकि अभिरक्षा में प्रताड़ना और हिंसा जो कि पुलिस थानों और जेलों में होती है उसे प्रभावकारी तरीके से रोका जाये और लिया जाये।

(vii) शब्द "may" और "shall" का अर्थान्वयन - कोई प्रावधान निर्देशात्मक है या आज्ञापक है यह इन उपयोग किये गये शब्दों द्वारा निर्धारित नहीं होता - यह कानून के बनाने के उद्देश्य पर निर्भर करता है और यह शब्द किस संदर्भ में उपयोग किये गये हैं इस पर निर्भर करता है।

57 100

PROTECTION OF WOMEN FROM DOMESTIC VIOLENCE ACT, 2005

घरेलू हिंसा से महिलाओं का संरक्षण अधिनियम, 2005

Sections 2 (a), 2 (f), 2(g), 3 (iv) and 12 – Whether claim for return of *stridhan* is maintainable under section 12 of the Act, 2005 though decree of judicial separation has been passed?

धारा 2 (ए), धारा 2 (एफ), धारा 2 (जी), 3 (iv) और 12 - क्या स्त्री धन की वसूली का दावा धारा 12 अधिनियम, 2005 के तहत चलने योग्य है यद्यपि न्यायिक पृथक्करण की आज्ञा पारित हो चुकी है।

112 191

Section 2 (q) – Object of the Act – Effective protection of rights of women who are victims of violence – Perpetrators and abettors of such offence can be women themselves.

Constitutionality of the word 'adult male' in the definition of 'respondent' under Section 2(q) – Classification does not disclose intelligible differentia in relation to the object of the Act – Struck Down – Proviso having no independent existence – Being rendered otiose, also stands deleted.

धारा 2 (q) - (i) अधिनियम का उद्देश्य - हिंसा से पीड़ित महिलाओं के अधिकारों का प्रभावी संरक्षण - उक्त अपराध की षड्यंत्रकर्ता एवं दुष्प्रेरक स्वयं महिलायें हो सकती हैं।

(ii) धारा 2 (q) के अंतर्गत 'प्रतिप्रार्थी' की परिभाषा के 'वयस्क पुरुष' शब्दों की संवैधानिकता - वर्गीकरण अधिनियम के उद्देश्य के संबंध में उचित नहीं हैं - असंवैधानिक होने से निरस्त - परंतुक का स्वतंत्र अस्तित्व न होने एवं निरर्थक रह जाने से उसे भी हटाया गया।

367 596

Section 12 – Application under section 12 of the Act by woman whose marriage has been declared void, maintainability of – Application for maintenance by such woman is maintainable; not under section 125 CrPC but under section 12 of the Act of 2005, it being special beneficial legislation to protect rights of women expanding limited scope of section 125 of the Code.

धारा 12 - अधिनियम की धारा 12 के अंतर्गत आवेदन - ऐसी महिला जिसके विवाह को शून्य घोषित किया जा चुका है - उक्त महिला का भरण-पोषण हेतु प्रस्तुत आवेदन हालांकि धारा 125 दं.प्र.सं. के अंतर्गत पोषणीय नहीं हैं परंतु अधिनियम की धारा 12 के अंतर्गत महिलाओं के अधिकार के संरक्षण का विशेष हितकारी विधान होने से पोषणीय हैं।

368 599

Section 12 – Application under section 12 of the Domestic Violence Act, limitation therefor – There is no limitation prescribed for filing of the application – However, it must be filed within a reasonable time.

241* 413

Section 12 – Whether calling for and consideration of the domestic incident report, if not available at the time of issuance of notice on an application under section 12 of the Act, is mandatory?

धारा 12 - क्या धारा 12 अधिनियम के एक आवेदन पर सूचना पत्र जारी करते समय यदि घरेलू घटना की सूचना उपलब्ध न हो तो उसे बुलाना और विचार में लेना आज्ञापक है? 58 115

Sections 12 and 29 – (i) Nature of proceeding – Domestic violence *per se* is not an offence – Proceedings are quasi civil in nature.

(ii) No revision is provided in the Act – Section 29 provides for an appeal against all orders – So revision filed by wife against the order of interim maintenance may be converted into an appeal under section 29 of the Act.

305* 504

Sections 12 and 29 – Payment of maintenance – Duty of husband – When can be absolved?

306 504

Sections 18, 19, 20, 21, 28 and 31 – (i) Enactment of Domestic Violence Act, objectives of – Is to provide for a remedy which is an amalgamation of civil rights of the aggrieved person and to protect women against violence of any kind specially that occurring within the family as the civil law does not address this phenomenon in its entirety.

(ii) Proceedings under Domestic Violence Act, nature of – Although section 28 of the Act provides that proceedings shall be governed by CrPC but the disputes are predominately of civil nature – Therefore, the order to be passed by the Magistrate in first instance are of civil nature – If the order is violated, it assumes the character of criminality.

307 505

Sections 20 and 21 – (i) Domestic violence, constitution of – Second marriage by husband – Despite unsuccessful divorce proceedings, constitutes domestic violence.

(ii) Unsuccessful divorce proceedings, effect of – On account of unsuccessful divorce proceedings, marital relationship continues, therefore, such proceedings cannot adversely affect maintainability of application under the Act.

धाराएं 20 एवं 21 - (i) घरेलू हिंसा का गठन - पति द्वारा द्वितीय विवाह - असफल विवाह विच्छेद कार्यवाही के बावजूद, घरेलू हिंसा गठित होती है।

(ii) विवाह विच्छेद की कार्यवाही की असफलता का प्रभाव - विवाह विच्छेद की कार्यवाही की विफलता के दौरान वैवाहिक संबंध जारी रहते हैं, अतः उक्त कार्यवाही अधिनियम के अंतर्गत आवेदन की पोषणीयता को प्रतिकूल रूप से प्रभावित नहीं कर सकती हैं।

369* 601

REGISTRATION ACT, 1908

रजिस्ट्रेशन अधिनियम, 1908

Sections 17 and 18 – See Sections 3, 5 and 64 of the Evidence Act, 1872

275 459

Sections 17 and 49 – Unregistered lease deed, evidentiary value of – Distinguishing (2003) 8 SCC 752 and AIR 2004 SC 4082, it was held that if execution of the document for purposes of granting lease is admitted in evidence by witness of the opposite party, an objection as to admissibility of such unregistered document cannot be entertained.

312 (iv) 518

Section 47 – Registered Document – Operates from the date of execution and not registration.

धारा 47 - पंजीकृत दस्तावेज - निष्पादन की दिनांक से प्रभावी होता है न कि पंजीयन की दिनांक से।

370* 601

Section 49 Proviso – Suit for specific performance – Evidence – Unregistered agreement of sale, effect and use of – When an unregistered document is tendered in evidence, not as evidence of a completed sale, but as proof of an agreement of sale, the deed can be received in evidence making an endorsement that it is received only as evidence of an oral agreement of sale under proviso to section 49 of the Registration Act – The admission of an unregistered sale deed by the Court in such cases would be in consonance with the proviso appended to section 49.

Further held, suit for specific performance cannot be dismissed solely on the ground that agreement of sale was unregistered. 244 414

RENT CONTROL AND EVICTION LAW:

भाड़ा नियंत्रण और निष्कासत विधि

– See Sections 13, 14 and 35 of the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (SARFESI Act, 2002).

- देखें वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 (सरफेसी एक्ट, 2002) की धाराएं 13, 14, और 35। 117* 196

RIGHT TO FAIR COMPENSATION AND TRANSPARENCY IN LAND ACQUISITION, REHABILITATION AND RESETTLEMENT ACT, 2013

भूमि अर्जन, पुनर्वास और पुनर्व्यवस्थापन में उचित प्रतिकर और पारदर्शिता अधिकार अधिनियम, 2013

Section 21 – See Section 31 of the Land Acquisition Act, 1894 308 510

RIGHT TO INFORMATION ACT, 2005

सूचना का अधिकार अधिनियम 2005

Section 2 – See Sections 35, 63, 65 and 76 of the Evidence Act, 1872 252 428

Section 8 (1)(e) – Fiduciary relationship – Relationship between Public Service Commission and Examiners is totally within the fiduciary relationship.

धारा 8 (1) (ई) - विश्वासपूर्ण संबंध - लोक सेवा आयोग और परीक्षकों के बीच के संबंध पूरी तरह से विश्वासपूर्ण संबंध होते हैं। 114* 194

Section 8 (1) (e) – Whether Reserve Bank of India and other banks can deny to provide all the information sought under the RTI Act to the public at large on the ground of economic interest, commercial confidence, fiduciary relationship with other bank on the one hand and the public interest on the other?

धारा 8 (1) (ई) - क्या भारतीय रिजर्व बैंक और अन्य बैंक सूचना का अधिकार अधिनियम के अंतर्गत चाही गई सभी जानकारियाँ देने में अन्य बैंक के साथ आर्थिक हित, वाणिज्यिक विश्वास, विश्वासपूर्ण संबंध के आधार पर आमजन को इंकार कर सकती हैं जबकि दूसरी ओर लोकहित हैं? 115* 194

Section 8 (1)(j) – Whether personal information like statement of movable and immovable properties, list of family members, etc. can be given in Right to Information Act, 2005 ?

धारा 8 (1) (जे) - क्या व्यक्तिगत सूचना जैसे चल और अचल संपत्ति के विवरण, परिवार के सदस्यों की सूची आदि सूचना का अधिकार अधिनियम, 2005 में दी जा सकती है? 116* 195

SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT, 2002 (SARFESI ACT, 2002)

वित्तीय आस्तियों का प्रतिभूतिकरण और पुनर्गठन तथा प्रतिभूति हित का प्रवर्तन अधिनियम, 2002 (सरफेसी एक्ट, 2002)

Sections 13, 14 and 35 – Whether the provisions of the SARFESI Act have overriding effect on the provisions of Rent Control Act?

धाराएं 13, 14 और 35 - क्या सरफेसी एक्ट के प्रावधानों का भाड़ा नियंत्रण अधिनियम के प्रावधानों पर अधिभावी प्रभाव है? **117* 196**

SENTENCE:

दण्डाज्ञा :

– See Sections 432 (7) and 433-A of the Criminal Procedure Code, 1973 and Articles 172, 161 and 226 of the Constitution of India. **309* 514**

Sentencing – Appropriate sentence, imposition of.

दण्डाज्ञा - युक्तियुक्त अधिरोपित करना। **59* 117**

SERVICE LAW:

Disciplinary proceedings – Acquittal in criminal case, effect of – Acquittal by criminal Court would not debar an employer from taking disciplinary action – Further held, acquittal in a criminal case does not entitle a person to automatic reinstatement – Only if the employee had been honourably acquitted, could he make a claim for reinstatement?

272 (iv) 454

Right to lien, availability of – Lien can be against a post and not on the place.

242 413

SPECIAL ECONOMIC ZONES ACT, 2005

Sections 21 and 22 – See Sections 16 and 17 of the Prevention of Food Adulteration Act, 1954 **304 503**

SPECIFIC RELIEF ACT, 1963

विनिर्दिष्ट अनुतोष अधिनियम, 1963

Section 6 – Plaintiff dispossessed on 27.01.2004 – Suit for possession filed on 14.10.2014 – It was contended that after death of her husband, petitioner/plaintiff came to know of the unlawful act of defendant in October 2004 – Report of dispossession was lodged in police on 27.01.2004 itself – Since the suit was not filed within six months, it is barred by limitation.

243* 413

Section 6 – Suit for possession – Suit filed by plaintiff for possession based on title on strength of sale deed executed in his favour by sole surviving heir of one of the deceased sons of deceased owner – Main plea of defendant was that she was adopted daughter

of deceased widow of deceased owner who was in possession of property as widow's estate before it was sold to plaintiff – Defendant unable to prove adoption – Plea of defendant does not *prima facie* put any cloud over plaintiff's title – Suit for possession simpliciter without declaration of title is maintainable.

310 (i)* 515

Sections 10 and 16 (c) – See Section 49 Proviso of the Registration Act, 1908

244 414

Section 16 (c) – Relief of specific performance of contract of sale, entitlement of.

धारा 16 (सी) - संविदा के विनिर्दिष्ट पालन के अनुतोष का हकदार होना। 60 117

Sections 16 (c) and 20 – Specific performance of contract, requirement for.

धाराएं 16 (सी) और 20 - संविदा के विनिर्दिष्ट पालन के लिए आवश्यकता।

177 327

Section 20 – (i) Finding recorded by criminal court, whether conclusive proof?

(ii) Alleged agreement was executed on a quarter sheet of paper and not on a proper stamp and written in small letters – No opinion of handwriting expert about execution of documents sought for – Held, it is not a fit case where the discretionary relief for specific performance is to be granted in favour of the plaintiff.

धारा 20 - (i) क्या दण्ड न्यायालय द्वारा अभिलिखित निष्कर्ष निश्चयक सबूत होते हैं?

(ii) अभिकथित अनुबंध एक कागज के एक चौथाई हिस्से पर निष्पादित था और उचित स्टाम्प पर नहीं था - छोटे अक्षरों में भी लिखा था - दस्तावेज के निष्पादन के बारे में हस्तलेख विशेषज्ञ की राय भी नहीं मांगी गयी थी - अभिनिर्धारित किया गया, यह वादी के पक्ष में विनिर्दिष्ट अनुतोष का विवेकीय अनुतोष देने का उचित मामला नहीं है।

61 119

Section 20 – Sale of shares belonging to other co-sharer – Specific Performance can be granted atleast for the share of executor co-sharer.

Undivided share of a coparcener can be transferred – But, possession cannot be handed over to the vendee unless partitioned.

धारा 20 - (i) अन्य सह-अंशधारी के अंश का विक्रय - कम से कम निष्पादक अंशधारी के अंश तक का विनिर्दिष्ट अनुपालन प्रदान किया जा सकता है।

(ii) सहदायिक के अविभाजित अंश का अंतरण किया जा सकता है - परंतु, विभाजन होने तक क्रेता को आधिपत्य हस्तांतरित नहीं किया जा सकता है।

371 602

Sections 20 and 28 (1) – See sections 33, 148 and 151 of the Civil Procedure Code, 1908.

धाराएं 20 और 28 (1) - देखें सिविल प्रक्रिया संहिता, 1908 की धाराएं 33, 148 और 151।

62 120

Section 22 – Section 22 of the Act of 1963 vis-à-vis proviso to Order 6 Rule 17 of the Code – Section 22 of the Act will have overriding effect.

धारा 22 - धारा 22 अधिनियम, 1963 विरुद्ध आदेश 6 नियम 17 संहिता का परंतुक - धारा 22 अधिनियम का अभिभावी प्रभाव रहेगा।

63* 123

Section 34 – Due process, connotation of – It means an opportunity to the other side to file pleading and documents before the Court of law – It does not mean the whole trial – Due process of law is satisfied the moment rights of parties are adjudicated upon by the competent Court.

311 (i) 515

Section 39 – See Section 108 of the Transfer of Property Act, 1882 and Sections 17 and 49 of the Registration Act, 1908

312 518

Section 38 – (i) Validity of sale – Post issue of preliminary notification – Such sale is void and *non est* in the eyes of law giving to the purchaser limited right to claim compensation and no more.

(ii) For claiming permanent injunction, plaintiff should prove his settled possession on the date of filing of the suit.

(iii) Adverse possession – Essential ingredients – Explained.

धारा 38 - (i) प्रारंभिक अधिसूचना जारी हो जाने के बाद के विक्रय की वैधता - ऐसा विक्रय कानून की दृष्टि में शून्य है विक्रेता को प्रतिकर का दावा करने का सीमित अधिकार देता है इसके अलावा कुछ नहीं।

(ii) स्थाई निषेधाज्ञा का दावा करने के लिये वादी को उसका वाद प्रस्तुती दिनांक पर स्थापित आधिपत्य प्रमाणित करना चाहिये।

(iii) विरोधी आधिपत्य आवश्यक घटक - समझाये गये।

118 197

STAMP ACT, 1899

स्टाप अधिनियम, 1899

Sections 49 and 50 – See Section 65 of the Contract Act, 1872.

धाराएं 49 और 50 - देखे संविदा अधिनियम, 1872 की धारा 65।

119 199

SUCCESSION ACT, 1925

उत्ताधिकार अधिनियम, 1925

Sections 61 to 63, 70, 73 and 372 – Multiple Will, validity of – Other things being equal and in proper order, latest Will supersedes previous Wills.

धाराएं 61 से 63, 70, 73 और 372 - एक से अधिक वसीयत की वैधता - अन्य बातें समान और उचित प्रक्रम में होने पर अंतिम वसीयत पूर्व की वसीयत को अधिशिष्ट (समाप्त) कर देती है।

178 328

Section 63 – (i) Marriage, burden of proof – Burden is on the person who asserts that there was no valid marriage.

(ii) Execution of Will, validity and proof of.

धारा 63 - (i) विवाह का प्रमाण भार - उस व्यक्ति पर होता है जो यह अभिकथन करता है कि वैध विवाह नहीं था।

(ii) वसीयत के निष्पादन की वैधता और प्रमाण।

33* 53

Section 295 – Probate proceedings – Jurisdiction of Probate Court, limitation thereon.

धारा 295 - प्रोबेट कार्यवाहियों - प्रोबेट न्यायालय के क्षेत्राधिकार की परिसीमा।

64* 123

SUITS VALUATION ACT, 1887

वाद मूल्यांकन अधिनियम, 1887

Section 8 – Suit for declaration of sale deed to be ab initio void and perpetual injunction.

धारा 8 - विक्रय पत्र को शून्य घोषित करवाने और स्थायी निषेधाज्ञा का वाद।

120* 202

TRADEMARKS ACT, 1999

संपत्ति चिन्ह अधिनियम, 1999/व्यापार चिन्ह अधिनियम 1999

Section 9 – Registration of trademark, permissibility of – Use of exclusive names of holy/religious books as trademarks for goods or services is impermissible – Another word or symbol is required to be added as suffix or prefix.

धारा 9 - व्यापार चिन्ह के पंजीकरण का अनुमत योग्य होना - वस्तुओं या सेवाओं के लिए पवित्र/धार्मिक पुस्तकों के एकमेव नाम का उपयोग अनुमत योग्य नहीं है - अन्य शब्द या चिन्ह उसके पूर्व या पश्चात् जोड़ना अनिवार्य है।

179 330

Section 134 – See section 62 of the Copyright Act, 1957 and section 20 of the Civil Procedure Code, 1908.

धारा 134 - देखें प्रतिलिप्याधिकार अधिनियम, 1957 की धारा 62 और सिविल प्रक्रिया संहिता, 1908 की धारा 20।

20 31

TRANSFER OF PROPERTY ACT, 1882

संपत्ति अंतरण अधिनियम, 1882

Sections 52 and 122 – Gift deed, validity of.

Devolution of property – Section 8 of Hindu Succession Act, applicability of.

धाराएं 52 और 122 - दान पत्र की वैधता - मामले के तथ्यों के क्रम में बतलाई गई।

संपत्ति का न्यायगमन - धारा 8 हिन्दू उत्तराधिकार का लागू होना।

65 (iii) 124

& (iv)

Section 54 – Contract for sale – A contract for sale is not a document for acquisition of title and possession – It does not create any right or title.

291 (ii)* 479

Section 54 – Sale – Passing of sale consideration – Cannot be questioned by third party.

310 (ii)* 515

Sections 106 and 107 – Unregistered Document of lease – Effect – Month to month tenancy deemed to be created – Can be used to prove factum of tenancy – Condition of a tenancy dealing with termination of tenancy only in case of nonpayment of rent for three consecutive months – Contrary to express provision of S. 106 – Parties cannot contract to defeat the very intent of S. 106.

धाराएं 106 एवं 107 - पट्टे का अपंजीकृत दस्तावेज - प्रभाव - मासिक किरायेदारी का सृजित होना माना जावेगा - किरायेदारी का तथ्य साबित करने हेतु उपयोग किया जा सकता है - किरायेदारी की शर्त कि किरायेदारी का अवसान मात्र तीन लगातार माह का किराया न दिये जाने पर ही होगा - धारा 106 के अभिव्यक्त प्रावधान के विपरीत है - पक्षकार धारा 106 के आशय को निष्फल करने हेतु संविदा नहीं कर सकते।

372 604

Section 108 – (i) Suit for mandatory injunction in respect of leased land, maintainability of – Section 108 of the 1882 Act provides for statutory liability of lessor to deliver possession to lessee, therefore, suit for grant of mandatory injunction is maintainable.

(ii) Renewal of lease, effect of – Every renewal of lease is in fact amount to fresh grant.

(iii) Rights and liabilities of lessor, reiterated.

312 518

TRUSTS ACT, 1882

Section 34 – See Sections 7, 11, 9 and 2 (b), (h) of the Arbitration and Conciliation Act, 1996 and Section 9 of the Civil Procedure Code, 1908

246 417

VIDHAN SABHA SACHIVALAYA SEVA ADHINIYAM, 1981 (M.P.)

विधानसभा सचिवालय सेवा अधिनियम, 1981 (म.प्र.)

Section 5 (4) – See Rule 56 (2) of the Fundamental Rules (M.P.)

245 416

WAKF ACT, 1995

वक्फ अधिनियम, 1995

Sections 83 (4) and 85 (as amended by Act of 2013) – Sections 83 (4) and 85 (as amended by Act of 2013 of the Act), objective of – Objective is only to expand the composition of Tribunal and to oust the jurisdiction of civil and revenue courts.

धारा 83 (4) और 85 (2013 अधिनियम द्वारा संशोधित) - धारा 83 (4) और 85 (अधिनियम 2013 द्वारा संशोधित) का उद्देश्य - इसका उद्देश्य केवल अधिकरण के गठन का विस्तार करना और सिविल और राजस्व न्यायालय का क्षेत्राधिकार समाप्त करना है।

180 331

PART-II A (GUIDELINES)

1. Issued by the Apex Court in various decisions 521
2. The Claims Tribunal agreed procedure 606

PART-III

(CIRCULARS/NOTIFICATIONS)

1. Notification dated 12th January, 2016 of the Ministry of Women and Child Development regarding the date of enforcement of Juvenile Justice (Care & Protection of Children) Act, 2015 1
2. Notification dated 18th January, 2016 regarding the date of enforcement of Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 2
3. Notification dated 16.02.2016 of Ministry of Law and Justice (Department of Justice) regarding declaring certain services as public utility services under the Legal Services Authorities Act, 1987 3
4. Notification Dated 8th September, 2016 Notifying all district Judges (Ex-officio) as presiding officer as per Section 64 of the Right to fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013 5
5. संचालनालय कोष एवं लेखा (न्यायालयों से संबंधित राशियाँ साईबर कोषालय में जमा करने के संबंध में) 7

PART – IV

IMPORTANT CENTRAL/STATE ACTS & AMENDMENTS

1. The Arbitration And Conciliation (Amendment) Act, 2015 85
2. The Bangalore Principles of Judicial Conduct, 2002 77
3. The Commercial Courts, Commercial Division and Commercial appellate Division of High Courts Act, 2015 121
4. The Juvenile Justice (Care and Protection of Children) Act, 2015 5
5. The Madhya Pradesh Vexatious Litigation (Prevention) Act, 2015 119
6. The Negotiable Instruments (Amendment) second Ordinance, 2015 1
7. The Negotiable Instruments (Amendment) Act, 2015 4
8. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Act, 2015 63
9. The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2016 103
10. The Benami transactions (Prohibition) amendment Act, 2016 149

•

NOMINAL INDEX OF CASES INCLUDED IN PART II

CITATION REPORTED IN		NOTE	PAGE	
NO.	NO.			
A. Ayyasamy v. A. Paramasivam and others		AIR 2016 SC 4614	313	525
A. Sivaprakash v. State of Kerala		2016 CriLJ 2654 (SC)	302	501
Abdul Waheed v. State of Uttar Pradesh		(2016) 1 SCC 583	155	283
AG v. Shiv Kumar Yadav & anr.		AIR 2015 SC 3501	27	46
Ajay Arjun Singh v. Sharadendu Tiwari & others		AIR 2016 SC 4087	316	529
Ajay Kumar Singh v. The Flag Officer Commanding-in-Chief & ors.		2016 (3) Crimes 140 (SC)	272	454
Ajay v. State of M.P.		ILR (2015) MP 1912	101*	178
Akshay Doogad v. State of M.P. and others		2016 (2) MPLJ 156 (DB)	244	414
Anant Prakash Sinha alias				
Anant Sinha v. State of Haryana and another		AIR 2016 SCW 1197	201	350
Anita Kushwaha v. Pushap Sudan		2016 CriLJ 4151 (SC) (Constitutional Bench)	319*	532
Anita v. Arun Kumar and others		2016 (1) MPLJ 195	110	187
Antar Singh Darbar v. Kailash Vijayvargiya and others		2016 (3) MPLJ 170	252	428
Ashish @ Bittu Sharma v. State of M.P. & ors.		2016 (1) MPJR 122	273*	458
Ashok Kumar and anr. etc. v. State of Haryana		AIR 2016 SC 1210	225*	391
Ashok Kumar Barman v. Kanti Gupta		2015 (4) MPLJ 188	60	117
Ashok Kumar Doshi v. State of M.P. and another		2015 (III) MPWN 127	29	49
Asif Mohd. Khan v. State of M.P. & ors.		ILR (2015) MP 3141 (FB)	242	413
Ayodhya Prasad v. Dayaram and another		2015 (III) MPWN 57	15	24
Bablu @ Netram @ Netraj v. Smt. Abhilasha		ILR (2016) MP 1138	340	558
Bacchan Singh v. State of M.P.		2016 CriLJ 1920	200	349
Bahadur Singh v. Ramcharan		2016 CriLJ 1723	205	361
Baldev Singh v. State of Haryana		2015 (4) Crimes 556 (SC)	90*	163
Balinder Kumar & ors. v. State of M.P.		ILR (2015) MP 2752 (DB)	218*	383
Baljinder Pal Kaur v. State of Punjab and others		2015 AIR SCW 6904	111	190
Balkrishna Chourasiya v. Rajesh Vaidhya		M.Cr.C. No. 15002/2016 (Unreported case)	344	563
Balram Yadav v. Fulmaniya Yadav		2016 (2) ANJ (SC) 36	279*	463
Balveer Singh & anr. v. State of Rajasthan & anr.		2016 AIR SCW 2266	263	443

Bangalore Development Authority v. N. Jayamma	2016 AIR SC 1294	227	392
Banwari Lal (D) By LRs. & another v. Balbir Singh	AIR 2015 SC 3573	8	13
Banwari Lal Yadav v. High Court Bar Association	2016 (2) MPLJ 39 (DB)	181	333
Beena Dehariya v. Vimal Dehariya	ILR (2015) MP 1175	96*	172
Bharamappa Gogi v. Praveen Murthy and others	2016 AIR SCW 791	138	229
Bharat Aluminium Company v. Kaiser Aluminium Technical Services Inc.	AIR 2016 SC 1285	182	334
Bharat Sanchar Nigam Limited v. Pawan Kumar Gupta	(2016) 1 SCC 363	103	181
Bharwad Navghanbhaj Jakshibhai & ors. v. State of Gujarat	2016 (4) Crimes 4 (SC)	350	570
Bhupat Patel and another v. State of M.P. and another	2016 RN 344	317*	530
Bhupendra Singh v. Saket Kumar	2016 (1) MPLJ 209	83	154
Bobbili Ramakrishna Raju Yadav & ors. v. State of Andhra Pradesh Rep. by its Public Prosecutor High Court of A.P. Hyderabad & anr.	2016 (1) Crimes 142 (SC)	145	256
Brajesh Yadav v. State of Rajasthan	2016 CriLJ 3169 (Rajasthan)	362	589
Brij Lal v. State of Rajasthan	AIR 2016 SC 3875	287*	473
Buddhiprakash Sharma v. Sanjeev Jain and ors.	ILR (2015) MP 998	66	131
C.M.D. (EZ) MPPKVCL & anr. v. Sharad Oshwal	2016 (2) MPLJ 384	315*	528
Central Bank of India v. C.L. Vimla and others	AIR 2015 SC 2280	19	28
Central Bureau of Investigation v. Rathin Dandapath and others	AIR 2015 SC 3285	25	42
Central Bureau of Investigation, Bank Securities and Fraud Cell v. Ramesh Gelli and others	AIR 2016 SC 1063	176	324
Chaitu Singh Gond v. State of M.P.	ILR (2015) MP 1343 (DB)	113*	193
Chaman and another v. State of Uttarakhand	2016 CriLJ 2330 (SC)	276	460
Chander Prakash Tyagi v. Benarasi Das (Dead) by LRs. & ors.	AIR 2015 SC 2297	1	1

Chanda Bai Bhura (Smt.) v. Inderchand Bhura	ILR (2015) MP 2773	243*	413
Chandramani Tripathi v. State of M.P.	ILR (2015) MP 2764 (DB)	215	379
Charal Singh (Dr.) v. Dr. Sanjay Goyal	ILR (2015) MP 1597	89	162
Chedi v. Smt. Sona Bai	ILR (2015) MP 1458	129	214
Chhota @ Akash and others v. State of M.P.	2015 (3) JLJ 392		
Chitrakootram and others v. The State of M.P.	Misc. Criminal case No. 12556 of 2014 (Unreported Judgment)	84	155
Citi bank N.A. London Branch v. Plethico Pharmaceuticals Ltd.	2016 (3) MPLJ 205	249	425
Citi bank N.A. v. Hiten P. Dalal and others	(2016) 1 SCC 411	71*	139
Committee-GFIL v. Libra Build Tech Private Ltd. and others	2015 AIR SCW 6925	119	200
D. Velayutham v. State	AIR 2015 SC 2506	30	50
D. K. Basu v. State of West Bengal and others	(2015) 8 SCC 744	57	100
Daljeet Singh and others v. Smt. Suman Mittal and others	2015 (III) MPWN 83	14	22
Darshan Singh v. State of Punjab	(2016) 3 SCC 37	208	365
Deedar Singh Dhillan & anr. v. Preetpal Singh Chadda	ILR (2015) MP 1368	95*	172
Deepak Surana and others v. State of Madhya Pradesh	2016 AIR SCW 1008	139	230
Deewan Singh and another v. Ramniwas and others	2015 (4) MPLJ 172	63*	123
Delhi Development Authority v. Kenneth Builders & Developers Ltd. and others	2016 AIR SCW 3026	255	430
Devinder Singh and others v. State of Punjab through CBI	2016 CriLJ 2658 (SC)	265*	447
Devraj v. State of Chhatisgarh.	AIR 2016 SC 3498	284	468
Dhal Singh Dewangan v. State of Chhatisgarh	2016 (4) Crimes 17 (SC)	342	561
Dhannulal and others v. Ganeshram and another	AIR 2015 SC 2382	33*	53
Dharam Pal v. State of Haryana and others	2016 AIR SCW 618	80*	150
Dhariwal Industries Limited. v. Kishore Wadhvani & ors.	2016 (3) Crimes. 405 (SC)	331	544
Dheeraj Gada (Dr.) v. State of M.P. and others	2015 (3) JLJ 314	23*	41

Dinesh Sharma v. Jyoti Sharma	2016 (1) MPLJ 465	94*	171
Don Ayengia v. The State of Assam and anr.	2016 AIR SCW 740	173	320
Dr. (Smt.) Manorama Tiwari and others v. Surendra Nath Rai	2016 CriLJ 367 (SC)	81	151
Dr. (Smt.) Pooja Agrawal v. Shivbhan Singh Rathore & anr.	2016 CriLJ 1817	238	408
Eshwarappa v. State of Karnataka	AIR 2015 SC 3037	40	69
Essar Teleholdings Limited v. Central Bureau of Investigation	(2015) 10 SCC 562	137	226
Fireman Ghulam Mustafa v. State of Uttaranchal (Now Uttarakhand)	AIR 2015 SC 3101	44*	75
Gajanan Dashrath Kharate v. State of Maharashtra	2016 AIR SCW 1255	213	373
Gajraj Singh v. State of M.P.	ILR (2015) MP 1507 (DB)	164*	301
Ganga Bai v. State of Rajasthan	2016 (4) Crimes 362 (SC)	99	176
Ghanshyam Laxminarayan Patidar and anr. v. State of M.P.	2016 CriLJ 4937	358	582
Gauri Shankar v. Speciality Electromars & ors.	ILR (2015) MP 2735	230*	400
Gayathri v. M. Girish	AIR 2016 SC 3559	253	429
Geeta Dubey (Smt.) v. Saroj Suhane and ors.	ILR (2015) MP 872	77	146
Girdhar Jetha and others v. Municipal Corporation, through Commissioner Nagar Nigam, Jabalpur	2016 (3) MPLJ 181 (DB)	312	518
Girish Raghunath Mehta v. Inspector of Customs and another	2016 (3) Crimes 410 (SC)	359	584
Government of Andhra Pradesh Thr. Principal Secretary and others v. Pratap Karan and others	AIR 2016 SC 1717	191	341
Govinda Swamy v. State of Kerala	AIR 2016 SC 4299	352	574
Gulzari Lal v. State of Haryana	AIR 2016 SC 795	147	266
Gurmit Singh & another v. State of Punjab	AIR 2015 SC 3744	160	297
Gurpreet Singh v. State of M.P. and others	2016 (1) JLJ 356	223	389
Gurudayal v. Indal and others	ILR 2015 MP 2254	220	386
H. Laxmaiah Reddy and others v. Venkatesh Reddy	AIR 2015 SC 2499	37*	65
Halka Kushwaha v. Pyarelal Kachhi	AIR 2016 MP 188	323	535
Har Prasad and others v. Maniram and others	2016 (1) MPLJ 414	130*	215

Hardei v. State of U.P.	2016 AIR SCW 1615	203*	355
Hargovind Bhargava and another v. State of M.P. and another	2016 (2) JLJ 245	261	439
Harish Patel v. Sanjay Kumar	ILR (2015) MP 1676	120*	202
Hemant Yashwant Dhage v. State of Maharashtra and others	(2016) 6 SCC 273	329*	542
Hemraj v. State of M.P.	ILR (2015) MP 437 (DB)	31	52
Hindustan Unilever Ltd. v. State of Rajasthan & anr.	2016 (3) Crimes 116 (SC)	303	502
Hiral P. Harsora & ors. V. Kusum Narottamdas Harsora & ors.	2016 (4) Crimes 91 (SC)	367	596
In Reference received from learned First Additional Sessions Judge, Ashta, Sehore (M.P.) v. Ramesh	Criminal Reference No.4 of 2015 (DB) (Unreported case)	219	383
Indian Performaing Rights Society Ltd. v. Sanjay Dalia and another	AIR 2015 SC 3479	20	31
Indra Vijay Alok v. State of Madhya Pradesh	AIR 2015 SC 3681	175*	324
Indrani Wahi v. Registrar of Co-operative Societies and others	(2016) 6 SCC 440	363	592
Indrapal Singh @ Raja Bhaiya and others v. Jandel Singh and others	2016 (1) JLJ 86	149	269
International Advanced Research Centre for Power Metallurgy and New Materials (ARCI) and others v. Nimra Cerglass Techniques Private Limited and another	(2016) 1 SCC 348	100	176
Iqrar Ahmed v. Mohammed Sadiq	ILR (2015) MP 511	32*	53
Jagdishram and others v. Girish Pandey and others	2015 (4) MPLJ 128	6*	10
Jai Vilas Parisar & anr. v. Alok Kumar Hardatta & anr.	2016 (I) MPJR 64	311	515
Jupudy Pardha Sarathy v. Pentapati Rama Krishna and others	(2016) 2 SCC 56	97	173
K. Mallesh v. K. Narender and others	2016 (3) MPLJ 67 (SC)	275	459
K. Nanjappa (Dead) by LRs. v. R.A. Hameed alias Ameersab (Dead) by LRs. and another	AIR 2015 SC 3389	61	119
K.S. Joseph v. Philips Carbon Black Ltd. & anr.	2016 (3) Crimes 118 (SC)	299	493
Kailash Chand v. Sonu & anr.	2015 (III) MPJR SN 9	67*	136
Kamal David and others v. State of Madhya Pradesh	2016 CriLJ 1740	206	362

Kamal Kishor v. State of M.P.	2016 CriLJ 1640	196*	347
Kamar Singh Rawat v. Makhan Singh Rawat & others	2016 RN 25 (HC)	133*	221
Kamla Bai v. Naresh & ors.	2016 (I) MPJR 322	353	575
Kamlesh & ors. v. Tara Devi & ors	ILR (2015) MP 2565	198*	347
Kamlesh (Smt.) & ors. v. Smt. Urmila Devi	ILR (2016) MP 730	251	427
Kaptan Singh (Dead) Through LRs.	2016 RN 7 (HC)	170*	318
Pappu and others v. State of M.P.			
Kerala Public Service Commission and others v. State Information Commission and another	2016 AIR SCW 711	114*	194
Khursida Begum (D) by LRs and others v.	2016 RN 171(SC)	232	400
Komammad Farooq (D) LRs and another			
Sudip Ku. Sen alias Biltu v. State of West Bengal and others	2016 AIR SCW 310	148	266
Kirpal Kaur v. Jitender Pal Singh and others	AIR 2015 SC 2967	65	124
Kishanlal & ors. v. Hemraj Jaiswal & ors.	ILR (2015) MP 2467	231*	400
Kishorilal Tiwari v. Kandhilal	ILR (2016) MP 512	291*	479
Konnadan Abdul Gafoor v. State of Kerala	2016 CriLJ 2647 (Kerala)	282*	466
Krishan Chander v. State of Delhi	(2016) 3 SCC 108	210	366
Krishna Bhattacharjee v. Sarathi Choudhury & anr.	2015 (4) Crimes 384 (SC)	112	191
Krishna Tiwari (Smt.) and others v. Ram Kumar and ors.	ILR (2015) MP 977	106*	183
Kunapa reddy @ Nookala Shanka Balaji v.	2016 (3) Crimes 74 (SC)	307	505
Kunapa reddy Swarna Kumari & anr.			
L. Narayana Swamy v. State of Karnataka and others	AIR 2016 SC 4125	365	594
L.C. Hanuman thappa (since Dead) Represented by his LRs. v. H.B. Shivakumar	AIR 2015 SC 3364	10	17
Lal Babu Priyadarshi v. Amritpal Singh	AIR 2016 SC 461	179	330
Lal Shah Baba Dargah Trust v. Magnum Developers & others	AIR 2016 SC 381	180	331
Lata Baburao Mane and another v. Ramachandra Balasaheb Mane (Dead) through LRs.	2015 (4) MPLJ 33 (SC)	34	54
Laxmi v. Union of India and others	AIR 2015 SC 3662	46*	78
LIC of India v. Insure Policy Plus Services Pvt. Ltd. and others	AIR 2016 SC 182	169	315
M.P. Madhya Kshetra Vidyut Vitran Company Ltd. v. Ram Swaroop Kushwaha & anr.	ILR (2016) MP 913	274	458

M.P. State Civil Supplies Corporation Ltd. v. M/s. K.D. Transport	ILR (2016) MP 556	248	423
M.Venkatesh and others v. Commissioner, Bangalore Development Authority	2015 AIR SCW 6933 (3 Judge Bench)	118	197
M/s Gangotri Enterprises Ltd. v. Union of India and others	2016 AIR SCW 2199	247	419
M/s HCL Infosystem Ltd. v. Central Bureau of Investigation	2016 Cri LJ 4400 (SC)	364	593
M/s Umesh Goel v. Himachal Pradesh Cooperative Group Housing Society Ltd.	AIR 2016 SC 3116	300	496
M/s V.L. S Finance Ltd. v. S.P. Gupta and another	2016 AIR SCW 721	134	221
M/s. Bridgestone India Pvt. Ltd. v. Inderpal Singh	2015 AIR SCW 6556	174	322
M/s. Lakshmi Metal Works and another v. State and another	2016 CriLJ 2730 (Madras)	281	464
M/s. Park Street Properties (Pvt) Limited v. Dipak Kumar Singh & another	AIR 2016 SC 4038	372	604
M/s. Rohini Traders v. M/s. J.K. Lakshmi Cement Ltd.	AIR 2015 SC 2386	13*	21
Madhubala Jain (Smt.) v. Sardar Davinder Singh	ILR (2015) MP 1455	125	208
Madhusudan Tiwari v. Shyam Sunder & ors.	ILR (2015) MP 1379	82*	153
Madina Begum and another v. Shiv Murti Prasad Pandey and others	AIR 2016 SC 3554	294*	483
Mahboob Ali and anr. v. State of Rajasthan	2015 (4) Crimes 357 (SC)	93	168
Mahiman Singh v. State of Uttarakhand	2016 CriLJ 4407 (SC)	360	586
Mahinder Singh Bhasin v. M/s Ssangyong Engineering & Construction Co. Ltd.	ILR (2015) MP 2505	235	406
Malti Sardar v. National Insurance Company Ltd. and others	2016 AIR SCW 247	107	184
Mamta Sharma (Smt.) v. State of M.P. & ors. Managing Director, Karnataka State Road Transport Corporation v. New India Assurance Co. Ltd. and another	ILR (2015) MP 1441	79*	150
	2015 ACJ 2849 (SC)	104*	182
Mandir Shri Hanuman Murti and another v. Collector Mahoday, Datia	2015 (3) JLJ 396	12	19

Mangal Singh @ Mangu v. State of M.P. & ors.	ILR (2015) MP 3157 (FB)	234	406
Manoj Kapadia (Dr.) v. Smt. Manisha Kapadia and another.	ILR (2015) MP 2239	199	348
Manoj Kumar Sharma and others v. State of Chhattisgarh and another	AIR 2016 SC 3930	259*	438
Maya Devi & anr. v. State of Haryana	2015 (4) Crimes 572 (SC)	167	305
Meenadevi (Smt) v. Omprakash & others	I.L.R. (2016) M.P. 1167	335	549
Mihir Ranjan Parida v. Menja Naik and others	2016 AIR SCW 2033	194*	346
Mintu @ Siryaz Khan v. State of M.P.	ILR (2015) MP 505	47*	79
Mishrilal v. State of M.P.	2016 (1) JLJ 346	152	276
Mithusinh Pannasinh Chauhan v. Gujrat State Road Trans. Corpn. and another	2015 ACJ 2877 (SC)	105*	182
Mohd. Ali v. Munnilal Ahirwar & ors.	ILR (2016) MP 979	324	536
Moujilal v. Mulla @ Mukesh and others	2015 (4) MPLJ 170	11*	19
MSJ Colonizing & Leasing Company Ltd. v. Indore Municipal Corporation, Indore & ors.	ILR (2016) M.P. 967	357	580
Muddasani Venkata Narsaiah (D) Thr. Lrs. v. Muddasani Sarojana	2016 AIR SCW 2250	310*	515
Mukhtiar Singh v. State of Punjab	AIR 2016 SCW 3100	301	498
Munna Khan @ Abid v. Shahena Bano	ILR (2015) MP 1565	108*	186
Muthuramalingam and others v. State Rep. by Insp. of Police	2016 CriLJ 4165 (SC) (Constitutional Bench)	326	538
N.R. Bhat v. State by CBI/SPE, Bangalore	2016 CriLJ 3317	355*	579
Nadimuddin v. State of M.P.	2016 CriLJ 1408	193	343
Nagabhushanammal (Dead) by LRs. v. C. Chandikeswaralingam	(2016) 4 SCC 434	183	336
Nankaunoo v. State of U.P.	AIR 2016 SC 447	162*	300
Nankishore Lalbhai Mehta v. New Era Fabrics Private Limited and others	(2015) 9 SCC 755	9	16
Narender Kumar v. State of NCT of Delhi	2016 AIR SCW 150	150	270
Narendra Singh & ors. v. State of Madhya Pradesh	2015 (IV) MPJR (SC) 241	260*	438
Narendra v. K. Meena	AIR 2016 SC 4599	348	567
Naresh Sharma v. Jyoti Sharma	2016 (2) JLJ 259	306	504
Nashik Municipal Corporation v. Bhandari and another	AIR 2016 SC 1090	185*	338

National Insurance Company Limited v. Pushpa and others	(2015) 9 SCC 166	51	86
Neeru Yadav v. State of Uttar Pradesh & anr.	2015 CrLR (SC) 1084	28	47
Nilofer Khan (Smt.) v. Mohd. Yusuf Khan	ILR (2016) MP 882	290*	479
Nizam and another v. State of Rajasthan	(2016) 1 SCC 550	157	290
Oriental Insurance Co. Ltd. v. Subbaro Talashila and others	2016 (1) JLJ 297	171*	318
P.R. Yelumalai v. N.M. Ravi	(2015) 9 SCC 52	62	120
P.V. Guru Raj Reddy represented by GPA Laxmi Narayan Reddy and another v. P. Neeradha Reddy and others	2016 (1) MPLJ 585 (SC)	188	339
Parag Bhati (Juvenil) thrgh. Legal Guardian-Mother- Smt. Rajni Bhati v. State of Uttar Pradesh and anr.	2016 (2) Crimes 268 (SC)	356	579
Pareshbhai Annabhai Sonvane v. State of Gujarat & ors.	2016 (2) Crimes 6 (SC)	221*	388
Parivartan Kendra v. Union of India and others	2015 AIR SCW 6597	132	216
Parmanand Gupta v. Smt. Bhagwati Devi & ors.	ILR (2016) MP 752	278*	462
Poonam Mansharamani v. Ajit Mansharamani	2016 (1) MPLJ 366	75*	144
Praful Sudhakar Parab v. State of Maharashtra	AIR 2016 SC 3107	286*	472
Prakash and others. v. Phulavati and others	Civil Appeal No. 7217 of 2013 (Unreported case)	36*	65
Prakash Nagardas Dubal-Shaha v. Sou. Meena Prakash Dubal Shaha and others	2016 CriLJ 4198 (SC)	369*	601
Prakash v. Uma Chaturvedi and others	2016 (1) MPLJ 222	74	143
Pratap Singh v. The State of Madhya Pradesh	2015 (III) MPJR 219	87*	160
Pratibha Mohta v. Sanjay Baori and others	2015 (4) MPLJ 141	64*	123
Pravesh Pathak and others v. Smt. Shakuntala Sharma and others	2016 (1) JLJ 31	123*	207
Prem Narayan Patidar and ors. v. Municipal Corporation, Bhopal & ors.	ILR (2015) MP 1223	78	148
Prem Sagar Manocha v. State (NCT of Delhi)	2016 AIR SCW 290	156	290
Principal Secretary, Government of Karnataka and anr v. Ragini Narayan and anr.	AIR 2016 SC 4545	370*	601
Priti Dey (Chandra) v. Subhasish Dey & another	2016 CriLJ 4329 (Cal)	368	599

Prof. N.K. Ganguly v. CBI, New Delhi	2015 (4) Crimes 372 (SC)	136*	225
Punjab State Warehousing Corp. v. Bhushan Chander and another	2016 AIR SCW 3014	266*	447
Punjab University v. Unit Trust of India	2015 (4) MPLJ 74 (SC)	18*	28
Purushottam Lal & ors. v. State of M.P. & ors.	ILR (2016) MP 713 (DB)	308	510
Pushpa Dharwal (Ku.) and others v. State of M.P. and another	ILR (2015) MP 2260	204	356
Radha Bai (Smt.) v. Shankar Lal Kachhi	ILR (2015) MP 2352	187*	339
Radheshyam Mali v. Ashish Chakrabarti and anr.	Criminal Revision No. 2303334 of 2015 (Unreported case)		549
Raj Bala v. State of Haryana and others etc.	AIR 2015 SC 3142	38	66
Raj Kumar Vishwakarma v. State of M.P. & ors.	ILR (2016) MP 115 (DB)	254*	430
Rajendra Bharti v. Shri Narottam Mishra and ors.	2016 (3) MPJR 117	333	547
Rajendra Dixit v. State of M.P.	ILR (2015) MP 1461	126	209
Rajendra Kori v. State of Madhya Pradesh	Miscellaneous Criminal Case No. 17501 of 2016 [Unreported case]	267*	448
Rajendra Kumar Jain v. Shriram Agrawal	ILR (2016) MP 296	268	448
Rajendra Mundra v. Kailash Jain	ILR (2015) MP 1594	151	274
Rajesh Singh and others v. State of Madhya Pradesh and others	2016 CriLJ 1815	202	354
Rajiv Katiyar v. Central Bureau of Investigation, Bhilai Banch, District Durg, Chhattisgarh	2016 CriLJ 2328	262*	443
Rajjo Bai & ors. v. Chhotelal & Ors.	2015 (IV) MPJR SN 2	209*	366
Rajnarayan Tiwari v. Smt. Vidhyaawathi	ILR (2016) MP 1195	318*	531
Rajni Rani and another v. Khairati Lal and others	2015 (4) MPLJ 12 (SC)	3	5
Raju Devade v. State of Maharashtra	2016 (3) Crimes 158 (SC)	277*	462
Rakesh Kumar Sharma v. Satpuda Narmada Kshetriya Gramin Bank	2015 (III) MPWN 54	54	93
Rakesh Mohindra v. Anita Beri and others	2016 (II) MPJR (SC) 137	345	564
Ram Singh and another v. State of M.P. and others	2016 (2) RN 13 (HC) (DB)	293	481
Ramavtar & ors. v. Shivbhajan & anr.	ILR (2015) MP 2560	192*	342
Rampraksh alias Jalim v. State of Chhattisgarh	2016 (2) Crimes 231 (SC)	341*	560

Ramesh v. Deputy Commissioner and ors.	ILR (2015) MP 927	116*	195
Ramesh v. Harbans Nagpal and others	(2015) 8 SCC 716	2	3
Ramjilal Sharma v. Meera Shivhare	2016 (1) MPLJ 441	68	136
Ramkali Bai and others v. Sudhir Yadav and another	2015 (4) MPLJ 178	49*	80
Rammanohar v. Abhaya Kumar (dead) through L.Rs. Smt. Nirmala Devi and others	2016 (1) MPLJ 76	76	144
Rammilan Dubey v. Vandana Jain	2017 (1) MPLJ 593	332	546
Ramnarayan v. Hariram and another	2015 (4) MPLJ 633	69*	138
Ramswaroop and others v. State of M.P. and another	2016 (2) JLJ 334	289	475
Rashtriya Ispat Nigam Ltd. v. M/s Prathyusha Resources and Infra Private Ltd. and another	2016 AIR SCW 861	127	210
Ravendra Singh v. Sonu Rajak and others	2015 ACJ 2512	52	90
Ravi Kumar Bajpai and another v. Smt. Renu Awasthy Bajpai	Misc. Criminal Case No. 14047 of 2013 (Unreported case)	58	115
Ravi Kumar Bajpai v. Shakuntala Devi	2017 (1) MPLJ 692	344	562
Re – Inhuman Conditions In 1382 Prisons	2016 (1) Crimes 153 (SC)	143	250
Regional Commissioner v. Bhuria Bai & ors	ILR (2015) MP 2777	226*	392
Reserve Bank of India v. Jayantila N. Mistry	AIR 2016 SC 1	115*	195
Rini Johar (Dr.) and another v. State of M.P. and others	2016 (2) JLJ 320 (SC)	257	434
S.P.S. Rathore v. C.B.I. & anr.	2016 (4) Crimes 40 (SC)	354	577
Sabdal Singh and another v. Shivraj Singh Thakur and others	2015 (4) MPLJ 309	4*	9
Sadhu Saran Singh v. State of U.P. and others	2016 CriLJ 1908 (SC)	212*	372
Sahyadri Co-operative Credit Society Ltd. v. State of Mahaashtra and others	2016 AIR SCW 1580	195*	346
Sakharam v. State of Madhya Pradesh & another (3 Judge Bench)	2015 CriLJ 4369 (SC)	45	76
Sampelly Satyanarayana Rao v. Indian Renewable Energy Development Agency Limited	2016 SCC OnLine SC 956	297	488
Sanjay Singh v. Ombabu Jain and others	2015 (4) MPLJ 322	7	11
Sanjay v. State of Uttar Pradesh	2016 AIR SCW 282	161*	299

Santosh Kumar v. Jaidka Gas Agency	Criminal Revision No. 1296 of 2015 (Unreported case)	85	156
Saroj v. Inderchand Nahta & ors.	ILR (2015) MP 1567	128	211
Sarvan & anr. v. State of M.P.	ILR (2016) MP 1214	347	566
Satish Kumar Jain v. Smt. Usha Jain	ILR (2016) MP 199 (DB)	280*	463
Satish Kumar v. Karan Singh and another	2016 AIR SCW 737	177	327
Satyapal Singh v. State of Madhya Pradesh & ors.	2015 CrLR (SC) 1106	22	40
Satyendra Kumar and others v. Raj Nath Dubey and others	2016 AIR SCW 2231	250	426
Savita Devi v. State of Madhya Pradesh	2016 (1) MPJR 280	339	557
Sayyed Ratanbhai Sayeed (Dead) by LRs. and others v. Shirdi Nagar Panchayat and another	2016 AIR SCW 1042	121	203
Sciemed Overseas Inc. v. BOC India Limited and others	(2016) 3 SCC 70	184*	338
Sekhar Suman Verma v. Superintendent of N.C.B. and another	2016 CriLJ 4182 (SC)	361	588
Shakuntala Bai and others v. Mahaveer Prasad	(2015) 10 SCC 550	178	328
Shameena Bano (Smt.). & ors. v. Ram Naresh Patel & ors.	ILR (2015) MP 2469	228*	399
Shamsher Singh Verma v. State of Haryana	2015 (4) Crimes 353 (SC)	91	164
Shanti Jaiswal (Smt.) v. Indralal	ILR (2015) MP 1451	122	206
Shantilal Verma v. State of M.P. and others	2016 (2) RN 1 (HC) (DB)	292	479
Sharadamma v. Mohammed Pyrejan (D) through LRs. & another	2015 AIR SCW 6011	16	26
Sharmila Tagore and other v. Azam Hasan Khan and others	2016 (1) MPLJ 46173	141	
Shashikala and others v. Gangalakshamma and another	(2015) 9 SCC 150	50	81
Sheikh Ismail v. State of M.P. & anr.	ILR (2015) MP 789	24*	42
Shiv Kumar Gupta v. The State of Madhya Pradesh	Criminal Revision No. 200 of 2015 Unreported case	233	403
Shriji Ware House v. Madhya Pradesh State Civil Supplies Corporation Ltd., Bhopal and others	AIR 2016 MP 187	322	534

Shuchita Tiwari v. Sub-Divisional Officer, Betul (M.P.) and others	2015 (4) MPLJ 174	48*	80
Shyama (Smt.) v. Laxmi Narayan	ILR (2016) MP 562	258*	438
Smt. Dipti Gupta and others v. Smt. Shweta Parmar	2016 CriLJ 4451 (MP)	349	568
Smt. Mamta Rai v. State of M.P.	2016 CriLJ 1887	216	380
Smt. Meena Sharma and others v. State of Madhya Pradesh and another	2016 CriLJ 1386	224	390
Sri Aurobindo Ashram Trust and others v. R. Ramanathan and others	2016 AIR SCW 237	70*	138
Srikant v. State of M.P.	ILR (2015) MP 1385 (SC)	166*	304
Standard Chartered Bank v. Andhra Bank Financial Services Limited and others	(2016) 1 SCC 207	102	179
Standard Chartered Bank v. State of Maharashtra & others Etc.	2016 (2) Crimes 14 (SC)	236*	407
State of Andhra Pradesh v. Patchimala Vigneswarudu alias Vigganna alias Ganaapathi	2016 AIR SCW 258	159	296
State of Assam v. Ramen Dowarah	2016 AIR SCW 341	163	300
State of Bank of Hyderabad v. Rabo Bank	2015 AIR SCW 6057	17	26
State of Bihar v. Musa Ansari	2016 CriLJ 2711 (Patna)	283	466
State of Gujarat & anr. v. Lal Singh @ Manjit Singh & anr.	2016 (3) Crimes 96 (SC)	309*	514
State of Gujarat v. Jayrajbhai Punjabhai Varu	2016 CriLJ 4185 (SC)	351	571
State of Haryana v. Ram Mehar and others, Etc. Etc.	AIR 2016 SC 3942	269*	449
State of Himachal Pradesh v. Rajiv Jassi	2016 AIR SCW 2241	285	469
State of Karnataka v. Chand Basha	(2016) 1 SCC 501	158	295
State of Karnataka v. Dattaraj and others	2016 AIR SCW 882	165	302
State of M.P. v. Udaibhan	2016 AIR SCW 1150	217	381
State of Madhya Pradesh & anr. v. Veerendra and anr.	2017 (1) Crimes 219 (M.P.)	327	539
State of Madhya Pradesh & ors. v. Anand Mohan & anr.	2015 CriLJ 3968 (SC)	56	98
State of Madhya Pradesh v. Ashok & ors. etc.	2015 CriLJ 3973 (SC)		
State of Madhya Pradesh v. Goloo Raikwar & anr.	2016 (1) Crimes 264 (SC)	214	377

State of Madhya Pradesh v. Jagdish Pandey & ors.	2016 (II) MPJR 253	314	526
State of Madhya Pradesh v. Manish Kumar Garg	2016 (1) MPJR 25	336	550
State of Maharashtra and others v. Brijlal Sadasukh Modani	(2016) 4 SCC 417	239	410
State of Maharashtra v. Ramlal Devappa Rathod and others	2016 CriLJ 340 (SC)	92*	167
State of Punjab v. Suraj Prakash and another/ with / Rani v. State of Punjab	2016 AIR SCW 1015	154	279
State of Rajasthan v. Daud Khan	2016 CriLJ 165	135*	224
State of Rajasthan v. Jag Raj Singh alias Hansa	2016 AIR SCW 3041	296	485
State of Rajasthan v. Jainudeen Shekh & anr.	AIR 2015 SC 3469	26	44
State of Rajasthan v. Ram Kailash alias Ram Vilas	(2016) 4 SCC 590	288	473
State through CBI/ACB, Hyderabad A.P. v. Dharmana Prasad Rao	2016 (3) Crimes 72 (SC)	270	451
State through Intelligence officer, Narcotics Control Bureau v. Mushtaq Ahmad etc.	2015 CriLJ 4935	172*	319
State Through Narcotics Control Bureau v. Yusuf alias Asif and others	(2016) 4 SCC 626	295	484
Subodh Kumar v. Smt. Alpana Gupta & anr.	ILR (2015) MP 2494	222*	389
Sudha Jaiswal (Smt.) v. Sunil Jaiswal	ILR (2015) MP 2371	197*	347
Sujoy Mitra v. State of West Bengal	2016 (1) Crimes 105 (SC)	144	253
Sukhram v. State of Himachal Pradesh	2016 (3) Crimes 346 (SC)	346*	566
Sunil Khergade v. State of Maharashtra	2015 CriLJ 4365 (SC)		
Supreme Court Advocates on Record Association and another v. Union of India (Recusal Matter)	(2016) 5 SCC 808	325*	537
Supreme Court Women Lawyers Association (SCWLA) v. Union of India and another	AIR 2016 SCW 358	168	310
Surendra alias Kala v. State of Haryana	2016 AIR SCW 508	109*	186
Surendra Kumar v. State of M.P.	ILR (2015) MP 1541	207	364
Suresh Chand Sharma & ors. v. State of M.P. & anr.	ILR (2016) MP 1207	338	556

Surinderjit Singh Mand & anr. v. State of Punjab & anr.	2016 (3) Crimes 126 (SC)	264	446
Surjeet Singh Thakkar v. State of M.P.	2016 (1) JLJ 19	86	157
Surya Vadanam v. State of Tamil Nadu and others.	AIR 2015 SC 2243	35	57
Susanta Das and others v. State of Orissa	2016 AIR SCW 589	98*	175
Sushil Ansal and others v. State through CBI (3 Judge Bench)	2015 Cr.L.R. (SC) 1062	59*	117
Swapnil Kolhe & ors. v. Smt. Kirti Kolhe	2015 (IV) MPJR SN 8	241*	413
Syscon Consultants P. Ltd. v. M/s. Primella Sanitary Prod. P.Ltd. and others	AIR 2016 SC 4564	371	602
Tamil Nadu News Print and Papers Ltd. v. D. Karunakar and others	2016 (3) MPLJ 565 (SC)	298*	492
Technofab Engineering Ltd. v. Bharat Heavy Electricals Ltd. and others	2015 (4) MPLJ 426 (FB)	21	39
Tekan alias Tekram v. State of Madhya Pradesh (Now Chhattisgarh)	2016 AIR SCW 817	140	233
Smt. Kasturi Radha Krishan and others v. M. Chinniyam and another	2016 AIR SCW 609	72*	140
Tridev Jan Kalyan Samiti v. U.K. Subuddhi & anr.	ILR (2015) MP 2516 (DB)	211	372
Tukaram v. Fulsingh & ors.	ILR (2015) MP 2422	190*	341
U. Subhadramma and others v. State of A.P. and another	2016 AIR SCW 3095	271	452
Union of India and anr. v. M/s. Indusind Bank Ltd. and anr.	AIR 2016 SC 4374	320	532
Union of India and others (Represented through Superintendent of Police) v. T. Nathamuni	(2015) 3 SCC (Cri) 411 = (2014) 16 SCC 285	55	95
Union of India v. V. Sriharan alias Murugun and others	2015 AIR SCW 6605	142	236
Usmangani Adambhai Vahora v. State of Gujarat and another	2016 AIR SCW 336	141	234
V. Sejappa v. State By Police Inspector Lokayukta, Chitradurga.	AIR 2016 SC 2045	240*	412
Vaish Aggarwal Panchayat v. Inder Kumar & others	AIR 2015 SC 3357	5*	10

Vasant Balu Patil and others v. Mohan Hirachand Shah and others	2015 AIR SCW 6756	124*	208
Venkatesh Construction Company v. Karnataka Vidyuth Karkhane Limited (KAVIKA)	(2016) 4 SCC 119 (3 Judge Bench)	256*	433
Vennangot Anuradha Samir v. Vennangot Mohandas Samir	2015 AIR SCW 6524	153	277
Verendra v. Shri Ram Transport Finance Co Ltd.	2015 (3) JLJ 444 (DB)	53	91
Vidhan Sabha Sachivalaya & anr. v. Ku. Kamla Yadav	ILR (2015) M.P. 1666 (DB)	245*	416
Vijay Kumar v. Vinay Kumar	ILR (2016) MP 1067	321	533
Vijay Mallya v. Enforcement Directorate, Ministry of Finance	(2015) 8 SCC 799	39*	68
Vijay Prakash Jarath v. Tej Prakash Jarath	2016 AIR SCW 1304	189	340
Vijay Shankar v. State of Haryana	AIR 2015 SC 3686	146	260
Vikas Yadav v. State of U.P. and ors.	AIR 2016 SC 4614	337	553
Vimal Kishor Shah and others v. Jayesh Dinesh Shah and others	AIR 2016 SC 3889	246	417
Vimla (Smt.) & anr. v. Sheikh Jabbar	ILR (2015) MP 2739	229*	400
Vinod Bhandari (Dr.) v. State of M.P.	ILR (2015) MP 1625 (SC)	88*	161
Vinti Solanki v. Anil Kumar	ILR (2015) MP 2568	186*	338
Virendra v. Shri Ram Transport Finance Co. Ltd.	Revision No. 2404 of 2015 (DB) Unreported case	237*	408
Vishal N. Kalsaria v. Bank of India and others	2016 AIR SCW 530	117*	196
Vivek Batra v. Union of India and others	AIR 2016 SC 4770	366	595
Vivekanand and others v. State of M.P.	2016 (3) MPLJ 125	304	503
Welset Engineers and another v. Vikas Auto Industries and others	(2015) 10 SCC 609	131*	216
Yogendra Nath Dwivedi v. Smt. Vinita Dwivedi & ors	ILR (2016) MP 575	305*	504
Yogesh Singh v. Mahabeer Singh & ors.	2016 (4) Crimes 121 (SC)	330	542
Yough Bar Association of India v. Union of India and others	2016 (4) Crimes 1 (SC)	328	540

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